

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH AT KOLKATA**

**132
ORIGINAL APPLICATION NO. OF 2026**

IN THE MATTER OF:-

GOVIND PATHAK

...APPLICANT

VERSUS

STATE OF JHARKHAND & OTHERS

...RESPONDENTS

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Vakalatnama

87/A

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Place:- New Delhi

Dated: 18.05.2026

SYNOPSIS

The present Application is being filed under Sections 14, 15 and 20 of the National Green Tribunal Act, 2010 highlighting a substantial question relating to environment i.e. violation of Ecological Sensitive Zone (ESZ) Notification dated 09.08.2019 due to unabated illegal construction of Hotels/Resorts and other commercial facilities within the ESZ of Palamau Tiger Reserve and hence this Hon'ble Tribunal has the Jurisdiction for dealing with violation of a Schedule-I enactment under the NGT Act, 2010.

The said ESZ Notification has been enacted in exercise of the powers conferred by sub-section (1) and clauses (v) and (xiv) of subsection (2) and sub-section (3) of section 3 of the Environment (Protection) Act, 1986 read with sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986, the Central Government has notified an area to an extent varying from zero kilometres to 7 kilometres around the boundary of Palamau Tiger Reserve encompasses the area of Palamau Wildlife Sanctuary, Betla National Park and Mahuadanr Wolf Sanctuary, in Latehar and Garhwa districts in the State of Jharkhand as the Eco-sensitive Zone. The violation of ESZ Notification of Palamau Tiger Reserve is a violation of Section 3 of the Environment (Protection) Act, 1986 as well as Rule 5 of the Environment (Protection) Rules, 1986 .

According to the ESZ Notification of Palamau Tiger Reserve:-

“3. Measures to be taken by the State Government.- The State Government shall take the following measures for giving effect to the provisions of this notification, namely:-

xxx

(3) Tourism or Eco-tourism.- (a) All new eco-tourism activities or expansion of existing tourism activities within the Eco-sensitive Zone shall be as per the Tourism Master Plan for the Eco-sensitive Zone.

(b) The Eco-Tourism Master Plan shall be prepared by the State Department of Tourism in consultation with State Departments of Environment and Forests.

(c) The Tourism Master Plan shall form a component of the Zonal Master Plan.

(d) The Tourism Master Plan shall be drawn based on the study of carrying capacity of the Eco-sensitive Zone.

(e) The activities of eco-tourism shall be regulated as under, namely:-

(i) New construction of hotels and resorts shall not be allowed within one kilometre from the boundary of the protected areas or upto the extent of the Eco-sensitive Zone whichever is nearer:

Provided that beyond the distance of one kilometre from the boundary of the protected area till the extent of the Eco-sensitive Zone, the establishment of new hotels and resorts shall be allowed only in pre-defined and designated areas for eco-tourism facilities as per Tourism Master Plan;

(ii) all new tourism activities or expansion of existing tourism activities within the Eco-sensitive Zone shall be in accordance with the guidelines issued by the Central Government in the Ministry of Environment, Forest and Climate Change and the eco-tourism guidelines issued by National Tiger Conservation Authority (as amended from time to time) with emphasis on eco-tourism, eco-education and ecocodevelopment;

(iii) until the Zonal Master Plan is approved, development for tourism and expansion of existing tourism activities shall be permitted by the concerned regulatory authorities based on the actual site specific scrutiny and recommendation of the Monitoring Committee and no new hotel, resort or commercial establishment construction shall be permitted within Eco-sensitive Zone area.

xxx

It is submitted that there are 59 hotels and resorts being constructed within the ESZ boundary of Palamau Wildlife Sanctuary in Latehar District. All these 59 Hotels, out of which 2 hotels are within the Palamau Plamau Wild Life Sanctuary are being constructed illegally and without any valid permission as there is no Zonal Master Plan, Tourism Master Plan and Monitoring Committee as per ESZ Notification, who could have considered the issue of grant or refusal of permission (as the case may be) for Eco-Tourism, in existence as mandated by the ESZ Notification of Palamau Tiger Reserve, Jharkhand.

As per Para 4 the ESZ Notification the provision with respect to Construction Activity in ESZ is as follows:-

S.No.	Activity	Description
10	Construction Activities	<p>(a) New commercial construction of any kind shall not be permitted within one kilometer from the boundary of the protected areas or upto extent of the Eco-sensitive Zone,</p> <p>whichever is nearer:</p> <p>Provided that, local people shall be permitted to undertake construction in their land for their use including the activities mentioned in sub-paragraph (1) of paragraph 3 as per building bye-laws to meet the residential needs of the local residents.</p> <p>Provided further that the construction activity related to small scale industries not causing pollution shall be regulated and kept at the minimum, with the prior permission from the competent authority as per applicable rules and regulations, if any.</p> <p>(b) Beyond one kilometer it shall be regulated as per the Zonal Master Plan.</p>

It is re-iterated that the location of 2 (two) hotels/resorts namely, Summit Nature Camp and Larang Camping, Netarhat are being constructed within the boundary of Palamu Wildlife Sanctuary.

Hotels/Resorts like Art Village, Hotel Dream Days , Divyansh Lake Home Stay, Mountail Eco Resort, Bilung Guest House, Pahi Palace, Nawa Bihan Home Stay, Koel View Resort, Sn Sarna Residency, Magolia Home Stay, Prabhat Hotel, Niranjana Hotel, Natureherat Resort, Dharmendra Hotel, Sh Bamboo Cottage, Netarhat are within one km distance from Protected Area (PA) boundary but all of these

Hotels/Resorts as mentioned above are within ESZ and hence violating the provisions of ESZ Notification dated 09.08.2019.

As far as the rest of the Hotels/Resorts are concerned namely Jhumar Resort, Hotel Suryalok, Aasra Hotel, Bhagwati Lodge And Restaurant, Ridhi Sidhi Guest House, Vally View, Hotel Prakash, Hills Queen, Nagwanshi Hotel, Aarohi Lodge, Hotel Paradise, Hotel Ravi and Shahi, Hotel Pine Vally, Madhu Guest House, Charku Guest House, Hotel Four Season, Royal Hill Claut, Hotel Mangnolia, Hotel Aryavart, Utkantha Guest House, Wood Cottage, Awdesh Hotel, Kujur Hotel, Panna Lodge, Tigga Home Stay, Hotel Green Palace, Hotel Royal Residency, Rk Soni Guest House, Sadni Home Stay, Hotel Galaxy, Hotel Palash, Sarovar Vatika, Mallika Hotel, J S Paradoor, Hotel Peer Garden, Hotel Red Label, Hotel Spice & Tastey, Sanjay Kujur Hotel, Gopal Sahu Hotel, Ajay Prasad, Pradeep Sahu and Hemant Prasad, the same are within the boundary of the ESZ but are also illegally constructed since till now there is no decision permitting the construction of these Hotels/Resorts. The permission for eco-tourism in this area which needs to be granted in terms of the Zonal Master Plan, Tourism Master Plan have not been made till date. Further, there is neither the Zonal Master Plan nor the Monitoring Committee required under ESZ formed/set up by the State Authorities till date.

The effect of coming up all the above Hotels/Resorts within the ESZ and 2 of them even within the Sanctuary would create a ***fait accompli*** situation and would also make the Zonal Master Plan as well as the Monitoring Committee redundant making the very purpose ESZ futile and useless.

All the above Hotels/Resorts by private parties cannot be constructed within the ESZ and two of them within the Sanctuary without the knowledge and connivance of these private parties with Respondent No.3-Field Director, Palamu Tiger Reserve.

It is submitted that Section 29 of the Wildlife (Protection) Act, 1972 specifically prohibits any construction activity within the Sanctuary. It say:-

29. Destruction, etc., in a sanctuary prohibited without a permit. – No person shall destroy, exploit or remove any wildlife from a sanctuary or destroy or damage the habitat of any wild animal or deprive any wild animal or its habitat within such sanctuary except under and in accordance with a permit granted by the Chief Wildlife Warden and no such permit shall be granted unless the State Government being satisfied that such destruction, exploitation or removal of wildlife from the sanctuary is necessary for the improvement and better management of wildlife therein authorises the issue of such permit.

The illegal Hotel/Resort construction in violation of the ESZ Notification of Palamau Tiger Reserve has been widely reported in local media.

As the illegal construction activity is continuing unabated the Applicant has no option but to approach this Hon'ble Tribunal.

Hence, the present Application.

List of Dates and Events

Date	Event
09.08.2019	<p data-bbox="597 338 1385 612">Copy of the Ecological Sensitive Zone (ESZ) Notification dated 09.08.2019 pertaining to Palamau Tiger Reserve. The ESZ Notification provides in Paragraph 3 as follows:-</p> <p data-bbox="784 655 1385 849">“3. Measures to be taken by the State Government.- The State Government shall take the following measures for giving effect to the provisions of this notification, namely:-</p> <p data-bbox="1175 862 1235 889" style="text-align: center;">xxx</p> <p data-bbox="784 897 1385 1131">(3) Tourism or Eco-tourism.- (a) All new eco-tourism activities or expansion of existing tourism activities within the Eco-sensitive Zone shall be as per the Tourism Master Plan for the Eco-sensitive Zone.</p> <p data-bbox="784 1158 1385 1271">(b) The Eco-Tourism Master Plan shall be prepared by the State Department of Tourism in consultation with</p> <p data-bbox="784 1298 1385 1373">State Departments of Environment and Forests.</p> <p data-bbox="784 1400 1385 1475">(c) The Tourism Master Plan shall form a component of the Zonal Master Plan.</p> <p data-bbox="784 1481 1385 1593">(d) The Tourism Master Plan shall be drawn based on the study of carrying capacity of the Eco-sensitive Zone.</p> <p data-bbox="784 1620 1385 1696">(e) The activities of eco-tourism shall be regulated as under, namely:-</p> <p data-bbox="784 1723 1385 1956">(i) New construction of hotels and resorts shall not be allowed within one kilometre from the boundary of the protected areas or upto the extent of the Eco-sensitive Zone whichever is nearer:</p> <p data-bbox="784 1983 1385 2292">Provided that beyond the distance of one kilometre from the boundary of the protected area till the extent of the Eco-sensitive Zone, the establishment of new hotels and resorts shall be allowed only in pre-defined and designated areas for eco-tourism facilities as per Tourism Master Plan;</p> <p data-bbox="784 2319 1385 2510">(ii) all new tourism activities or expansion of existing tourism activities within the Eco-sensitive Zone shall be in accordance with the guidelines issued by the Central Government in</p>

	<p>the Ministry of Environment, Forest and Climate Change and the eco-tourism guidelines issued by National Tiger Conservation Authority (as amended from time to time) with emphasis on eco-tourism, eco-education and ecocodevelopment;</p> <p>(iii) until the Zonal Master Plan is approved, development for tourism and expansion of existing tourism activities shall be permitted by the concerned regulatory authorities based on the actual site specific scrutiny and recommendation of the Monitoring Committee and no new hotel, resort or commercial establishment construction shall be permitted within Eco-sensitive Zone area.</p>
On going in recent time till date	<p>There are 59 hotels and resorts being constructed within the ESZ boundary of Palamau Wildlife Sanctuary in Latehar District. All these 59 Hotels, out of which 2 hotels are within the Palamau Tiger Reserve are being constructed illegally and without any valid permission as there is no Zonal Master Plan, Tourism Master Plan and Monitoring Committee as per ESZ Notification, who could have considered the issue of grant or refusal of permission(as the case may be) for Eco-Tourism, in existence as mandated by the ESZ Notification of Palamau Tiger Reserve, Jharkhand.</p>
18.05.2026	Hence this Application

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH AT KOLKATA**

ORIGINAL APPLICATION NO. OF 2026

IN THE MATTER OF:-

PRATIK SHARMA

...APPLICANT

VERSUS

STATE OF JHARKHAND & OTHERS

...RESPONDENTS

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...APPLICANT

VERSUS

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2. DIVISIONAL COMMISSIONER- PALAMU

Officer of the Divisional Commissioner,
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Palamu-822101, Jharkhand

Email: commissioner-paldiv@jharkhandmail.gov.in

3. FIELD DIRECTOR, PALAMU TIGER RESERVE

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Tiger Reserve, Forest Colony, Kachahri Road
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fdptrplm@hotmail.com

4. NATIONAL TIGER CONSERVATION AUTHORITY,

Through it's Member Secretary,

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New Delhi-110003

E-Mail: ms-ntca@nic.in

...RESPONDENTS

MOST RESPECTFULLY SHOWETH:

- I. The address of the Applicant's counsel is given below for the service of notices of this application.
- II. The addresses of the Respondents are given above for the service of notices of this application.
- III. The present Application is being filed under Sections 14, 15 and 20 of the National Green Tribunal Act, 2010 highlighting a substantial question relating to environment i.e. violation of Ecological Sensitive Zone (ESZ) Notification dated 09.08.2019 due to unabated illegal construction of Hotels/Resorts and other commercial facilities within the ESZ of Palamau Tiger Reserve. This ESZ Notification has been enacted in exercise of the powers conferred by sub-section (1) and clauses (v) and (xiv) of subsection (2) and sub-section (3) of section 3 of the Environment (Protection) Act, 1986 read with sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986, the Central Government has notified an area to an extent varying from zero kilometres to 7 kilometres around the Palamau Tiger Reserve encompasses the area Palamau Wildlife Sanctuary, Betla National Park and Mahuadanr Wolf Sanctuary, in Latehar and Garhwa districts in the State of Jharkhand as the Eco-sensitive Zone.
- IV. The violation of ESZ Notification of Palamau Tiger Reserve is a violation of Section 3 of the Environment (Protection) Act, 1986 as well as Rule 5 of the Environment (Protection) Rules, 1986 and hence

this Hon'ble Tribunal has the Jurisdiction for dealing with violation of a Schedule-I enactments under the NGT Act, 2010

ARRAY OF PARTIES:

1. That the Applicant is an environmentally concerned citizen and resident of Latehar, Jharkhand. He is a concerned citizen who is having concern on environmental issues and who has been involved in various activities pertaining to environmental conservation in Jharkhand.
2. That the Respondent No. 1 is the State of Jharkhand represented by its Chief Secretary, responsible for overall supervision of environmental issues in the State. Respondent No.2 is the Divisional Commissioner- Palamau who is not only in-charge of the local administration but also the Chairman of ESZ monitoring committee. Respondent No. 3 is the Field Director of Palamau Tiger Reserve who is administrative in-charge and head of the said Tiger Reserve and responsible and answerable for the illegal construction going on within the Sanctuary and the ESZ of the Palamau Tiger Reserve. Respondent No.4 is the National Tiger Conservation Authority (NTCA) is a statutory body to provide legal directives for the implementation of the Project Tiger. It oversees the implementation of Project Tiger, which is a central government scheme providing funding to tiger range states for in-situ conservation of tigers in designated tiger reserves. The NTCA is responsible for providing requisite financial, technological and legal support for the implementation of the Tiger conservation plans and training the forest officers. It is also tasked with monitoring and surveillance of tiger habitats, population estimation of tiger and prey, and promotion of other allied research.

FACTS LEADING TO THE FILING OF PRESENT APPLICATION:

3. The present Application is being filed under Sections 14, 15 and 20 of the National Green Tribunal Act, 2010 highlighting a substantial question relating to environment i.e. violation of Ecological Sensitive Zone (ESZ) Notification dated 09.08.2019 due to unabated illegal construction of Hotels/Resorts and other commercial facilities within the ESZ of Palamau Tiger Reserve.

Copy of the Ecological Sensitive Zone (ESZ) Notification dated 09.08.2019 pertaining to Palamau Tiger Reserve is annexed herewith as **ANNEXURE-A1.**

4. That it is submitted that there are 59 hotels and resorts being constructed within the ESZ boundary of Palamau Wildlife Sanctuary in Latehar District. All these 59 Hotels, out of which 2 hotels are within the Palamau Tiger Reserve are being constructed illegally and without any valid permission as there is no Zonal Master Plan, Tourism Master Plan and Monitoring Committee as per ESZ Notification, who could have considered the issue of grant or refusal of permission (as the case may be) for Eco-Tourism, in existence as mandated by the ESZ Notification of Palamau Tiger Reserve, Jharkhand.

Photographs of illegal construction going on within the ESZ of Palamau Tiger Reserve are annexed herewith as **ANNEXURE-A2.**

5. That it is re-iterated that the location of 2 hotels/resorts namely, Summit Nature Camp and Larang Camping, Netarhat are being constructed within the boundary of Palamu Wildlife Sanctuary.

6. That about 15 Hotels/Resorts like Art Village, Hotel Dream Days , Divyansh Lake Home Stay, Mountail Eco Resort, Bilung Guest House, Pahi Palace, Nawa Bihan Home Stay, Koel View Resort, Sn Sarna Residency, Magolia Home Stay, Prabhat Hotel, Niranjana Hotel, Natureherat Resort, Dharmendra Hotel, Sh Bamboo Cottage, Netarhat are within one km distance from Protected Area (PA) boundary.
7. That as far as the rest of the Hotels/Resorts are concerned namely Jhumar Resort, Hotel Suryalok, Aasra Hotel, Bhagwati Lodge And Restaurant, Ridhi Sidhi Guest House, Vally View, Hotel Prakash, Hills Queen, Nagwanshi Hotel, Aarohi Lodge, Hotel Paradise, Hotel Ravi and Shahi, Hotel Pine Vally, Madhu Guest House, Charku Guest House, Hotel Four Season, Royal Hill Claut, Hotel Mangnolia, Hotel Aryavart, Utkantha Guest House, Wood Cottage, Awadesh Hotel, Kujur Hotel, Panna Lodge, Tigga Home Stay, Hotel Green Palace, Hotel Royal Residency, Rk Soni Guest House, Sadni Home Stay, Hotel Galaxy, Hotel Palash, Sarovar Vatika, Mallika Hotel, J S Paradoor, Hotel Peer Garden, Hotel Red Label, Hotel Spice & Tasty, Sanjay Kujur Hotel, Gopal Sahu Hotel, Ajay Prasad, Pradeep Sahu and Hemant Prasad, the same are within the boundary of the ESZ but are also illegally constructed since till now there is no decision permitting the construction of these Hotels/Resorts. The permission for eco-tourism in this area which needs to be granted in terms of the Zonal Master Plan, Tourism Master Plan have not been made till date. Further, there is neither the Zonal Master Plan nor the Monitoring Committee required under ESZ formed/set up by the State Authorities till date.
- Maps showing ESZ Boundary of Palamau Tiger Reserve in red colour and Boundary of Palamau Wildlife Sanctuary in white Colour and

location of 57 hotels and resorts within the ESZ boundary of Palamau Tiger Reserve and the location of two hotels within the boundary of Palamu Wildlife Sanctuary as **ANNEXURE-A3 Colly)**

List of 59 Hotels who are indulging in illegal construction within the Palamau Wildlife Sanctuary and the ESZ of the Palamau Tiger Reserve is annexed herewith as **ANNEXURE-A4.**

8. The effect of coming up all the above Hotels/Resorts within the ESZ, with many of them within 1 km from the PA boundary and 2 (Two) of them even within the Sanctuary would create a ***fait accompli*** situation and would also make the Zonal Master Plan as well as the Monitoring Committee redundant making the very purpose ESZ futile and useless.
9. All the above Hotels/Resorts by private parties cannot be constructed within the ESZ and two of them within the Sanctuary without the knowledge and connivance of these private parties with Respondent No.3-Field Director, Palamu Tiger Reserve. It is submitted that Section 29 of the Wildlife (Protection) Act, 1972 specifically prohibits any construction activity within the Sanctuary. It say:-

29. Destruction, etc., in a sanctuary prohibited without a permit. – No person shall destroy, exploit or remove any wildlife from a sanctuary or destroy or damage the habitat of any wild animal or deprive any wild animal or its habitat within such sanctuary except under and in accordance with a permit granted by the Chief Wildlife Warden and no such permit shall be granted unless the State Government being satisfied that such destruction, exploitation or removal of wildlife from the sanctuary is necessary for the improvement and better management of wildlife therein authorises the issue of such permit.

10. The illegal Hotel/Resort construction in violation of the ESZ Notification of Palamau Tiger Reserve has been widely reported in local media.

11. As the illegal construction activity is continuing unabated the Applicant has no option but to approach this Hon'ble Tribunal.

12. All the above Hotels/Resorts by private parties cannot be constructed within the ESZ and 2 (two) of them within the Sanctuary without the knowledge and connivance of these private parties with Respondent No.3-Field Director, Palamu Tiger Reserve.

The illegal Hotel/Resort construction in violation of the ESZ Notification of Palamau Tiger Reserve has been widely reported in local media.

Media Report dated 28.12.2025 showing the illegal construction going on within the ESZ of Palamau Tiger Reserve are annexed as

ANNEXURE-A5

THE PRESENT APPLICATION IS BEING FILED FOR THE VIOLATION OF THE PROVISIONS OF ESZ NOTIFICATION DATED 09.08.2019 PERTAINING TO PALAMAU TIGER RESERVE.

13. The ESZ Notification dated 09.08.2019 has been enacted in exercise of the powers conferred by sub-section (1) and clauses (v) and (xiv) of subsection (2) and sub-section (3) of section 3 of the Environment (Protection) Act, 1986 read with sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986, the Central Government has notified an area to an extent varying from zero kilometres to 7 kilometres around the boundary of Palamau Wildlife Sanctuary, Betla National Park and Mahuadanr Wolf Sanctuary, in Latehar and Garhwa districts in the State of Jharkhand as the Eco-sensitive Zone.

14. According to the ESZ Notification of Palamau Tiger Reserve:-

“3. Measures to be taken by the State Government.- The State Government shall take the following measures for giving effect to the provisions of this notification, namely:-

XXX

(3) Tourism or Eco-tourism.- (a) All new eco-tourism activities or expansion of existing tourism activities within the Eco-sensitive Zone shall be as per the Tourism Master Plan for the Eco-sensitive Zone.

(b) The Eco-Tourism Master Plan shall be prepared by the State Department of Tourism in consultation with State Departments of Environment and Forests.

(c) The Tourism Master Plan shall form a component of the Zonal Master Plan.

(d) The Tourism Master Plan shall be drawn based on the study of carrying capacity of the Eco-sensitive Zone.

(e) The activities of eco-tourism shall be regulated as under, namely:-

(i) New construction of hotels and resorts shall not be allowed within one kilometre from the boundary of the protected areas or upto the extent of the Eco-sensitive Zone whichever is nearer:

Provided that beyond the distance of one kilometre from the boundary of the protected area till the extent of the Eco-sensitive Zone, the establishment of new hotels and resorts shall be allowed only in pre-defined and designated areas for eco-tourism facilities as per Tourism Master Plan;

(ii) all new tourism activities or expansion of existing tourism activities within the Eco-sensitive Zone shall be in accordance with the guidelines issued by the Central Government in the Ministry of Environment, Forest and Climate Change and the eco-tourism guidelines issued by National Tiger Conservation Authority (as amended from time to time) with emphasis on eco-tourism, eco-education and ecocodevelopment;

(iii) until the Zonal Master Plan is approved, development for tourism and expansion of existing tourism activities shall be permitted by the concerned regulatory authorities based on the actual site specific scrutiny and recommendation of the Monitoring Committee and no new hotel, resort or commercial establishment construction shall be permitted within Eco-sensitive Zone area.

xxx

15. As per Para 4 the ESZ Notification the provision with respect to Construction Activity in ESZ is as follows:-

S.No.	Activity	Description
10	Construction Activities	(a) New commercial construction of any kind shall not be permitted within one kilometer from the boundary of the protected areas or upto extent of the Eco-sensitive Zone, whichever is nearer:

		<p>Provided that, local people shall be permitted to undertake construction in their land for their use including the activities mentioned in sub-paragraph (1) of paragraph 3 as per building bye-laws to meet the residential needs of the local residents.</p> <p>Provided further that the construction activity related to small scale industries not causing pollution shall be regulated and kept at the minimum, with the prior permission from the competent authority as per applicable rules and regulations, if any.</p> <p>(b) Beyond one kilometer it shall be regulated as per the Zonal Master Plan.</p>
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16. That the violators are constructing large scale erection of boundary to facilitate the illegal construction which will ultimately defeat the purpose of ESZ as those boundary will affect the natural movement of wild animals.
17. That the violation of ESZ Notification of Palamau Tiger Reserve is a violation of Section 3 of the Environment (Protection) Act, 1986 as well as Rule 5 of the Environment (Protection) Rules, 1986 and hence this Hon'ble Tribunal has the Jurisdiction for dealing with violation of a Schedule-I enactments under the NGT Act, 2010

GROUND

18. That the instant Application is being filed on the following grounds amongst others that the Applicant may take up at the time of hearing:
- A. Because the present Application is filed before the Hon'ble Tribunal highlighting a substantial question relating to environment .i.e. violation of ESZ Notification of Palamau

Tiger Reserve which is enacted under Section 3 of the Environment (Protection) Act, 1986 as well as Rule 5 of the Environment (Protection) Rules, 1986 and hence this Hon'ble Tribunal has the Jurisdiction for dealing with violation of a Schedule-I enactment under the NGT Act, 2010.

- B. Because there are 59 hotels and resorts being constructed within the ESZ boundary of Palamau Wildlife Sanctuary in Latehar District. All these 59 Hotels, out of which 2 hotels are within the Protected Area and 15 are within one km distance from PA boundary are being constructed illegally and without any valid permission as there is no Zonal Master Plan, Tourism Master Plan and Monitoring Committee as per ESZ Notification, who could have considered the issue of grant or refusal of permission (as the case may be) for Eco-Tourism, in existence as mandated by the ESZ Notification of Palamau Tiger Reserve, Jharkhand.
- C. Because the 59 Hotels/Resorts which are being illegally constructed till now, there is no decision permitting the construction of these Hotels/Resorts. The permission for eco-tourism in this area which needs to be granted in terms of the Zonal Master Plan, Tourism Master Plan have not been made till date.
- D. Because there is neither the Zonal Master Plan nor the Monitoring Committee required under ESZ formed/set up by the State Authorities till date. Hence all the construction going on of 59 Hotels/Resorts is illegal and needs to be stopped forthwith.
- E. Because the State Government is duty bound to ensure as per the ESZ Notification that no illegal construction takes

place within the Sanctuary as well as the within the ESZ in terms of Paragraph 3 (3) of the said ESZ Notification.

F. Because as per Paragraph 4 the ESZ Notification the provision with respect to Construction Activity in ESZ is as follows:-

S.No.	Activity	Description
10	Construction Activities	<p>(a) New commercial construction of any kind shall not be permitted within one kilometer from the boundary of the protected areas or upto extent of the Eco-sensitive Zone,</p> <p>whichever is nearer:</p> <p>Provided that, local people shall be permitted to undertake construction in their land for their use including the activities mentioned in sub-paragraph (1) of paragraph 3 as per building bye-laws to meet the residential needs of the local residents.</p> <p>Provided further that the construction activity related to small scale industries not causing pollution shall be regulated and kept at the minimum, with the prior permission from the competent authority as per applicable rules and regulations, if any.</p> <p>(b) Beyond one kilometer it shall be regulated as per the Zonal Master Plan.</p>

G. Because the violators are constructing large scale erection of boundary to facilitate the illegal construction which will ultimately defeat the purpose of ESZ as those boundary will affect the natural movement of wild animals.

H. Because the effect of coming up all the above Hotels/Resorts within the ESZ and 2 (Two) of them even within the Sanctuary and 15 are within one km distance

from protected area boundary, which would create a ***fait accompli*** situation and would also make the Zonal Master Plan as well as the Monitoring Committee redundant making the very purpose ESZ futile and useless.

- I. Because all the 59 Hotels/Resorts by private parties cannot be constructed within the ESZ and 2 (two) of them within the Sanctuary without the knowledge and connivance of these private parties with Respondent No.3-Field Director, Palamu Tiger Reserve.
- J. Because it is submitted that Section 29 of the Wildlife (Protection) Act, 1972 specifically prohibits any construction activity within the Sanctuary. It say:-

29. Destruction, etc., in a sanctuary prohibited without a permit. – No person shall destroy, exploit or remove any wildlife from a sanctuary or destroy or damage the habitat of any wild animal or deprive any wild animal or its habitat within such sanctuary except under and in accordance with a permit granted by the Chief Wildlife Warden and no such permit shall be granted unless the State Government being satisfied that such destruction, exploitation or removal of wildlife from the sanctuary is necessary for the improvement and better management of wildlife therein authorises the issue of such permit.

- K. Because the Hon'ble Supreme Court in ***State of Uttar Pradesh v. Singhara Singh***, reported in **AIR 1963 SC 368** has held that power conferred by a statute must only enacted as per the provisions of that law:

“..... if a statute has conferred a power to do an act and has laid down the method in which that power has to be exercised, it necessarily prohibits the doing of the action any other manner than that which has been prescribed. The principle behind the rule is that if this were not so, the statutory provision might as well not have been enacted.”

- L. Because in ***Bangalore Medical Trust v. B.S. Muddappa***, (1991) 4 SCC 54, the Hon'ble Supreme Court has held that

even if discretion is granted to the executive, the same must be exercised judiciously and in accordance with the statute:

“48. Much was attempted to be made out of exercise of discretion in converting a site reserved for amenity as a civic amenity. Discretion is an effective tool in administration. But wrong notions about it results in ill-conceived consequences. In law it provides an option to the authority concerned to adopt one or the other alternative. But a better, proper and legal exercise of discretion is one where the authority examines the fact, is aware of law and then decides objectively and rationally what serves the interest better. When a statute either provides guidance or rules or regulations are framed for exercise of discretion then the action should be in accordance with it. Even where statutes are silent and only power is conferred to act in one or the other manner, the Authority cannot act whimsically or arbitrarily. It should be guided by reasonableness and fairness. The legislature never intends its authorities to abuse the law or use it unfairly”.

M. Because in *M.I. Builders (P) Ltd. v. Radhey Shyam Sahu (1999) 6 SCC 464*, the Hon’ble Supreme Court in clear terms, held that there is no alternative to the construction which is unauthorised and illegal to be dismantled. The relevant paragraphs read thus:

“13. There is no alternative to the construction which is unauthorised and illegal to be dismantled. The whole structure built is in contravention of the provisions of law as contained in the Development Act. The decision to award contract and the agreement itself was unreasonable. The construction of the underground shopping complex, if allowed to stand, would perpetuate an illegality. Mahapalika could not be allowed to benefit from the illegality. A decision of this Court in Seth Badri Prasad and others vs. Seth Nagarmal and others (1959 (1) Supp. SCR 769 at 774) was referred to, to contend that the court could not exclude from its consideration a public statute and since the construction of the underground shopping complex was wholly illegal it had to be dismantled. No question of moulding a relief can arise as the builder made construction on the basis of the interim order of this Court and at its own risk.”

“73. The High Court has directed dismantling of the whole project and for restoration of the park to its original condition. This Court in numerous decisions

has held that no consideration should be shown to the builder or any other person where construction is unauthorised. This dicta is now almost bordering the rule of law. Stress was laid by the appellant and the prospective allottees of the shops to exercise judicial discretion in moulding the relief. Such a discretion cannot be exercised which encourages illegality or perpetuates an illegality. Unauthorised construction, if it is illegal and cannot be compounded, has to be demolished. There is no way out. Judicial discretion cannot be guided by expediency. Courts are not free from statutory fetters. Justice is to be rendered in accordance with law. Judges are not entitled to exercise discretion wearing the robes of judicial discretion and pass orders based solely on their personal predilections and peculiar dispositions. Judicial discretion wherever it is required to be exercised has to be in accordance with law and set legal principles. As will be seen in moulding the relief in the present case and allowing one of the blocks meant for parking to stand, we have been guided by the obligatory duties of the Mahapalika to construct and maintain parking lots.”

“81. A number of cases come to this Court pointing to unauthorised constructions taking place at many places in the country by builders in connivance with the corporation/municipal officials. In a series of cases, this Court has directed demolition of unauthorised constructions. This does not appear to have any salutary effect in cases of unauthorised construction coming to this Court. While directing demolition of unauthorised construction, the court should also direct an enquiry as to how the unauthorised construction came about and to bring the offenders to book. It is not enough to direct demolition of unauthorised construction, where there is clear defiance of law. In the present case, but for the observation of the High Court, we would certainly have directed an enquiry to be made as to how the project was conceived and how the agreement dated 4-11-1993 came to be executed.”

N. In ***Esha Ekta Apartments Coop Housing Society Limited v.***

Municipal Corporation of Mumbai, (2013) 3 Supreme Court

Cases (Civil) 89 it was observed by the Honble Supreme Court

that the courts are expected to refrain from exercising equitable

jurisdiction for regularisation of illegal and unauthorised

constructions and the relevant passage of the said decision is

extracted below:

"1. In the last five decades, the provisions contained in various municipal laws for planned development of the

areas to which such laws are applicable have been violated with impunity in all the cities, big or small, and those entrusted with the task of ensuring implementation of the master plan, etc. have miserably failed to perform their duties. It is highly regrettable that this is so despite the fact that this Court has, keeping in view the imperatives of preserving the ecology and environment of the area and protecting the rights of the citizens, repeatedly cautioned the authorities concerned against arbitrary regularization of illegal construction by way of compounding and otherwise.”

“8. At the outset, we would like to observe that by rejecting the prayer for regularisation of the floors constructed in wanton violation of the sanctioned plan, the Deputy Chief Engineer and the appellate authority have demonstrated their determination to ensure planned development of the commercial capital of the country and the orders passed by them have given a hope to the law-abiding citizens that someone in the hierarchy of administration will not allow unscrupulous developers/builders to take law into their own hands and get away with it.”

“56. We would like to reiterate that no authority administering municipal laws and other similar laws can encourage violation of the sanctioned plan. The courts are also expected to refrain from exercising equitable jurisdiction for regularisation of illegal and unauthorised constructions else it would encourage violators of the planning laws and destroy the very idea and concept of planned development of urban as well as rural areas.”

O. Because in ***Kerala State Costal Zone Management Authority vs. Maradu Municipality (2021) 16 SCC 822***, it was once again reiterated that illegal and unauthorised constructions put up with brazen immunity, cannot be permitted to remain. The relevant passage of the said decision is quoted below:

"107. At this stage, we must deal with the argument raised before us by the company. It is submitted that a world class resort has been put up which will promote tourism in a State like Kerala which does not have any industries as such and where tourism has immense potential and jobs will be created. It is submitted that the Court may bear in mind that the company is eco-friendly and if at all the Court is inclined to find against the company, the Court may, in the facts of this case, give direction to the company and the company will strictly abide by any safeguards essential for the preservation of environment.

108. We do not think that this Court should be detained by such an argument. The Notification issued under the Environment (Protection) Act is meant to protect the environment and bring about sustainable development. It is the law of the land. It is meant to be obeyed and enforced. As held by the Apex Court, construction in violation of the Coastal Regulation Zone Regulations is not to be viewed lightly and he who breaches its terms does so at his own peril. The fait accompli of constructions being made which are in the teeth of the Notification cannot present, but a highly vulnerable argument. We find that the view taken by the Kerala High Court in aforesaid decision is appropriate. Permission granted by the Panchayat was illegal and void. No such development activity could have taken place. In view of the findings of the Enquiry, Committee, let all the structures be removed forthwith within a period of one month from today and compliance be reported to this Court."

P. Because in ***State of Haryana v. Satpal*** , (2023) 6 SCC 643 it was held by the Hon'ble Supreme Court that the High Court committed a very serious error in directing to legalise the unauthorized occupation and possession made by the original writ petitioners on payment of market price and hence, it deserved to be quashed. The operative portion of the judgment is reproduced below:

“19. Under the circumstances, the High Court has committed a very serious error in directing to legalise the unauthorised occupation and possession made by the original writ petitioners on payment of market price. Even the other directions issued by the High Court are not capable of being implemented, namely, to segregate the vacant land from the residential house and which can be separated and utilised for earmarked purpose i.e. school premises. The unauthorised construction is in such a manner and even some areas are not used for residential purpose and some of the area is covered by vegetation and therefore, it is not possible to segregate and separate the same, which can be used for school premises. There is no other panchayati land and/or other land, which is available, which can be used as school premises/playground. The adjacent land belongs to some private persons and they are not ready to part with their land to be used as school premises/playground.

20. In view of the above and for the reasons stated above, the impugned judgment and order passed by the High Court and the directions issued (reproduced hereinabove) directing to legalise the unauthorised occupation and possession made by the original writ petitioners on the land, which is earmarked for school premises/playground is unsustainable and the same deserves to be quashed and set aside and is accordingly quashed and set aside. However, the original writ petitioners are granted 12 months’ time to vacate the land, which is occupied by them unauthorisedly and if within one year from today, they do not vacate the lands in question, the appropriate authority is directed to remove their unauthorised and illegal occupation and possession.”

Q. Because as held by the Hon’ble Supreme Court in **Indian**

Council for Enviro Legal Action vs. Union of India (1996) 5

SCC 281 that:

“26. Enactment of a law, but tolerating its infringement, is worse than not enacting a law at all. The continued infringement of law, over a period of time, is made possible by 32 adoption of such means which are best known to the violators of law. Continued tolerance of such violations of law not only renders legal provisions nugatory but such tolerance by the enforcement authorities encourages lawlessness and adoption of means which cannot, or ought not to, be tolerated in any civilized society. Law should not only be meant for the law-abiding but is meant to be obeyed by all for whom it has been enacted. A law is usually enacted because the legislature feels that it is necessary. It is with a view to protect and preserve the environment and save it for the

future generations and to ensure good quality of life that Parliament enacted the anti-pollution laws, namely, the Water Act, Air Act and the Environment (Protection) Act, 1986. These Acts and Rules framed and notification issued thereunder contain provisions which prohibit and/or regulate certain activities with a view to protect and preserve the environment. When a law is enacted containing some provisions which prohibit certain types of activities, then, it is of utmost importance that such legal provisions are effectively enforced. If a law is enacted but is not being voluntarily obeyed, then, it has to be enforced. Otherwise, infringement of law, which is actively or passively condoned for personal gain, will be encouraged which will in turn lead to a lawless society. Violation of anti pollution laws not only adversely affects the existing quality of life but the non-enforcement of the legal provisions often results in ecological imbalance and degradation of environment, the adverse effect of which will have to be borne by the future generations.”

- R. Because in the case of in the cases of ***Research Foundation For Science Technology National Resource Policy v. Union of India and Anr*** and ***Vellore Citizens' Welfare Forum v. Union of India and Ors.*** the Hon'ble Supreme Court respectively ended up with the conclusion that principles such as the precautionary principle, the polluter pays principle form an intrinsic part of the laws of the environmental laws of India.
- S. Because according to ***Section 20 of National Green Tribunal Act***, the tribunal can apply the principles of sustainable development, the polluter pays principles and precautionary principle while passing any order, award or decision.
- T. Because it the duty of every citizen under ***Article 51-A(g) of the Constitution of India*** to protect and improve the natural environment including plants, species, forests, lakes, rivers and wildlife, and to have compassion for living creatures.

- U. Because **Article 48-A of the Constitution of India** mandates that the State is under a Constitutional obligation to protect and improve the environment and to safeguard the forest and wild life in the country.
- V. Because the Hon'ble Supreme Court, in its judgment ***M.K.Ranjitsinh vs Union of India, reported as 2024 INSC 280*** on the importance of Articles 48A and 51A(g) of the Constitution of India as being important sources of the right to a clean environment and the right against the adverse effects of climate change.
- W. Because the act of the Respondent State Authorities in allowing construction of numerous Hotel/resorts within the Sanctuary and within boundary of ESZ is in violation of the public trust doctrine by which it is stated that the State as a trustee is under a legal duty to protect the natural resources.

LIMITATION

The illegal construction within the ESZ area of the Palamau Tiger Reserve is ongoing. As the damage being caused to the Environment is recent and also the same is continuous and recurring one due to illegal constructions being done day in and day out. Hence, the present Application is within limitation of Section 14 and 15 of the NGT Act, 2010.

PRAYER

In light of the above facts and circumstances, the Hon'ble Tribunal may be pleased to pass the following orders/ directions:

- i. Direct that the 2 (two) Hotels/Resorts which are coming up/constructed within the Palamau Wildlife Sanctuary in violation of ESZ Notification, their construction be stopped immediately and/or


- ii. Direct that the 2 (two) Hotels/Resorts which are coming up/constructed within the Palamau Wildlife Sanctuary in violation of ESZ Notification be forthwith be demolished and/or
- iii. Direct that Hotels which are coming within the 1 Km zone of the Wildlife Sanctuary (PA) in violation of ESZ Notification, their construction be stopped immediately and/or
- iv. Direct that Hotels which are coming within the 1 Km zone of the Wildlife Sanctuary (PA) in violation of ESZ Notification be forthwith be demolished and/or
- v. Direct for fixing of responsibility of officers who have permitted the construction of illegal Hotels/Resorts within the Palamau Wildlife Sanctuary and within the ESZ boundary area without any Zonal Master Plan and Monitoring Committee being set up as per ESZ Notification, and/or
- vi. Direct that the Hotels/Resorts which are demolished, remediation and restoration of the forest be carried out accordingly, and/or
- vii. Direct the violators to be liable and saddled with imposition of Environmental Compensation/liability in terms for violating the provisions of ESZ Notification of Palamau Tiger Reserve.
- viii. Direct the Respondent No.3-Field Director, Palamau Tiger Reserve to submit an updated list of all the prohibited and regulated activities which have come up after the notification of ESZ on 09.08.2019, with distance from PAs. as the violators are constructing large scale erection of boundary to facilitate the illegal construction which will ultimately defeat the purpose of ESZ as those boundary will affect the natural movement of wild animals.

Xi Any other or further relief may also be granted in favour of the Applicant.

Govind Patheke

APPLICANT

THROUGH



SAURABH SHARMA

Advocate

Counsel for the Applicant

Chamber No. 352, Lawyers Chambers,

Delhi High Court, New Delhi-110003

e-mail: saurabh.envirolawyer@gmail.com

(M): 9810983559

Place: New Delhi/Latehar, Jharkhand

Dated:

VERIFICATION: Verified today on this 12/05/2026 at Latehar, Jharkhand do hereby verify and declare that the facts mentioned above are true and correct nothing material has been concealed therefrom and no part of it is false.

Govind Patheke

APPLICANT



BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH AT KOLKATA.
ORIGINAL APPLICATION NO. OF 2026

IN THE MATTER OF:-

GOVIND PATHAK
NO. 7954 Date 12 MAY 2026

RAJ MANI PRASAD
APPLICANT

VERSUS

STATE OF JHARKHAND & OTHERS ...RESPONDENTS

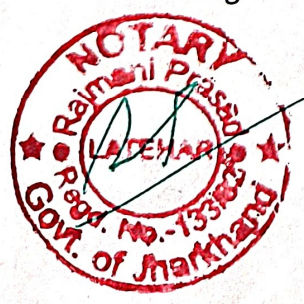
AFFIDAVIT

I, Govind Pathak, aged about 36 years, son of Shri Kedar Pathak, resident of H.No. 88, Rajhar, Latehar, PS & Distt. Latehar, Jharkhand-829206, do hereby solemnly affirm and declare as under:-

1. That I am the Applicant in the abovementioned Original Application and therefore competent to swear the present Affidavit.
2. That the abovementioned Original Application has been drafted by my counsel on my instructions and the contents of the same are true and correct to my knowledge.

Govind Pathak
DEPONENT

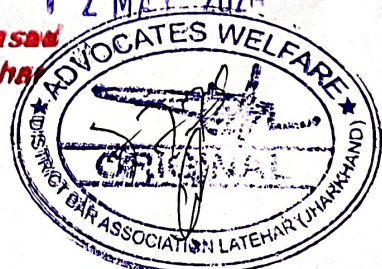
VERIFICATION: Verified today on this 12/05/2026 at Latehar, Jharkhand do hereby verify and declare that the facts mentioned above are true and correct nothing material has been concealed therefrom and no part of it is false.



Sri/Smt. Govind Pathak
Who is Identified by Sri. A.K. Singh
Advocate Solemnly Affirmed
and Declared before Me

Govind Pathak
DEPONENT

12 MAY 2026
Raj Mani Prasad
Notary Latehar



Handwritten signature/initials



भारत का राजपत्र The Gazette of India

असाधारण

EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (ii)

PART II—Section 3—Sub-section (ii)

प्राधिकार से प्रकाशित

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पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय

अधिसूचना

नई दिल्ली, 9 अगस्त, 2019

का.आ. 2898(अ).—प्रारूप अधिसूचना भारत के राजपत्र, असाधारण में भारत सरकार के पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय की अधिसूचना सं. का.आ. 779 (अ), तारीख 21 फरवरी, 2018 द्वारा प्रकाशित की गई थी जिसमें ऐसे सभी व्यक्तियों से, जिनके उससे प्रभावित होने की संभावना थी, उस तारीख से, जिसको उक्त अधिसूचना से युक्त राजपत्र की प्रतियां जनता को उपलब्ध करा दी गई थीं, साठ दिन की अवधि के भीतर आक्षेप और सुझाव आमंत्रित किए गए थे;

और, उक्त प्रारूप अधिसूचना से युक्त राजपत्र की प्रतियां जनता को तारीख 21 फरवरी, 2018 को उपलब्ध करा दी गई थीं;

और, पूर्वोक्त प्रारूप अधिसूचना के प्रत्युत्तर में व्यक्तियों और पणधारियों से प्राप्त आक्षेपों और सुझावों पर मंत्रालय में विचार किया गया था;

और, पलामू वन्यजीव अभयारण्य, बैतला राष्ट्रीय उद्यान और महुआडांव भेड़िया अभयारण्य झारखंड के लातेहर और गढ़वा जिलों में स्थित है। इस संरक्षित क्षेत्रों में पलामू बाघ रिजर्व के कोर अथवा महत्वपूर्ण बाघ पर्यावास शामिल है;

और, पलामू वन्यजीव अभयारण्य, बैतला राष्ट्रीय उद्यान और महुआडांव भेड़िया अभयारण्य झारखंड की राजधानी रांची से लगभग 175 किलोमीटर में स्थित है। इन 3 संरक्षित क्षेत्रों की सीमाएं या तो सम्मिलित (बैतला राष्ट्रीय उद्यान और पलामू वन्यजीव अभयारण्य) हैं या एक दूसरे के निकट हैं और संपूर्ण क्षेत्र में वनस्पति और जीवजन्तु प्रचुर है। झारखंड के लातेहर और गढ़वा जिलों में स्थित बैतला राष्ट्रीय उद्यान, पलामू वन्यजीव अभयारण्य और महुआडांव भेड़िया अभयारण्य को

मिलाकर पूरा पलामू बाघ रिजर्व 1042.52 वर्ग किलोमीटर क्षेत्र में फैला है। महुआडांव भेड़िया अभयारण्य, पलामू वन्यजीव अभयारण्य की सीमा के समीप है और पलामू बाघ रिजर्व की सीमा का सहचर है जिसे बाघों के संरक्षण एवं सुरक्षा हेतु वर्ष 1974 में घोषित किया गया था;

और, महुआडांव भेड़िया अभयारण्य के साथ-साथ पलामू वन्यजीव अभयारण्य और बेतला राष्ट्रीय उद्यान में जैवविविधता प्रचुर है। यह छोटा नागपुर पठार (6डी) के जैव भौगोलिक क्षेत्र में अवस्थित है। बेतला राष्ट्रीय उद्यान और पलामू वन्यजीव अभयारण्य में बाघ अत्यंत महत्वपूर्ण प्रजाति के हैं और महुआडांव भेड़िया अभयारण्य में भेड़िया अत्यंत महत्वपूर्ण प्रजाति के है बाघ एवं भेड़िया के अलावा, क्षेत्र में रटेल माउस डियर, अजगर, पेंगोलिन, काली गर्दन के सारस, चार सिंगा हिरण इत्यादि जैसी अत्यधिक विलुप्तप्राय प्रजातियां भी पाई जाती हैं;

और, संरक्षित क्षेत्र में जैव-विविधता की प्रचुरता बनी हुई है जिसमें वनस्पति और जीवजंतु की कई लुप्तप्राय, दुर्लभ और संकटापन्न प्रजातियां शामिल हैं। स्तनधारियों की लगभग 47 प्रजातियाँ, पक्षियों की 174 प्रजातियाँ, वनस्पति की 970 प्रजातियाँ, पर्वतारोहियों की 25 प्रजातियाँ, झाड़ियों की 46 प्रजातियाँ और मूल्यवान औषधि पौधों की 139 प्रजातियाँ हैं;

और, उपर्युक्त के अलावा, बेतला राष्ट्रीय उद्यान, पलामू वन्यजीव अभयारण्य और महुआडांव भेड़िया का आवाह क्षेत्र तीन नदियों-उत्तरी कोयल, औरांगा और बुरहा से निर्मित है और इन संरक्षित क्षेत्रों के वन बारिश के पानी को रोकते हैं और भूमिगत पानी के स्तर को बढ़ाते हैं जो मृदा अपरदन को कम करते हुए गाद के जमाव की दृष्टि से नदियों, धाराओं को सुरक्षित करता है;

और, पलामू वन्यजीव अभयारण्य, बेतला राष्ट्रीय उद्यान और महुआडांव भेड़िया अभयारण्य के चारों ओर के क्षेत्र को, जिसका विस्तार और सीमाएं इस अधिसूचना के पैराग्राफ 1 में विनिर्दिष्ट हैं, पर्यावरण की दृष्टि से पारिस्थितिकी संवेदी जोन के रूप में सुरक्षित और संरक्षित करना और उक्त पारिस्थितिकी संवेदी जोन में उद्योगों या उद्योगों के वर्गों के प्रचालन और प्रसंस्करण करने को प्रतिषिद्ध करना आवश्यक है;

अतः, इसलिए, केन्द्रीय सरकार, पर्यावरण (संरक्षण) नियम, 1986 के नियम 5 के उपनियम (3) के साथ पठित पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) की धारा 3 की उपधारा (1) और उपधारा (2) के खंड (v) और खंड (xiv) और उपधारा (3) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, झारखंड राज्य लातेहर और गढ़वा जिला में पलामू वन्यजीव अभयारण्य, बेतला राष्ट्रीय उद्यान और महुआडांव भेड़िया अभयारण्य की सीमा के चारों ओर शून्य किलोमीटर से 7 किलोमीटर तक विस्तारित क्षेत्र को पारिस्थितिकी संवेदी जोन (जिसे इस अधिसूचना इसके पश्चात् पारिस्थितिकी संवेदी जोन कहा गया है) के रूप में अधिसूचित करती है, जिसके विवरण निम्नानुसार है, अर्थात् :-

1. **पारिस्थितिकी संवेदी जोन का विस्तार और उसकी सीमाएं**-(1) पारिस्थितिकी संवेदी जोन पलामू वन्यजीव अभयारण्य की सीमा के चारों ओर शून्य से 7 किलोमीटर तक विस्तृत है और पारिस्थितिकी संवेदी जोन का क्षेत्र 1253.49 वर्ग किलोमीटर है। (अंतःराज्यीय सीमा के कारण पारिस्थितिकी संवेदी जोन का विस्तार शून्य है।)

(2) सीमा विवरण के साथ पारिस्थितिकी संवेदी जोन सीमा का मानचित्र **उपाबंध I** के रूप में उपाबद्ध है;

(3) संरक्षित क्षेत्र और पारिस्थितिकी संवेदी जोन की सीमा के भू-निर्देशांकों की सूची **उपाबंध II** में दी गई है;

(4) पारिस्थितिकी संवेदी जोन के अंतर्गत आने वाले ग्रामों की सूची **उपाबंध III** के रूप में उपाबद्ध है।

2. पारिस्थितिकी संवेदी जोन के लिए आंचलिक महायोजना— (1) राज्य सरकार, पारिस्थितिकी संवेदी जोन के प्रयोजनों के लिए राजपत्र में इस अधिसूचना के प्रकाशन की तारीख से दो वर्ष की अवधि के भीतर, स्थानीय व्यक्तियों के परामर्श से और

राज्य के सक्षम प्राधिकारी के अनुमोदन के लिए इस अधिसूचना में दिए गए अनुबंधों का पालन करते हुए आंचलिक महायोजना तैयार करेगी।

(2) राज्य सरकार द्वारा पारिस्थितिकी संवेदी जोन के लिए आंचलिक महायोजना ऐसी रीति से जो इस अधिसूचना में विनिर्दिष्ट किए गए हैं के अनुसार तथा सुसंगत केंद्रीय और राज्य विधियों के अनुरूप और केंद्रीय सरकार द्वारा जारी मार्गनिर्देशों, यदि कोई हों, द्वारा तैयार होगी।

(3) आंचलिक महायोजना, उक्त योजना में पारिस्थितिकी और पर्यावरणीय बातों को समाकलित करने के लिए राज्य सरकार के निम्नलिखित विभागों के परामर्श से तैयार होगी, अर्थात्:-

- (i) पर्यावरण;
- (ii) वन और वन्यजीव;
- (iii) कृषि और बागवानी;
- (iv) राजस्व;
- (v) शहरी विकास;
- (vi) पर्यटन सहित पारिस्थितिकी पर्यटन;
- (vii) ग्रामीण विकास;
- (viii) सिंचाई और बाढ़ नियंत्रण;
- (ix) नगरपालिका;
- (x) पंचायती राज;
- (xi) लोक निर्माण विभाग; और
- (xii) झारखंड राज्य प्रदूषण नियंत्रण बोर्ड।

(4) आंचलिक महायोजना अनुमोदित विद्यमान भू-उपयोग, अवसंरचना और क्रियाकलापों पर कोई निर्वंधन अधिरोपित नहीं करेगी जब तक कि इस अधिसूचना में इस प्रकार विनिर्दिष्ट न हो और आंचलिक महायोजना सभी अवसंरचना और क्रियाकलापों में जो अधिक दक्षता और पारिस्थितिकी अनुकूल हों का संवर्धन करेगी।

(5) आंचलिक महायोजना में अनाच्छादित क्षेत्रों के जीर्णोद्धार, विद्यमान जल निकायों के संरक्षण, आवाह क्षेत्रों के प्रबंधन, जल-संभरों के प्रबंधन, भूतल जल के प्रबंधन, मृदा और नमी संरक्षण, स्थानीय समुदायों की आवश्यकताओं तथा पारिस्थितिकी और पर्यावरण से संबंधित ऐसे अन्य पहलुओं, जिन पर ध्यान देना आवश्यक है, के लिए उपबंध होंगे।

(6) आंचलिक महायोजना विद्यमान और प्रस्तावित भूमि उपयोग विशेषताओं के व्यौरों से अनुसमर्थित मानचित्र के साथ सभी विद्यमान पूजा स्थलों, ग्रामों और नगरीय बस्तियों, वनों के प्रकार और किस्मों, कृषि क्षेत्रों, ऊपजाऊ भूमि, हरित क्षेत्र जैसे उद्यान और उसी प्रकार के स्थान, उद्यान कृषि क्षेत्र, फलोउद्यान, झीलों और अन्य जल निकायों का अभ्यंकन करेगी।

(7) आंचलिक महायोजना पारिस्थितिकी संवेदी जोन में विकास को विनियमित करेगी और सारणी में सूचीबद्ध पैराग्राफ-4 में प्रतिषिद्ध और विनियमित क्रियाकलापों का अनुपालन करेगी और स्थानीय समुदायों की जीविका को सुरक्षित करने के लिए पारिस्थितिकी अनुकूल विकास को सुनिश्चित और उसकी अभिवृद्धि भी करेगी।

(8) आंचलिक महायोजना प्रादेशिक विकास योजना की सह-विस्तारी होगी।

(9) इस प्रकार अनुमोदित आंचलिक महायोजना इस अधिसूचना के उपबंधों के अनुसार मानीटरी के अपने कार्यों को करने के लिए मानीटर समिति के लिए एक संदर्भ दस्तावेज तैयार करेगी।

3. **राज्य सरकार द्वारा किए जाने वाले उपाय.-** राज्य सरकार, इस अधिसूचना के उपबंधों को प्रभावी करने के लिए निम्नलिखित उपाय करेगी, अर्थात्:-

(1) **भू-उपयोग.-** (क) पारिस्थितिकी संवेदी जोन में वनों, उद्यान कृषि क्षेत्रों, कृषि क्षेत्रों, मनोरंजन के प्रयोजनों के लिए चिन्हित किए गए पार्कों और खुले स्थानों का वाणिज्यिक या आवासीय या औद्योगिक संबद्ध विकास क्रियाकलापों के लिए उपयोग या संपरिवर्तन नहीं होगा:

परंतु यह कि पारिस्थितिकी संवेदी जोन के भीतर उक्त भाग (क), में विनिर्दिष्ट प्रयोजनों से भिन्न प्रयोजन के लिए कृषि और अन्य भूमि का संपरिवर्तन मानीटरी समिति की सिफारिश पर और यथा लागू और क्षेत्रीय नगर योजना अधिनियम और केन्द्रीय सरकार या राज्य सरकार के अन्य नियमों तथा विनियमों के अधीन सक्षम प्राधिकारी के पूर्व अनुमोदन से, और इस अधिसूचना के उपबंधों द्वारा स्थानीय निवासियों की निम्नलिखित आवासीय आवश्यकताओं को पूरा करने के लिए अनुज्ञात किया जाएगा, जैसे:-

(i) विद्यमान सड़कों को चौड़ा करना और उन्हें सुदृढ़ करना तथा नई सड़कों का संनिर्माण;

(ii) बुनियादी ढांचों और नागरिक सुविधाओं का संनिर्माण और नवीकरण;

(iii) प्रदूषण उत्पन्न न करने वाले लघु उद्योग;

(iv) कुटीर उद्योगों जिनके अंतर्गत ग्रामीण उद्योग भी हैं; सुविधाजनक भण्डार और स्थानीय सुविधाएं सहायक पारिस्थितिकी पर्यटन जिसके अन्तर्गत गृह वास सम्मिलित है; और

(v) पैराग्राफ 4 के अधीन दिए गए संवर्धित क्रियाकलाप:

परंतु यह और कि प्रादेशिक नगर योजना अधिनियम और राज्य सरकार के अन्य नियमों और विनियमों के अधीन सक्षम प्राधिकारी के पूर्व अनुमोदन और संविधान के अनुच्छेद 244 के उपबंधों या तत्समय प्रवृत्त विधि के उपबंधों के अनुपालन के बिना, जिसके अन्तर्गत अनुसूचित जनजाति और अन्य परंपरागत वन निवासी (वन अधिकारों की मान्यता) अधिनियम, 2006 (2007 का 2) भी है, वाणिज्यिक या औद्योगिक विकास क्रियाकलापों के लिए जनजातीय भूमि का उपयोग अनुज्ञात नहीं होगा:

परंतु यह और भी कि पारिस्थितिकी संवेदी जोन के भीतर भू-अभिलेखों में उपसंजात कोई गलती, मानीटरी समिति के विचार प्राप्त करने के पश्चात् राज्य सरकार द्वारा प्रत्येक मामले में एक बार ठीक होगी और उक्त गलती के सुधार की सूचना केन्द्रीय सरकार के पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय को दी जाएगी:

परंतु यह और भी कि गलती के संशोधन में इस उप पैरा के अधीन यथा उपबंधित के सिवाय किसी भी दशा में भू-उपयोग का परिवर्तन सम्मिलित नहीं होगा।

(ख) वनीकरण तथा वास जीर्णोद्धार क्रियाकलापों सहित अनप्रयुक्त या अनुत्पादक कृषि क्षेत्रों में पुनः वनीकरण करने के प्रयास किए जाएंगे।

(2) **प्राकृतिक जल स्रोतों.-** आंचलिक महायोजना में सभी प्राकृतिक जल स्रोतों के आवाह क्षेत्रों की पहचान की जाएगी और उनके संरक्षण और नवीकरण के लिए योजना सम्मिलित होगी और राज्य सरकार द्वारा ऐसे क्षेत्रों पर या उनके निकट विकास क्रियाकलाप प्रतिषिद्ध करने के बारे में जो ऐसे क्षेत्रों के लिए अहितकर हो ऐसी रीति से मार्गदर्शक सिद्धांत तैयार किए जाएंगे।

(3) **पर्यटन या पारिस्थितिकी पर्यटन.-** (क) पारिस्थितिकी संवेदी जोन के भीतर सभी नए पारिस्थितिकी पर्यटन क्रियाकलाप या विद्यमान पर्यटन क्रियाकलापों का विस्तार पर्यटन महायोजना के अनुसार पारिस्थितिकी संवेदी जोन के लिए होगा;

(ख) पारिस्थितिकी पर्यटन महायोजना राज्य पर्यटन विभाग द्वारा राज्य पर्यावरण और वन विभाग के परामर्श से तैयार होगी।

(ग) पर्यटन महायोजना आंचलिक महायोजना के एक घटक के रूप में होगी।

(घ) पर्यटन महायोजना पारिस्थितिकी संवेदी जोन की वहन क्षमता के आधार पर तैयार की जाएगी;

(ङ) पारिस्थितिकी पर्यटन संबंधी क्रियाकलाप निम्नानुसार विनियमित होंगे :-

(i) संरक्षित क्षेत्र की सीमा से एक किलोमीटर के भीतर या पारिस्थितिकी संवेदी जोन के विस्तार तक, इनमें जो भी निकट है, नये वाणिज्यिक होटल और रिसोर्ट के सन्निर्माण अनुज्ञात नहीं होंगे:

परंतु, यह कि संरक्षित क्षेत्र की सीमा से एक किलोमीटर की दूरी से परे पारिस्थितिकी संवेदी जोन के विस्तार तक होटलों और रिसोर्टों का स्थापन केवल पूर्व परिभाषित और नामनिर्दिष्ट क्षेत्रों में पर्यटन महायोजना के अनुसार पारिस्थितिकी पर्यटन सुविधाओं के लिए ही अनुज्ञात होगा;

(ii) पारिस्थितिकी संवेदी जोन के भीतर नए पर्यटन क्रियाकलापों या विद्यमान पर्यटन क्रियाकलापों का विस्तार केंद्रीय सरकार के पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय के मार्गदर्शक सिद्धांतों के द्वारा तथा राष्ट्रीय व्याघ्र संरक्षण प्राधिकरण, द्वारा जारी पारिस्थितिकी-पर्यटन, पारिस्थितिकी-शिक्षा और पारिस्थितिकी-विकास पर बल देते हुए (समय-समय पर यथा संशोधित) जारी मार्गदर्शक सिद्धांतों के अनुसार होगा;

(iii) आंचलिक महायोजना का अनुमोदन किए जाने तक, पर्यटन के लिए विकास और विद्यमान पर्यटन क्रियाकलापों के विस्तार को वास्तविक स्थल विनिर्दिष्ट संवीक्षा और मानीटरी समिति की सिफारिश पर आधारित संबंधित विनियामक प्राधिकरणों द्वारा अनुज्ञात किया जाएगा और पारिस्थितिकी संवेदी जोन के भीतर किसी नये होटल या रिसोर्ट या वाणिज्यिक स्थापन का संनिर्माण अनुज्ञात नहीं किया जायेगा।

(4) **नैसर्गिक विरासत.-** पारिस्थितिकी संवेदी जोन में महत्वपूर्ण नैसर्गिक विरासत के सभी स्थलों जैसे जीन कोश आरक्षित क्षेत्र, शैल विरचनाएं, जल प्रपातों, झरनों, घाटी मार्गों, उपवनों, गुफाएं, स्थलों, भ्रमण, अश्वरोहण, प्रपातों आदि की पहचान की जाएगी और विरासत संरक्षण योजना आंचलिक महायोजना के भाग के रूप में परिरक्षण और संरक्षण के लिए तैयार की जाएगी।

(5) **मानव निर्मित विरासत स्थल.-** पारिस्थितिकी संवेदी जोन में भवनों, संरचनाओं, शिल्प-तथ्य, ऐतिहासिक, स्थापत्य, सौंदर्यपूरक और सांस्कृतिक महत्व के क्षेत्रों की पहचान और उनके संरक्षण के लिए विरासत योजना आंचलिक महायोजना के भाग के रूप में तैयार की जाएगी।

(6) **ध्वनि प्रदूषण.-** पर्यावरण अधिनियम के अधीन ध्वनि प्रदूषण (विनियमन और नियंत्रण) नियम, 2000 के उपबंधों के अनुसार पारिस्थितिकी संवेदी जोन में ध्वनि प्रदूषण के नियंत्रण और निवारण का अनुपालन किया जाएगा।

(7) **वायु प्रदूषण.-** पारिस्थितिकी संवेदी जोन में, वायु प्रदूषण के निवारण और नियंत्रण का वायु (प्रदूषण निवारण और नियंत्रण) अधिनियम, 1981 (1981 का 14) और उसके अधीन बनाए गए नियमों के उपबंधों के अनुसार अनुपालन किया जाएगा।

(8) **बहिष्काव का निस्सारण.-** पारिस्थितिकी संवेदी जोन में उपचारित बहिष्काव का निस्सारण, साधारणों मानकों के उपबंधों के अनुसार पर्यावरणीय अधिनियम और उसके अधीन बनाए गए नियमों के अधीन आने वाले पर्यावरणीय प्रदूषण के निस्सारण के लिए साधारण मानकों या राज्य सरकार द्वारा नियत मानकों, जो भी अधिक कठोर हो, के उपबंधों के अनुसार होगा।

(9) **ठोस अपशिष्ट.**- ठोस अपशिष्ट का निपटान और प्रबन्धन निम्नानुसार किया जाएगा:-

(क) पारिस्थितिकी संवेदी जोन में ठोस अपशिष्ट का निपटान और प्रबंधन भारत सरकार के पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय की अधिसूचना सं. का.आ. 1357(अ), तारीख 8 अप्रैल, 2016 के द्वारा प्रकाशित ठोस अपशिष्ट प्रबंधन नियम, 2016 के उपबंधों के अनुसार किया जाएगा। अकार्बनिक पदार्थों का निपटान पारिस्थितिकी संवेदी जोन से बाहर चिन्हित किए गए स्थानों पर पर्यावरण-अनुकूल रीति से किया जाएगा।

(ख) पारिस्थितिकी संवेदी जोन में मान्य प्रौद्योगिकियों का उपयोग करते हुए विद्यमान नियमों और विनियमों के अनुरूप ठोस अपशिष्ट का सुरक्षित और पर्यावरण-अनुकूल प्रबंधन अनुज्ञात किया जा सकेगा।

(10) **जैव चिकित्सा अपशिष्ट.**- जैव चिकित्सा अपशिष्ट का प्रबंधन निम्नानुसार किया जाएगा:-

(क) पारिस्थितिकी संवेदी जोन में जैव चिकित्सा अपशिष्ट का निपटान भारत सरकार के पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय की अधिसूचना सं.सा.का.नि 343 (अ), तारीख 28 मार्च, 2016 के द्वारा प्रकाशित जैव चिकित्सा अपशिष्ट प्रबंधन नियम, 2016 के उपबंधों के अनुसार किया जाएगा।

(ख) पारिस्थितिकी संवेदी जोन में मान्य प्रौद्योगिकियों का उपयोग करते हुए विद्यमान नियमों और विनियमों के अनुरूप जैव-चिकित्सा अपशिष्ट का सुरक्षित और पर्यावरण-अनुकूल प्रबंधन अनुज्ञात किया जा सकेगा।

(11) **प्लास्टिक अपशिष्ट प्रबंधन.**- पारिस्थितिकी संवेदी जोन में प्लास्टिक अपशिष्ट प्रबंधन का निपटान भारत सरकार के पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय की समय-समय पर यथासंशोधित अधिसूचना सं.सा.का.नि 340(अ), तारीख 18 मार्च, 2016 द्वारा प्रकाशित प्लास्टिक अपशिष्ट प्रबंधन नियम, 2016 के उपबंधों के अनुसार किया जाएगा।

(12) **निर्माण और विध्वंस अपशिष्ट प्रबंधन.**- पारिस्थितिकी संवेदी जोन में संनिर्माण और विध्वंस अपशिष्ट प्रबंधन का निपटान भारत सरकार के पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय की समय-समय पर यथासंशोधित अधिसूचना सं.सां.का.नि 317(अ), तारीख 29 मार्च, 2016 द्वारा प्रकाशित संनिर्माण और विध्वंस प्रबंधन नियम, 2016 के उपबंधों के अनुसार किया जाएगा।

(13) **ई-अपशिष्ट.**- पारिस्थितिकी संवेदी जोन में ई-अपशिष्ट प्रबंधन का निपटान भारत सरकार के पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय की समय-समय पर यथासंशोधित द्वारा प्रकाशित ई-अपशिष्ट प्रबंधन नियम, 2016 के उपबंधों के अनुसार किया जाएगा।

(14) **यानीय यातायात.**- यातायात की यानीय गतिविधियां आवास के अनुकूल विनियमित होंगी और इस संबंध में आंचलिक महायोजना में विशेष उपबंध सम्मिलित किए जाएंगे और आंचलिक महायोजना के तैयार होने और राज्य सरकार के सक्षम प्राधिकारी द्वारा अनुमोदित होने तक, मानीटरी समिति सुसंगत अधिनियमों और उसके अधीन बनाए गए नियमों और विनियमों के अनुसार यानीय क्रियाकलापों के अनुपालन को मानीटर करेगी।

(15) **यानीय प्रदूषण.**- लागू विधियों के अनुपालन में वाहन प्रदूषण का निवारण और नियंत्रण किया जाएगा और स्वच्छ ईंधन के उपयोग के लिए प्रयास किए जाएंगे।

(16) **औद्योगिक ईकाइयां.**- (i) राजपत्र में इस अधिसूचना के प्रकाशन पर या उसके पश्चात पारिस्थितिकी संवेदी जोन के भीतर कोई नए प्रदूषित उद्योगों की स्थापना की अनुमति नहीं दी जाएगी।

(ii) केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा फरवरी, 2016 में जारी मार्गदर्शक सिद्धान्तों में उद्योगों के वर्गीकरण के अनुसार, जब तक कि अधिसूचना में इस प्रकार विनिर्दिष्ट न हो; पारिस्थितिकी संवेदी जोन के भीतर केवल गैर- प्रदूषणकारी उद्योगों को अनुज्ञात किया जाएगा और इसके अतिरिक्त, गैर प्रदूषणकारी उद्योगों को बढ़ावा दिया जाएगा।

(17) **पहाड़ी ढलानों को संरक्षण.-** पहाड़ी ढलानों का संरक्षण निम्नानुसार होगा:-

(क) आंचलिक महायोजना पहाड़ी ढलानों पर क्षेत्रों का संकेत होगा जहां किसी भी संनिर्माण की अनुमति नहीं दी जाएगी;

(ख) कटाव के एक उच्च डिग्री के साथ विद्यमान खड़ी पहाड़ी ढलानों या ढलानों पर किसी भी संनिर्माण की अनुमति नहीं दी जाएगी।

4. पारिस्थितिकी संवेदी जोन में प्रतिषिद्ध और विनियमित किए जाने वाले क्रियाकलापों की सूची.- पारिस्थितिकी संवेदी जोन में सभी क्रियाकलाप पर्यावरण अधिनियम के उपबंधों और उसके अधीन बनाए गए नियमों जिसके अन्तर्गत तटीय विनियमन जोन अधिसूचना 2011 और पर्यावरणीय प्रभाव आकलन अधिसूचना, 2006 और अन्य लागू विधियां के जिसमें वन (संरक्षण) अधिनियम, 1980 (1980 का 69), भारतीय वन अधिनियम, 1927 (1927 का 16), वन्यजीव (संरक्षण) अधिनियम, 1972 (1972 का 53) सम्मिलित हैं और किये गये संशोधनों द्वारा शासित होंगे और नीचे दी गई सारणी में विनिर्दिष्ट रीति में विनियमित होंगे, अर्थात् :-

सारणी

क्रम सं. (1)	क्रियाकलाप (2)	वर्णन (3)
क. प्रतिषिद्ध क्रियाकलाप		
1.	वाणिज्यिक खनन, पत्थर उत्खनन और अपघर्षण इकाइयां।	(क) वास्तविक स्थानीय निवासियों की घरेलू आवश्यकताओं जिसमें निजी उपयोग के लिए मकानों के संनिर्माण या मरम्मत के लिए धरती को खोदना और मकान बनाने और व्यक्तिगत उपभोग के लिए देशी टाइल्स या ईंटों का निर्माण करना भी सम्मिलित है, के सिवाय सभी प्रकार के नए और विद्यमान खनन (लघु और वृहत खनिज), पत्थर की खानें और उनको तोड़ने की इकाइयां तत्काल प्रभाव से प्रतिषिद्ध होगा; (ख) खनन प्रचालन, माननीय उच्चतम न्यायालय की रिट याचिका (सिविल) सं. 1995 का 202 टी.एन. गौडाबर्मन थिरुमूलपाद बनाम भारत संघ के मामले में आदेश तारीख 4 अगस्त, 2006 और रिट याचिका (सी) सं. 2012 का 435 गोवा फाउंडेशन बनाम भारत संघ के मामले में तारीख 21 अप्रैल, 2014 के आदेश के अनुसरण में प्रचालित होंगी।
2.	प्रदूषण (जल, वायु, मृदा, ध्वनि आदि) उत्पन्न करने वाले उद्योगों की स्थापना।	पारिस्थितिकी संवेदी जोन में कोई नया उद्योग लगाने और वर्तमान प्रदूषणकारी उद्योगों का विस्तार करने की अनुज्ञा नहीं होगी: परन्तु यह कि केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा फरवरी, 2016 में जारी मार्ग दर्शक सिद्धान्तों में उद्योगों के वर्गीकरण के अनुसार जब तक कि अधिसूचना में ऐसा विनिर्दिष्ट न हों, पारिस्थितिकी संवेदी जोन के भीतर गैर-प्रदूषणकारी उद्योगों को अनुज्ञात किया जाएगा और इसके अतिरिक्त गैर-प्रदूषणकारी कुटीर उद्योगों को बढ़ावा दिया जाएगा।

3.	बृहत जल विद्युत परियोजना की स्थापना।	लागू विधियों के अनुसार प्रतिषिद्ध (अन्यथा उपबंधित के सिवाय) होंगे।
4.	किसी परिसंकटमय पदार्थों का उपयोग या उत्पादन या प्रसंस्करण।	लागू विधियों के अनुसार प्रतिषिद्ध (अन्यथा उपबंधित के सिवाय) होंगे।
5.	प्राकृतिक जल निकायों या भूमि क्षेत्र में अनुपचारित बहिर्स्त्राव का निस्सारण।	लागू विधियों के अनुसार प्रतिषिद्ध (अन्यथा उपबंधित के सिवाय) होंगे।
6.	नई आरा मिलों और काष्ठ आधारित उद्योग की स्थापना।	पारिस्थितिकी संवेदी जोन के भीतर नई और विद्यमान आरा मिलों का विस्तार अनुज्ञात नहीं होगा।
7.	जलावन लकड़ी का वाणिज्यिक उपयोग।	लागू विधियों के अनुसार प्रतिषिद्ध (अन्यथा उपबंधित के सिवाय) होंगे।
8.	ईट भट्टों की स्थापना करना।	लागू विधियों के अनुसार प्रतिषिद्ध (अन्यथा उपबंधित के सिवाय) होंगे।
ख. विनियमित क्रियाकलाप		
9.	वाणिज्यिक होटलों और रिसोर्टों की स्थापना।	पारिस्थितिकी पर्यटन क्रियाकलापों लघु अस्थायी संरचनाओं के सिवाय संरक्षित क्षेत्र की सीमा से एक किलोमीटर के भीतर या पारिस्थितिकी संवेदी जोन के विस्तार तक, इनमें जो भी निकट हो, नए वाणिज्यिक होटल और रिसोर्टों को अनुज्ञात नहीं किया जाएगा: परंतु यह कि संरक्षित क्षेत्र की सीमा से एक किलोमीटर के परे या पारिस्थितिकी संवेदी जोन के विस्तार तक, इनमें से जो भी निकट हो, सभी नए पर्यटन क्रियाकलाप या विद्यमान क्रियाकलाप का विस्तार पर्यटन महायोजना और यथा लागू मार्गदर्शी सिद्धांतों के अनुरूप होगा।
10.	संनिर्माण क्रियाकलाप।	(क) संरक्षित क्षेत्र की सीमा से एक किलोमीटर के भीतर या पारिस्थितिकी संवेदी जोन के विस्तार तक, इनमें जो भी निकट हो, किसी भी प्रकार के नये वाणिज्यिक संनिर्माण की अनुज्ञा नहीं होगी: परंतु यह कि स्थानीय लोगों को अपनी आवास सम्बन्धी निम्नलिखित आवश्यकताओं को पूरा करने के लिए, पैराग्राफ 3 के उप पैराग्राफ (1) में सूचीबद्ध क्रियाकलापों सहित अपने उपयोग के लिए, अपनी भूमि में भवन उप-विधियों के अनुसार, संनिर्माण करने की अनुज्ञा होगी, परंतु यह कि गैर-प्रदूषणकारी लघु उद्योगों से संबंधित संनिर्माण क्रियाकलाप लागू नियमों और विनियमों, यदि कोई हों, के अनुसार सक्षम प्राधिकारी की पूर्व अनुमति से विनियमित किए जाएंगे और वे न्यूनतम होंगे। (ख) एक किलोमीटर क्षेत्र से परे ये आंचलिक महायोजना के अनुसार विनियमित होंगे।
11.	प्रदूषण उत्पन्न न करने वाले लघु उद्योग।	फरवरी, 2016 में केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा जारी उद्योगों में वर्गीकरण के अनुसार गैर-प्रदूषणकारी उद्योग और अपरिसंकटमय में, लघु और सेवा उद्योग, कृषि, पुष्प कृषि, उद्यान कृषि या पारिस्थितिकी संवेदी जोन से देशी सामग्री से उत्पादों को उत्पन्न करने

		वाले कृषि आधारित उद्योग सक्षम प्राधिकारी द्वारा अनुज्ञात होंगे।
12.	स्थानीय समुदायों द्वारा चल रही कृषि और बागवानी प्रथाओं के साथ दुग्धशाला, दुग्ध उद्योग, कृषि और मछली पालन।	स्थानीय लोगों के उपयोग के लिए लागू विधियों के अधीन अनुज्ञात होंगे।
13.	फर्मों, कंपनियों द्वारा बड़े पैमाने पर वाणिज्यिक पशुओं और पोल्ट्री फार्मों की स्थापना।	स्थानीय आवश्यकताओं को पूरा करने के लिए लागू विधियों के अधीन विनियमित (अन्यथा प्रदान किए गए) होंगे।
14.	वृक्षों की कटाई।	(क) राज्य सरकार में सक्षम प्राधिकारी की पूर्व अनुमति के बिना वन, सरकारी या राजस्व या निजी भूमि पर या वनों में वृक्षों की कटाई नहीं होगी। (ख) वृक्षों की कटाई संबंधित केंद्रीय या राज्य अधिनियम या उसके अधीन बनाए गए नियमों के उपबंध के अनुसार विनियमित होंगे।
15.	वन उत्पादों या गैर काष्ठ वन उत्पादों का संग्रहण।	लागू विधियों के अनुसार विनियमित होंगे।
16.	विद्युत और संचार टावरों का परिनिर्माण और केबलों के बिछाए जाने और अन्य बुनियादी ढांचे।	लागू विधियों के अधीन विनियमित होंगे। (भूमिगत केबल के बिछाए जाने को बढ़ावा दिया जाएगा)।
17.	नागरिक सुख-सुविधाओं सहित अवसंरचनाएं।	न्यूनीकरण उपायों को लागू विधियों, नियमों और विनियमनों और उपलब्ध मार्गदर्शक सिद्धांतों के अनुसार किया जाना।
18.	विद्यमान सड़कों को चौड़ा करना और उन्हें सुदृढ़ करना तथा नवीन सड़कों का संनिर्माण।	न्यूनीकरण उपायों को लागू विधियों, नियमों और विनियमनों और उपलब्ध मार्गदर्शक सिद्धांतों के अनुसार किया जाना।
19.	पर्यटन से संबंधित अन्य क्रियाकलाप, जैसे गर्म वायु गुब्बारे, हेलीकाप्टर, ड्रोन, माइक्रोलाइट्स, आदि द्वारा पारिस्थितिकी संवेदी जोन क्षेत्र के ऊपर से उड़ना जैसे क्रियाकलाप करना।	लागू विधियों के अनुसार विनियमित होंगे।
20.	पहाड़ी ढालों और नदी तटों का संरक्षण।	लागू विधियों के अधीन विनियमित होंगे।
21.	रात्रि में यानिक यातायात का संचलन।	लागू विधियों के अधीन वाणिज्यिक प्रयोजन के लिए विनियमित होंगे।
22.	प्राकृतिक जल निकायों या सतही क्षेत्र में उपचारित बहिर्वाह का निस्तारण।	जल निकायों में उपचारित अपशिष्ट जल या बहिर्वाह के निस्तारण से बचा जाएगा और उपचारित अपशिष्ट जल के पुनःचक्रण और पुनःउपयोग के लिए प्रयास किए जाएंगे। अन्यथा लागू विधियों के अनुसार उपचारित बहिर्वाह के पुनर्चक्रण या प्रवाह के निर्वहन को विनियमित किया जाएगा।
23.	सतह और भूजल का वाणिज्यिक निष्कर्षण।	लागू विधियों के अधीन विनियमित होंगे।
24.	खुले कुआ, बोर कुआ, आदि कृषि और अन्य उपयोग के लिए।	लागू विधियों के अनुसार विनियमित होंगे और सम्बद्ध प्राधिकारी

		द्वारा क्रियाकलापों की सख्ती से निगरानी की जाएगी।
25.	पोलिथीन बैगों का उपयोग।	लागू विधियों के अधीन विनियमित होंगे।
26.	ठोस अपशिष्ट का प्रबन्धन।	लागू विधियों के अधीन विनियमित होंगे।
27.	विदेशी प्रजातियों को लाना।	लागू विधियों के अधीन विनियमित होंगे।
28.	पारिस्थितिकी-पर्यटन।	लागू विधियों के अधीन विनियमित होंगे।
29.	वाणिज्यिक साइनबोर्ड और होर्डिंग।	लागू विधियों के अधीन विनियमित होंगे।
ग. संवर्धित क्रियाकलाप		
30.	वर्षा जल संचयन।	सक्रिय रूप से बढ़ावा दिया जाएगा।
31.	जैविक खेती।	सक्रिय रूप से बढ़ावा दिया जाएगा।
32.	सभी गतिविधियों के लिए हरित प्रौद्योगिकी को ग्रहण करना।	सक्रिय रूप से बढ़ावा दिया जाएगा।
33.	कुटीर उद्योगों जिसके अंतर्गत ग्रामीण कारीगर आदि भी हैं।	सक्रिय रूप से बढ़ावा दिया जाएगा।
34.	नवीकरणीय ऊर्जा और ईंधन का उपयोग।	बायोगैस, सौर प्रकाश इत्यादि को बढ़ावा दिया जाएगा।
35.	कृषि वानिकी।	सक्रिय रूप से बढ़ावा दिया जाएगा।
36.	बागान लगाना और जड़ी बूटियों का रोपण।	सक्रिय रूप से बढ़ावा दिया जाएगा।
37.	पारिस्थितिकी अनुकूल परिवहन का उपयोग।	सक्रिय रूप से बढ़ावा दिया जाएगा।
38.	कौशल विकास।	सक्रिय रूप से बढ़ावा दिया जाएगा।
39.	निम्नीकृत भूमि/ वन / वास की बहाली।	सक्रिय रूप से बढ़ावा दिया जाएगा।
40.	पर्यावरणीय जागरूकता।	सक्रिय रूप से बढ़ावा दिया जाएगा।

5. पारिस्थितिकी संवेदी जोन की अधिसूचना की मानीटरी के लिए मानीटरी समिति- केंद्रीय सरकार, पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा 3 की उपधारा (3) के अधीन इस अधिसूचना के उपबंधों की प्रभावी मानीटरी के लिए मानीटरी समिति का गठन करती है, जो निम्नलिखित से मिलकर बनेगी अर्थात्:-

क्र.सं.	मानीटरी समिति का संघटक	पदनाम
(1)	संबद्ध प्रभागीय आयुक्त	अध्यक्ष, पदेन;
(2)	राज्य प्रदूषण नियंत्रण बोर्ड के प्रतिनिधि	सदस्य;
(3)	राज्य सरकार द्वारा नामनिर्दिष्ट किए जाने वाले वन्यजीव संरक्षण के क्षेत्र में काम करने वाले गैर-सरकारी संगठन का प्रतिनिधि	सदस्य;
(4)	झारखंड के वन और पर्यावरण विभाग द्वारा नामनिर्दिष्ट प्रतिनिधि	सदस्य;
(5)	राज्य सरकार द्वारा नामनिर्दिष्ट जैव विविधता में एक विशेषज्ञ	सदस्य;

(6)	राज्य के प्रतिष्ठित संस्था या विश्वविद्यालय से पारिस्थितिकी में एक विशेषज्ञ	सदस्य;
(7)	संबद्ध प्रादेशिक प्रभागीय वन अधिकारी	सदस्य;
(8)	संरक्षित क्षेत्र के प्रभागीय वन अधिकारी-प्रभारी	सदस्य सचिव।

6. निर्देश-निबंधन:- (1) मानीटरी समिति इस अधिसूचना के उपबंधों के अनुपालन को मानीटर करेगी।

(2) मानीटरी समिति का कार्यकाल तीन वर्ष तक या राज्य सरकार द्वारा नई समिति के पुनः गठन तक के लिए होगा और बाद में निगरानी समिति राज्य सरकार द्वारा गठित की जाएगी।

(3) उन क्रियाकलापों की, जो भारत सरकार के तत्कालीन पर्यावरण और वन मंत्रालय की अधिसूचना संख्यांक का.आ. 1533 (अ), तारीख 14 सितम्बर, 2006 की अनुसूची में सम्मिलित हैं, और जो पारिस्थितिकी संवेदी जोन में आते हैं, सिवाय इसके पैरा 4 के अधीन सारणी के स्तम्भ (3) में यथा विनिर्दिष्ट प्रतिषिद्ध क्रियाकलापों के, मानीटरी समिति द्वारा वास्तविक विनिर्दिष्ट स्थलीय दशाओं के आधार पर संवीक्षा की जाएगी और उक्त अधिसूचना के उपबंधों के अधीन पूर्व पर्यावरण अनापत्ति के लिए केंद्रीय सरकार के पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय को निर्दिष्ट किया जाएगा।

(4) इस अधिसूचना के पैरा 4 के अधीन यथा विनिर्दिष्ट प्रतिषिद्ध क्रियाकलापों के सिवाय, भारत सरकार के तत्कालीन पर्यावरण और वन मंत्रालय की अधिसूचना संख्यांक का.आ. 1533(अ), तारीख 14 सितम्बर, 2006 की अधिसूचना के अनुसूची के अधीन ऐसे क्रियाकलापों, जिन्हें सम्मिलित नहीं किया गया है, परंतु पारिस्थितिकी संवेदी जोन में आते हैं, ऐसे क्रियाकलापों की वास्तविक विनिर्दिष्ट स्थलीय दशाओं पर आधारित निगरानी समिति द्वारा संवीक्षा की जाएगी और उसे संबद्ध विनियामक प्राधिकरणों को निर्दिष्ट किया जाएगा।

(5) मानीटरी समिति का सदस्य-सचिव या संबद्ध उपायुक्त ऐसे व्यक्ति के विरुद्ध, जो इस अधिसूचना के किसी उपबंध का उल्लंघन करता है, पर्यावरण अधिनियम, की धारा 19 के अधीन परिवाद फाइल करने के लिए सक्षम होगा।

(6) मानीटरी समिति मुद्दा दर मुद्दा के आधार पर अपेक्षाओं पर निर्भर रहते हुए संबद्ध विभागों के प्रतिनिधियों या विशेषज्ञों, औद्योगिक संगमों या संबद्ध पणधारियों के प्रतिनिधियों को अपने विचार-विमर्श में सहायता के लिए आमंत्रित कर सकेगी।

(7) मानीटरी समिति प्रत्येक वर्ष की 31 मार्च तक के अपने क्रियाकलापों की वार्षिक कार्रवाई रिपोर्ट राज्य के मुख्य वन्यजीव वार्डन को **उपाबंध IV** में संलग्न प्रोफार्मा में उक्त वर्ष के 30 जून तक प्रस्तुत करेगी।

(8) केंद्रीय सरकार का पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय मानीटरी समिति को अपने कृत्यों के प्रभावी निर्वहन के लिए समय-समय पर ऐसे निर्देश दे सकेगा, जो वह ठीक समझे।

7. इस अधिसूचना के उपबंधों को प्रभाव देने के लिए केंद्रीय सरकार और राज्य सरकार अतिरिक्त उपाय, यदि कोई हों, विनिर्दिष्ट कर सकेंगी।

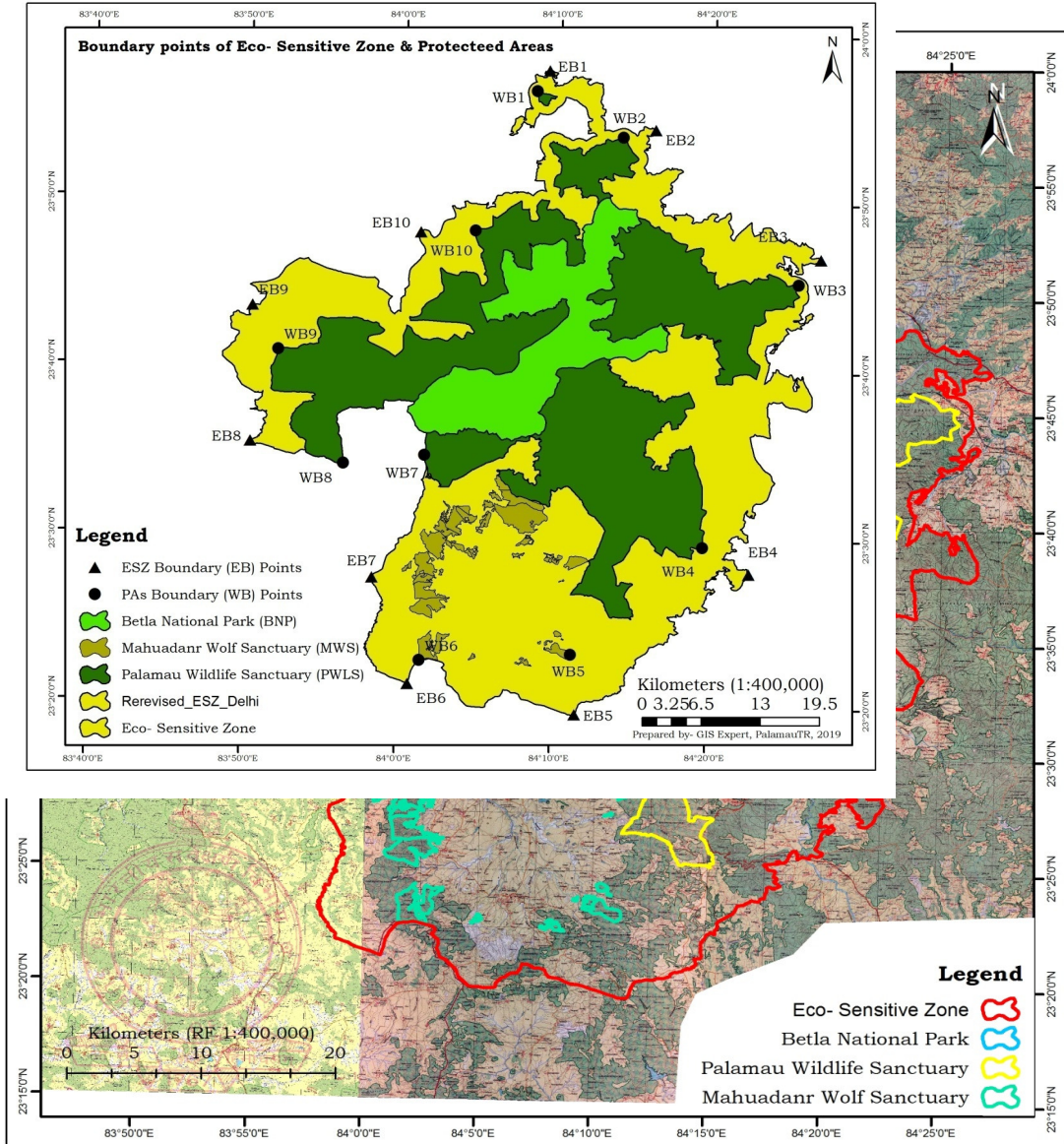
8. इस अधिसूचना के उपबंध, भारत के माननीय उच्चतम न्यायालय या उच्च न्यायालय या राष्ट्रीय हरित अधिकरण द्वारा पारित कोई आदेश या पारित होने वाले किसी आदेश, यदि कोई हों, के अधीन होंगे।

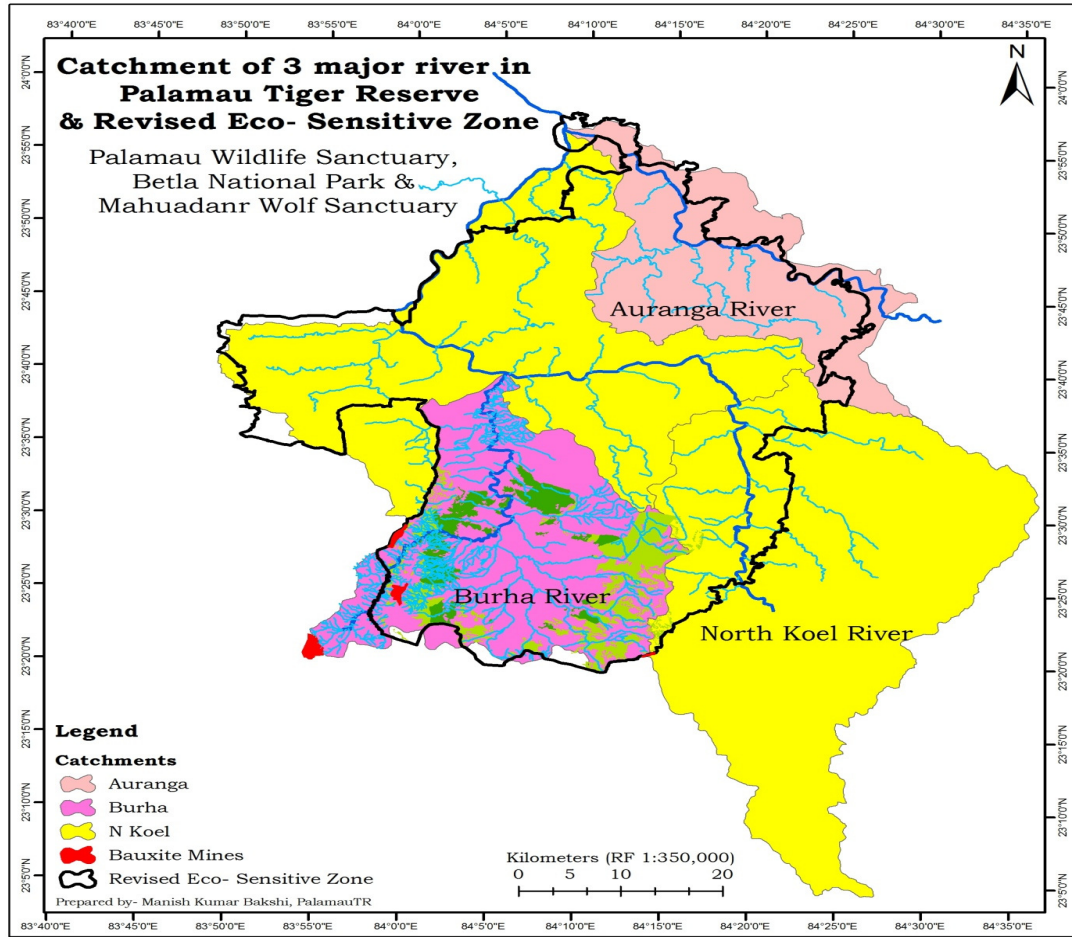
[फा. सं. 25/118/2015-ईएसजेड-आरई]

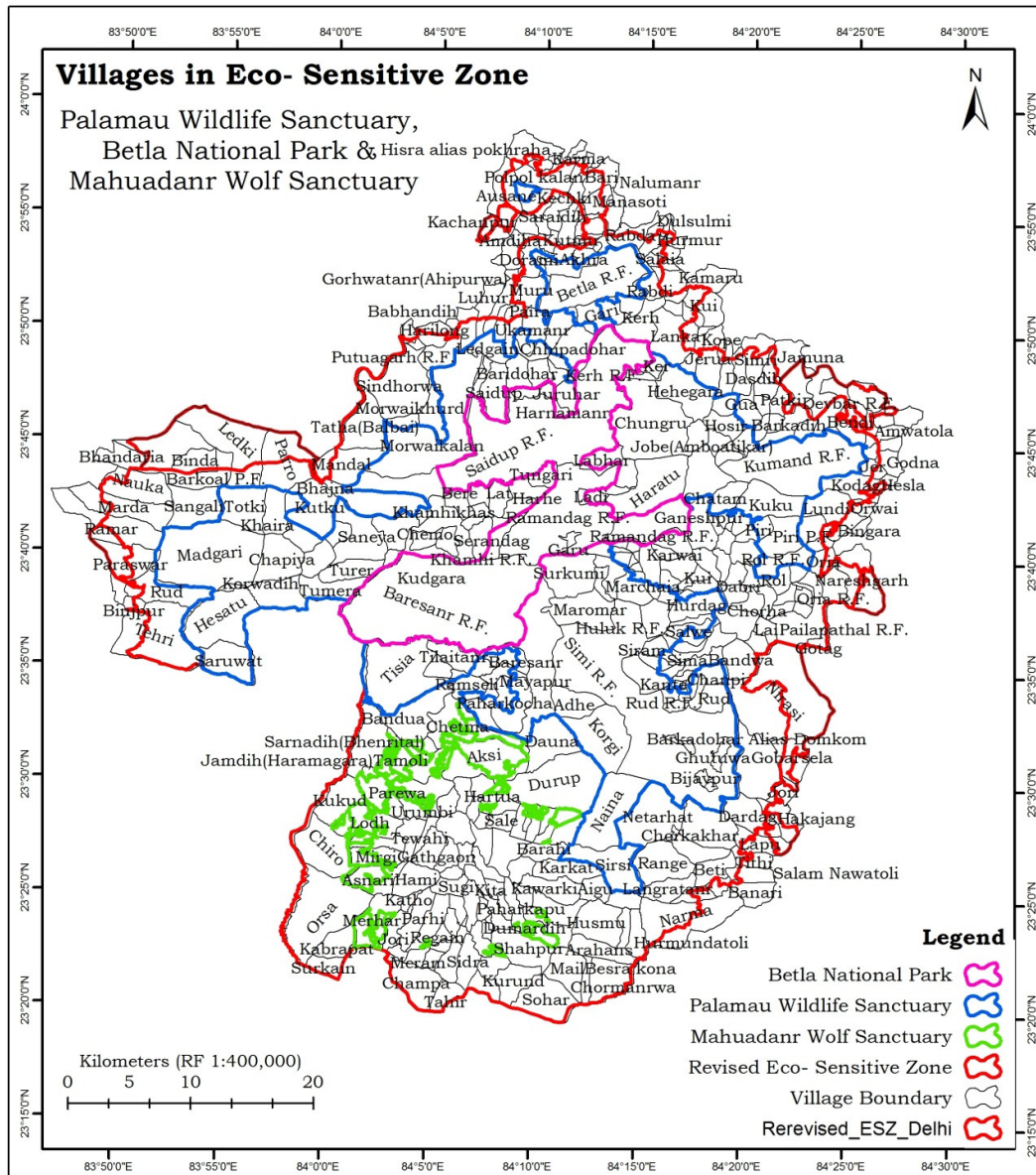
रवि अग्रवाल, अपर सचिव

उपाबंध-I

पलामू वन्यजीव अभयारण्य, बैतला राष्ट्रीय उद्यान के पारिस्थितिकी संवेदी जोन का मानचित्र







पारिस्थितिकी संवेदी जोन का सीमा वर्णन

उत्तर पूर्व:

रंकीकलां, रबदी, कुई, कोइली, लंका, जेरूअ, कोपे, जगतु, भटको, सिमरि, जमुना, दसदिह, बारी, मनासोती, नलुमाइ, जोरा हुंहे उर्फ जोरा, रबदा, डलसुलमी, हरमुर, तमागरा, सलैया, कमरू, चैमा, हिसहा उर्फ पोखरहा,पोलपुल कलां, करमा, बनुअ उर्फ साल, चेतमा,पतुकी, देवबार, देवबार आर.एफ, हटवाग, दुमरीयातांर, बेंदी, अम्वाटोला, चुरीया, बेचरा.

दक्षिण पूर्व:

जेर, गोदना, कोडग, हेसला, लुंदी, ओरवाई, ओरिया, बिंगरा, बहेराटानर, नरसिगढ़, ओरिया आर.एफ., पिलापाथाल आर. एफ., गोदग, बेसरा कोना, हरमुंडाटोली, अराहांस, मैडल, चौरमांरवा, कुरुंद, कुरवादीह, सोहार, गोबरसेला, जोरी, सलाम नवाटोली, बनारी, निरासि, बड़कादोहर उर्फ डोमकम, दरदाग, हाकाजांक, लापु, तिथी, चटकपुर, बलतु, नरमा

दक्षिण पश्चिम:

बरेसांर आर.एफ, जमदिह (हरामगढा), तिसिया, कुकुड, चिरो, ओरसा, जमदिह, ताहिर, मेरहार, जोरी, सिदरा, गोल खैर, सुरकैइन, चम्पा, भन्डरीया, नौका, मरदा, रमर, परसवार, तुमेरा, रूद, कोरवाडीह, हेसातु, विन्जपुर, तेहरी, सरूवात

उत्तर पश्चिम:

केचकी, सिरइदीह, पोखरी कलां, कोलपुरवा, कुसहाबंधाल, कंचनपुर, पोखरीखुर्द, कुटमु, कल्यानपुर, मुरू, अखरा, अमदीहा, दोरमि, अखरा, बेतला, हेदेहस, बभांदिह, बोडे, लुहर, गोडवाटांड (अहीपुरवा), पैरा, लेदगाई, पुटुआगढ़, हरिलौंग, पुटुआगढ़ आर.एफ, सिंधोरवा, ताथा(बालवाई), मंडल, असोन, लेदकि, बरकोअल पी.एफ., पारों, वाइरिया, खापिया.

उपाबंध-II

सारणी क – पलामू वन्यजीव अभयारण्य, बैतला राष्ट्रीय उद्यान एवं महुआडांव भेडिया अभयारण्य और पारिस्थितिकी संवेदी जोन के 10 महत्वपूर्ण बिंदुओं के जी पी एस निर्देशांक

संरक्षित क्षेत्रों की सीमा के भू-निर्देशांकों की सूची

सीमा बिंदु	देशांतर(पू)	अक्षांश (उ)
डब्लू बी1	84°08'29.31"	23°56'34.62"
डब्लू बी2	84°14'06.71"	23°53'54.80"
डब्लू बी3	84°25'36.60"	23°45'17.68"
डब्लू बी4	84°19'39.60"	23°29'35.42"
डब्लू बी5	84°01'31.89"	23°22'36.31"
डब्लू बी6	84°11'16.11"	23°23'05.90"
डब्लू बी7	83°56'23.47"	23°34'15.07"
डब्लू बी8	84°01'36.60"	23°34'49.59"
डब्लू बी9	83°52'02.17"	23°40'58.31"
डब्लू बी10	84°04'38.59"	23°48'13.52"

पलामू वन्यजीव अभयारण्य, बैतला राष्ट्रीय उद्यान एवं महुआडांव भेडिया अभयारण्य के पारिस्थितिकी संवेदी जोन की सीमा के भू-निर्देशांकों की सूची

सीमा बिंदु	देशांतर(पू)	अक्षांश (उ)
ई बी1	84°09'14.95"	23°57'48.68"
ई बी2	84°16'11.11"	23°54'23.16"

ई बी3	84°27'01.08"	23°46'50.34"
ई बी4	84°22'40.11"	23°28'03.18"
ई बी5	84°11'34.91"	23°19'32.51"
ई बी6	84°00'47.27"	23°21'12.56"
ई बी7	83°58'22.29"	23°27'30.61"
ई बी8	83°50'20.47"	23°35'29.50"
ई बी9	83°50'19.55"	23°43'34.80"
ई बी10	84°01'06.77"	23°48'04.91"

उपाबंध-III

पारिस्थितिकी संवेदी जोन के अंतर्गत आने वाले ग्रामों की सूची

क्र.सं	जिला का नाम	तालुक का नाम	ग्राम का नाम	देशांतर (पू)	अक्षांश (उ)
1	गढ़वा	भन्दरीया	बारकोल पी.एफ	83°52'42.73"	23°44'06.59"
2	गढ़वा	भन्दरीया	भन्जा	83°58'13.18"	23°42'15.72"
3	गढ़वा	भन्दरीया	भन्दरीया	83°49'56.03"	23°44'03.74"
4	गढ़वा	भन्दरीया	बिन्डा	83°53'28.39"	23°43'56.13"
5	गढ़वा	भन्दरीया	बिन्जपुर	83°50'37.40"	23°37'33.91"
6	गढ़वा	भन्दरीया	चपिया	83°57'31.36"	23°39'41.54"
7	गढ़वा	भन्दरीया	चेमो	84°03'05.70"	23°41'07.88"
8	गढ़वा	भन्दरीया	हेसातु	83°54'50.67"	23°37'00.44"
9	गढ़वा	भन्दरीया	खैरा	83°57'17.59"	23°41'48.19"
10	गढ़वा	भन्दरीया	खुर्रा	83°58'37.24"	23°40'43.64"
11	गढ़वा	भन्दरीया	कोरवाडीह	84°00'24.24"	23°40'54.01"
12	गढ़वा	भन्दरीया	कोरवाडीह	83°57'34.68"	23°38'09.76"
13	गढ़वा	भन्दरीया	खुदगारा	84°02'56.06"	23°39'50.22"
14	गढ़वा	भन्दरीया	कुल्ही	83°55'14.99"	23°38'24.65"
15	गढ़वा	भन्दरीया	कुटकु	83°59'14.41"	23°42'01.66"
16	गढ़वा	भन्दरीया	लेडकी	83°55'05.59"	23°44'47.59"
17	गढ़वा	भन्दरीया	मदगड़ी	83°54'10.79"	23°39'48.28"
18	गढ़वा	भन्दरीया	मरदा	83°50'02.28"	23°41'52.95"
19	गढ़वा	भन्दरीया	नौका	83°50'40.92"	23°42'46.58"
20	गढ़वा	भन्दरीया	परसवार	83°50'14.38"	23°39'19.71"
21	गढ़वा	भन्दरीया	पर्रै	83°57'43.57"	23°44'02.76"
22	गढ़वा	भन्दरीया	पोलपोल	83°59'23.90"	23°39'44.16"

23	गढ़वा	भन्डरीया	रमर	83°49'27.20"	23°41'05.80"
24	गढ़वा	भन्डरीया	रूद	83°52'11.28"	23°38'10.12"
25	गढ़वा	भन्डरीया	सनेया	84°01'19.07"	23°40'45.20"
26	गढ़वा	भन्डरीया	संगाली	83°53'28.09"	23°41'58.09"
27	गढ़वा	भन्डरीया	सरुवत	83°55'17.82"	23°35'09.42"
28	गढ़वा	भन्डरीया	तेहरी	83°51'52.75"	23°36'11.06"
29	गढ़वा	भन्डरीया	टोटकी	83°55'49.07"	23°41'59.82"
30	गढ़वा	भन्डरीया	तुमेरा	84°00'03.35"	23°38'29.01"
31	गढ़वा	भन्डरीया	तुरेर	84°01'00.28"	23°39'17.48"
32	गुमला	विष्णुपुर	बलतु	84°17'47.45"	23°25'13.81"
33	गुमला	विष्णुपुर	बनारी	84°20'36.03"	23°25'24.46"
34	गुमला	विष्णुपुर	बड़कोदोहर उर्फ डोमकम	84°20'38.50"	23°31'00.18"
35	गुमला	विष्णुपुर	बेती	84°18'38.57"	23°26'22.73"
36	गुमला	विष्णुपुर	त्रिजियाटोली	84°16'39.66"	23°27'53.27"
37	गुमला	विष्णुपुर	चटकपुर	84°18'56.53"	23°25'40.44"
38	गुमला	विष्णुपुर	चोरकाखाड़	84°18'19.80"	23°28'16.06"
39	गुमला	विष्णुपुर	दरदाग	84°20'23.71"	23°28'45.74"
40	गुमला	विष्णुपुर	गोबरसेला	84°22'17.55"	23°31'23.11"
41	गुमला	विष्णुपुर	हाकाजांक	84°21'52.90"	23°28'41.40"
42	गुमला	विष्णुपुर	जोरी	84°21'56.42"	23°29'52.03"
43	गुमला	विष्णुपुर	लंगड़ाताड़	84°16'33.46"	23°25'29.82"
44	गुमला	विष्णुपुर	लापुर	84°20'51.28"	23°27'35.92"
45	गुमला	विष्णुपुर	मारवाई	84°17'53.34"	23°27'12.42"
46	गुमला	विष्णुपुर	नरमा	84°17'19.42"	23°24'13.13"
47	गुमला	विष्णुपुर	निरासी	84°21'42.67"	23°34'00.75"
48	गुमला	विष्णुपुर	रेंज	84°16'10.53"	23°26'37.66"
49	गुमला	विष्णुपुर	सलम नावाटोली	84°20'25.54"	23°26'11.77"
50	गुमला	विष्णुपुर	तिथी	84°20'29.47"	23°26'53.81"
51	लातेहर	बरवाडीह	अखरा	84°12'02.97"	23°53'52.40"
52	लातेहर	बरवाडीह	अखरा	84°10'52.97"	23°53'32.40"
53	लातेहर	बरवाडीह	अमडीहा	84°08'17.99"	23°53'19.45"
54	लातेहर	बरवाडीह	बामनडीह	84°06'19.61"	23°50'09.05"
55	लातेहर	बरवाडीह	बारीचट्टान	84°09'50.23"	23°48'09.09"
56	लातेहर	बरवाडीह	बारीचट्टान आर.एफ	84°09'40.45"	23°49'06.98"
57	लातेहर	बरवाडीह	बारीचट्टान आर.एफ	84°07'27.21"	23°49'06.46"
58	लातेहर	बरवाडीह	बारीचट्टान आर.एफ	84°10'05.13"	23°47'38.18"

59	लातेहर	बरवाडीह	बारीदोहरी	84°08'47.97"	23°48'06.99"
60	लातेहर	बरवाडीह	बरखेता	84°09'21.68"	23°43'00.33"
61	लातेहर	बरवाडीह	बेरे	84°06'08.64"	23°42'20.11"
62	लातेहर	बरवाडीह	बेतला	84°11'50.22"	23°53'25.70"
63	लातेहर	बरवाडीह	बेतला पी.एफ.	84°12'48.54"	23°53'57.11"
64	लातेहर	बरवाडीह	बेतला पी.एफ.	84°12'30.59"	23°53'47.22"
65	लातेहर	बरवाडीह	बेतला पी.एफ.	84°11'03.71"	23°52'53.62"
66	लातेहर	बरवाडीह	बेतला आर.एफ.	84°12'35.32"	23°52'17.16"
67	लातेहर	बरवाडीह	बोडे	84°05'37.87"	23°50'16.49"
68	लातेहर	बरवाडीह	चातम	84°18'54.67"	23°41'57.39"
69	लातेहर	बरवाडीह	चातम आर.एफ.	84°18'57.95"	23°42'50.33"
70	लातेहर	बरवाडीह	छिपादोहर	84°11'26.60"	23°49'13.71"
71	लातेहर	बरवाडीह	चुंगरू	84°15'11.15"	23°46'02.24"
72	लातेहर	बरवाडीह	डोरामी	84°09'26.40"	23°53'09.48"
73	लातेहर	बरवाडीह	गणेशपुर	84°17'44.84"	23°41'38.38"
74	लातेहर	बरवाडीह	गाडी	84°12'44.54"	23°50'47.61"
75	लातेहर	बरवाडीह	गासेदाग	84°07'03.31"	23°42'43.71"
76	लातेहर	बरवाडीह	गोडवाटाड(अहिरपुरवा)	84°07'16.27"	23°51'05.49"
77	लातेहर	बरवाडीह	गुआ	84°18'49.88"	23°46'56.13"
78	लातेहर	बरवाडीह	हरातु	84°15'20.35"	23°43'15.92"
79	लातेहर	बरवाडीह	हरहे	84°08'57.36"	23°42'14.56"
80	लातेहर	बरवाडीह	होरीलौंग	84°04'46.07"	23°49'47.29"
81	लातेहर	बरवाडीह	हरनामाड	84°10'57.20"	23°46'29.25"
82	लातेहर	बरवाडीह	हेहेगडा	84°16'54.14"	23°47'27.85"
83	लातेहर	बरवाडीह	हेदेहास	84°08'27.83"	23°52'30.81"
84	लातेहर	बरवाडीह	होसीर	84°18'51.07"	23°46'03.29"
85	लातेहर	बरवाडीह	जरगड	84°07'04.28"	23°47'54.82"
86	लातेहर	बरवाडीह	जोबे (अम्वाटीकर)	84°17'50.64"	23°43'49.69"
87	लातेहर	बरवाडीह	जुरूहार	84°11'13.97"	23°47'14.86"
88	लातेहर	बरवाडीह	कचनपुर	84°09'05.34"	23°54'43.95"
89	लातेहर	बरवाडीह	कल्यानपुर	84°08'43.80"	23°54'02.51"
90	लातेहर	बरवाडीह	करमडीह	84°05'38.07"	23°40'39.47"
91	लातेहर	बरवाडीह	केचकी	84°09'29.15"	23°55'52.77"
92	लातेहर	बरवाडीह	केड	84°15'24.59"	23°48'34.09"
93	लातेहर	बरवाडीह	केड	84°14'40.32"	23°50'26.75"
94	लातेहर	बरवाडीह	केड आर.एफ.	84°14'49.67"	23°48'09.21"

95	लातेहर	बरवाडीह	खामी आर.एफ	84°07'55.93"	23°41'16.55"
96	लातेहर	बरवाडीह	खामीखास	84°05'22.51"	23°41'04.01"
97	लातेहर	बरवाडीह	कोलपुरवा	84°12'00.44"	23°54'08.40"
98	लातेहर	बरवाडीह	कुचीला	84°10'47.11"	23°50'17.56"
99	लातेहर	बरवाडीह	कुकु	84°20'47.09"	23°42'30.62"
100	लातेहर	बरवाडीह	कुशाबथान	84°11'33.43"	23°55'20.86"
101	लातेहर	बरवाडीह	कुटमु	84°10'00.05"	23°54'00.97"
102	लातेहर	बरवाडीह	लाभर	84°12'56.45"	23°44'21.68"
103	लातेहर	बरवाडीह	लादी	84°12'26.15"	23°42'44.59"
104	लातेहर	बरवाडीह	लात	84°08'01.56"	23°42'36.78"
105	लातेहर	बरवाडीह	लेदागाई	84°08'33.09"	23°50'10.49"
106	लातेहर	बरवाडीह	लोहरा आर.एफ.	84°03'27.23"	23°45'54.74"
107	लातेहर	बरवाडीह	लुहुर	84°08'01.54"	23°51'13.15"
108	लातेहर	बरवाडीह	लुकुमखाइ	84°14'09.37"	23°51'15.48"
109	लातेहर	बरवाडीह	मनातु	84°18'55.66"	23°40'53.25"
110	लातेहर	बरवाडीह	मंडल	84°00'39.04"	23°43'57.14"
111	लातेहर	बरवाडीह	मोरवाई कला	84°04'54.81"	23°45'43.45"
112	लातेहर	बरवाडीह	मोरवाइर खुर्द	84°04'49.73"	23°46'24.63"
113	लातेहर	बरवाडीह	मुंडु	84°14'08.81"	23°43'45.65"
114	लातेहर	बरवाडीह	मुरु	84°09'28.42"	23°51'49.09"
115	लातेहर	बरवाडीह	नवरनागु	84°04'29.55"	23°40'42.79"
116	लातेहर	बरवाडीह	नावाडीह	84°17'27.34"	23°45'31.16"
117	लातेहर	बरवाडीह	पैरा	84°08'00.77"	23°50'22.19"
118	लातेहर	बरवाडीह	पतराडीह	84°06'45.24"	23°41'32.42"
119	लातेहर	बरवाडीह	पोखरी कलां	84°11'08.35"	23°54'47.37"
120	लातेहर	बरवाडीह	पोखरी खुर्द	84°12'10.66"	23°54'40.37"
121	लातेहर	बरवाडीह	पुटुआगढ	84°03'31.12"	23°49'50.67"
122	लातेहर	बरवाडीह	पुटुआगढ आर.एफ.	84°04'58.02"	23°48'57.96"
123	लातेहर	बरवाडीह	रबदी	84°15'04.91"	23°52'06.49"
124	लातेहर	बरवाडीह	रमनदाग	84°11'30.63"	23°40'53.44"
125	लातेहर	बरवाडीह	सैदुप	84°07'47.97"	23°47'14.86"
126	लातेहर	बरवाडीह	सरईडीह	84°10'33.21"	23°55'20.46"
127	लातेहर	बरवाडीह	सेलारीटाइ	84°19'05.78"	23°41'32.85"
128	लातेहर	बरवाडीह	सेरनदाग	84°07'13.05"	23°40'48.50"
129	लातेहर	बरवाडीह	सिंधोरवा	84°03'08.52"	23°47'28.86"
130	लातेहर	बरवाडीह	सुकलकथा	84°18'26.90"	23°41'37.70"

131	लातेहर	बरवाडीह	तन्वई	84°04'25.04"	23°41'48.31"
132	लातेहर	बरवाडीह	तथ्हा (बलबल)	84°01'33.88"	23°45'37.25"
133	लातेहर	बरवाडीह	टोंगारी	84°10'12.96"	23°43'36.26"
134	लातेहर	बरवाडीह	उकामाड़	84°09'27.68"	23°50'03.05"
135	लातेहर	बरवाडीह	ओपाग	84°18'25.76"	23°45'18.46"
136	लातेहर	गारू	अलगडीहा	84°21'39.08"	23°37'55.45"
137	लातेहर	गारू	अरमु	84°14'41.63"	23°39'39.47"
138	लातेहर	गारू	बहेरवाटोला	84°16'01.79"	23°40'20.24"
139	लातेहर	गारू	बैगासोती	84°16'57.84"	23°36'16.08"
140	लातेहर	गारू	बन्दुवा	84°19'44.98"	23°35'39.48"
141	लातेहर	गारू	बारेसाड	84°08'50.98"	23°35'33.80"
142	लातेहर	गारू	बारेसाड	84°07'21.55"	23°35'05.91"
143	लातेहर	गारू	बरीबांध	84°15'09.73"	23°34'55.64"
144	लातेहर	गारू	भवरबांध पी.एफ	84°13'02.70"	23°38'58.46"
145	लातेहर	गारू	भेड़ियाबथान	84°20'07.43"	23°39'55.94"
146	लातेहर	गारू	बिजयपुर	84°18'11.34"	23°30'18.11"
147	लातेहर	गारू	चांचु	84°22'40.93"	23°37'57.58"
148	लातेहर	गारू	चान्पी	84°18'12.91"	23°34'54.10"
149	लातेहर	गारू	चिप्रु (दुधीमटिया)	84°20'11.28"	23°39'20.03"
150	लातेहर	गारू	चिरैया	84°17'04.22"	23°34'32.01"
151	लातेहर	गारू	चोरचा	84°19'34.04"	23°37'19.49"
152	लातेहर	गारू	डबरी	84°20'11.28"	23°38'13.41"
153	लातेहर	गारू	डंकोचा	84°07'47.52"	23°33'52.29"
154	लातेहर	गारू	डारीछापपर	84°15'45.02"	23°35'29.55"
155	लातेहर	गारू	डारीछापपर पी.एफ	84°17'33.28"	23°37'23.72"
156	लातेहर	गारू	ढेड़गांव	84°07'45.61"	23°35'38.77"
157	लातेहर	गारू	धांगरटोला	84°14'00.71"	23°40'02.28"
158	लातेहर	गारू	डोरम	84°18'48.99"	23°39'53.82"
159	लातेहर	गारू	गारू	84°13'06.26"	23°40'24.56"
160	लातेहर	गारू	गासेदाग	84°20'36.62"	23°36'23.00"
161	लातेहर	गारू	घासीटोला	84°21'54.16"	23°38'31.77"
162	लातेहर	गारू	गुटुवा	84°18'51.63"	23°31'27.25"
163	लातेहर	गारू	गोअंदी	84°16'14.21"	23°38'47.50"
164	लातेहर	गारू	गोटांग	84°23'38.70"	23°36'36.55"
165	लातेहर	गारू	हनुमानटोला	84°22'31.08"	23°38'53.36"
166	लातेहर	गारू	हेंदेहास	84°16'32.14"	23°35'09.04"

167	लातेहर	गारू	हेसाग	84°14'29.86"	23°39'56.37"
168	लातेहर	गारू	हेठाटोल	84°16'45.98"	23°39'43.29"
169	लातेहर	गारू	हुलुक पी.एफ.	84°15'38.97"	23°37'27.24"
170	लातेहर	गारू	हरदाग	84°17'35.63"	23°38'03.69"
171	लातेहर	गारू	हुरदागटोला	84°17'58.73"	23°38'52.77"
172	लातेहर	गारू	कबरी	84°17'02.59"	23°34'53.56"
173	लातेहर	गारू	कांटे	84°16'25.93"	23°34'04.88"
174	लातेहर	गारू	कोरीटाला	84°19'27.69"	23°39'25.93"
175	लातेहर	गारू	करवाई	84°16'30.62"	23°40'50.01"
176	लातेहर	गारू	कोरवाटोला	84°18'04.62"	23°39'57.55"
177	लातेहर	गारू	कोटम	84°18'11.51"	23°36'19.53"
178	लातेहर	गारू	कुई	84°17'28.41"	23°39'14.41"
179	लातेहर	गारू	लाई	84°20'59.01"	23°36'58.21"
180	लातेहर	गारू	लोहरगाडा	84°15'21.63"	23°39'35.77"
181	लातेहर	गारू	लुहुरटांड	84°14'31.25"	23°40'39.14"
182	लातेहर	गारू	महुआडाबर	84°16'38.64"	23°34'31.27"
183	लातेहर	गारू	मंगरा	84°05'16.59"	23°35'00.98"
184	लातेहर	गारू	मरचैया	84°14'32.17"	23°38'44.67"
185	लातेहर	गारू	मारेमाड	84°12'28.85"	23°38'07.02"
186	लातेहर	गारू	मायापुर	84°08'22.03"	23°34'52.31"
187	लातेहर	गारू	मुकुन्दपुर	84°19'56.11"	23°40'24.96"
188	लातेहर	गारू	मुर्पा	84°20'57.39"	23°38'22.85"
189	लातेहर	गारू	पहाडकोचा	84°08'49.28"	23°33'33.87"
190	लातेहर	गारू	पैलापत्थल आर.एफ	84°22'39.58"	23°37'15.91"
191	लातेहर	गारू	पंडरा	84°17'03.22"	23°31'55.47"
192	लातेहर	गारू	पतरात	84°22'24.86"	23°39'35.42"
193	लातेहर	गारू	पीरी	84°20'23.80"	23°41'23.96"
194	लातेहर	गारू	पीरी पी.एफ	84°21'39.42"	23°41'08.10"
195	लातेहर	गारू	पुरनाकीडबरी (खैरगी)	84°19'25.45"	23°38'34.67"
196	लातेहर	गारू	पुरनी हेसाग	84°14'41.40"	23°40'11.83"
197	लातेहर	गारू	रामसेली	84°06'41.21"	23°34'16.97"
198	लातेहर	गारू	रोल	84°21'29.25"	23°39'12.64"
199	लातेहर	गारू	रोल आर.एफ.	84°21'48.17"	23°40'02.34"
200	लातेहर	गारू	रूद	84°18'32.74"	23°33'58.06"
201	लातेहर	गारू	रूद आर.एफ	84°17'16.07"	23°33'52.74"
202	लातेहर	गारू	साल्वे	84°17'26.65"	23°36'52.20"

203	लातेहर	गारू	समोधटोला	84°13'46.00"	23°40'44.67"
204	लातेहर	गारू	सरजु	84°22'46.60"	23°38'30.23"
205	लातेहर	गारू	सिमा	84°17'57.09"	23°35'35.93"
206	लातेहर	गारू	सिमी आर.एफ.	84°15'27.45"	23°33'17.43"
207	लातेहर	गारू	सीरम	84°15'50.54"	23°36'03.22"
208	लातेहर	गारू	सोनवार	84°23'09.39"	23°39'06.44"
209	लातेहर	गारू	सरकुमी	84°11'28.16"	23°39'21.02"
210	लातेहर	गारू	टाटी	84°17'05.67"	23°34'03.67"
211	लातेहर	गारू	टीलईटांड	84°06'00.49"	23°35'36.22"
212	लातेहर	गारू	उदयपुर	84°22'47.62"	23°38'56.12"
213	लातेहर	लातेहर	अम्बाटोला	84°26'15.24"	23°45'52.46"
214	लातेहर	लातेहर	बचरा	84°25'52.69"	23°44'57.99"
215	लातेहर	लातेहर	बहेराटाड	84°23'29.35"	23°40'50.85"
216	लातेहर	लातेहर	बेंदी	84°24'55.83"	23°46'15.36"
217	लातेहर	लातेहर	बिंगारा	84°23'49.91"	23°41'31.09"
218	लातेहर	लातेहर	चुरिया	84°26'46.60"	23°45'18.16"
219	लातेहर	लातेहर	गोदना	84°26'45.11"	23°44'30.33"
220	लातेहर	लातेहर	हेसला	84°26'42.62"	23°43'43.25"
221	लातेहर	लातेहर	जेर	84°25'56.14"	23°44'10.87"
222	लातेहर	लातेहर	कोदाग	84°25'07.62"	23°43'25.76"
223	लातेहर	लातेहर	लुदी	84°24'04.17"	23°42'25.02"
224	लातेहर	लातेहर	नरेशगढ	84°25'27.42"	23°39'16.26"
225	लातेहर	लातेहर	ओरिया	84°23'39.60"	23°40'01.90"
226	लातेहर	लातेहर	ओरिया आर.एफ	84°24'13.24"	23°38'58.87"
227	लातेहर	लातेहर	ओरवाई	84°25'27.32"	23°42'29.84"
228	लातेहर	महुआडाड	ओधे	84°11'49.64"	23°33'38.01"
229	लातेहर	महुआडाड	अहिरपुरवा	84°06'45.63"	23°26'47.54"
230	लातेहर	महुआडाड	ऐगु	84°13'01.58"	23°25'25.08"
231	लातेहर	महुआडाड	अक्छी	84°07'31.97"	23°31'02.00"
232	लातेहर	महुआडाड	अम्बाटोली	84°06'10.03"	23°23'50.32"
233	लातेहर	महुआडाड	आराहंस	84°13'19.84"	23°22'43.20"
234	लातेहर	महुआडाड	असनारी	84°02'28.23"	23°25'41.06"
235	लातेहर	महुआडाड	औराटोली(खापरटोली)	84°08'39.57"	23°27'02.63"
236	लातेहर	महुआडाड	बहेराटोली	84°07'44.23"	23°26'18.81"
237	लातेहर	महुआडाड	बंदुआ	84°04'20.93"	23°32'59.74"
238	लातेहर	महुआडाड	बांसकरचा	84°07'26.68"	23°29'53.66"

239	लातेहर	महुआडाड़	बरही	84°10'32.99"	23°27'02.88"
240	लातेहर	महुआडाड़	बरौडिह	84°11'34.87"	23°27'56.52"
241	लातेहर	महुआडाड़	बरदौनी कलां	84°09'20.40"	23°28'17.62"
242	लातेहर	महुआडाड़	बरदौनी खुर्द (पांडेयटोली)	84°09'43.30"	23°28'26.84"
243	लातेहर	महुआडाड़	बरटोली	84°06'39.63"	23°23'18.70"
244	लातेहर	महुआडाड़	बेलटोली	84°08'10.34"	23°25'23.30"
245	लातेहर	महुआडाड़	बेलवार	84°11'23.31"	23°23'26.42"
246	लातेहर	महुआडाड़	बेसरा कोना	84°12'39.58"	23°21'21.03"
247	लातेहर	महुआडाड़	विश्रामपुर	84°07'58.84"	23°23'53.11"
248	लातेहर	महुआडाड़	चैनपुर	84°05'55.73"	23°26'43.87"
249	लातेहर	महुआडाड़	चंपा	84°04'30.92"	23°21'06.98"
250	लातेहर	महुआडाड़	चटकपुर	84°04'07.67"	23°27'39.79"
251	लातेहर	महुआडाड़	चेतमा	84°06'26.23"	23°32'28.37"
252	लातेहर	महुआडाड़	चिरो	84°00'02.60"	23°26'56.78"
253	लातेहर	महुआडाड़	चोरमंरवा	84°13'44.12"	23°21'25.81"
254	लातेहर	महुआडाड़	चुटिया	84°10'07.80"	23°24'14.48"
255	लातेहर	महुआडाड़	डारंकापु	84°09'36.99"	23°25'05.85"
256	लातेहर	महुआडाड़	दौना	84°10'39.76"	23°31'53.95"
257	लातेहर	महुआडाड़	दीपाटोली	84°06'47.35"	23°23'52.14"
258	लातेहर	महुआडाड़	दौरी	84°04'31.45"	23°22'16.74"
259	लातेहर	महुआडाड़	डुमरडीह	84°09'42.91"	23°24'03.36"
260	लातेहर	महुआडाड़	दुरूप	84°11'12.42"	23°30'03.84"
261	लातेहर	महुआडाड़	गंसा	84°08'09.40"	23°21'56.87"
262	लातेहर	महुआडाड़	गढबुढनी	84°09'24.22"	23°26'15.68"
263	लातेहर	महुआडाड़	गेथगांव	84°05'06.19"	23°27'03.37"
264	लातेहर	महुआडाड़	गौरगारा	84°04'19.93"	23°31'12.75"
265	लातेहर	महुआडाड़	गोआल खाड़	84°03'37.68"	23°22'26.36"
266	लातेहर	महुआडाड़	हामी	84°04'20.10"	23°25'40.98"
267	लातेहर	महुआडाड़	हरीनागुडा (बिरगाटोला)	84°07'35.76"	23°27'25.93"
268	लातेहर	महुआडाड़	हरातु	84°08'00.52"	23°29'25.42"
269	लातेहर	महुआडाड़	होरहंग	84°14'25.78"	23°24'59.49"
270	लातेहर	महुआडाड़	हरमुंडाटोली	84°15'03.19"	23°23'21.40"
271	लातेहर	महुआडाड़	हुसमु	84°13'13.25"	23°23'56.51"
272	लातेहर	महुआडाड़	जयपुर	84°04'47.98"	23°27'43.22"
273	लातेहर	महुआडाड़	जामडीह	84°03'17.28"	23°22'11.97"
274	लातेहर	महुआडाड़	जामउह (हरमागाडा)	84°02'02.28"	23°31'45.09"

275	लातेहर	महुआडाड़	जंगसी	84°06'08.69"	23°26'00.19"
276	लातेहर	महुआडाड़	जनता	84°04'39.72"	23°31'35.01"
277	लातेहर	महुआडाड़	जरहाटोली	84°05'33.94"	23°23'10.34"
278	लातेहर	महुआडाड़	जोरी	84°03'31.00"	23°23'31.94"
279	लातेहर	महुआडाड़	कबरापाट	84°00'42.73"	23°22'49.11"
280	लातेहर	महुआडाड़	करकट	84°11'36.20"	23°26'14.18"
281	लातेहर	महुआडाड़	काथो	84°04'06.66"	23°24'44.28"
282	लातेहर	महुआडाड़	कवरकी	84°11'03.97"	23°25'24.58"
283	लातेहर	महुआडाड़	खजुरटोला (पुटमाडीह)	84°05'52.41"	23°29'05.69"
284	लातेहर	महुआडाड़	किटा	84°07'38.68"	23°24'24.88"
285	लातेहर	महुआडाड़	कोरगी	84°13'11.56"	23°32'10.54"
286	लातेहर	महुआडाड़	कोरवाडीह	84°07'50.61"	23°21'01.25"
287	लातेहर	महुआडाड़	कोरवाटोली	84°05'15.17"	23°22'11.43"
288	लातेहर	महुआडाड़	कुकुद	84°00'43.14"	23°29'06.10"
289	लातेहर	महुआडाड़	कुरोकला	84°07'44.03"	23°22'58.19"
290	लातेहर	महुआडाड़	कुरोखुर्द	84°07'49.86"	23°23'29.73"
291	लातेहर	महुआडाड़	कुरून्द	84°09'13.95"	23°21'16.30"
292	लातेहर	महुआडाड़	कुटुदिरि	84°07'31.29"	23°28'20.82"
293	लातेहर	महुआडाड़	लखेपुर	84°06'35.85"	23°29'32.54"
294	लातेहर	महुआडाड़	लोध	84°02'02.27"	23°28'09.09"
295	लातेहर	महुआडाड़	लुरगुमी कलां	84°10'03.75"	23°28'17.83"
296	लातेहर	महुआडाड़	लुरगुमी खुर्द	84°11'06.64"	23°28'18.02"
297	लातेहर	महुआडाड़	महुआडाड़	84°06'27.53"	23°24'29.37"
298	लातेहर	महुआडाड़	माईल	84°11'44.30"	23°21'49.10"
299	लातेहर	महुआडाड़	मौनाडीह	84°08'35.29"	23°29'03.84"
300	लातेहर	महुआडाड़	मेराम	84°06'05.34"	23°22'02.08"
301	लातेहर	महुआडाड़	मेरहार	84°02'34.07"	23°23'50.37"
302	लातेहर	महुआडाड़	मेरहारूआ	84°09'17.72"	23°30'51.83"
303	लातेहर	महुआडाड़	मिरगी	84°02'29.14"	23°26'38.69"
304	लातेहर	महुआडाड़	नैना	84°13'38.11"	23°28'53.40"
305	लातेहर	महुआडाड़	नावाडीह	84°07'07.50"	23°28'51.51"
306	लातेहर	महुआडाड़	नावाटोली (पकरीपाट)	84°14'26.95"	23°23'45.22"
307	लातेहर	महुआडाड़	नेतरहाट	84°15'38.15"	23°28'39.09"
308	लातेहर	महुआडाड़	ओरसा	83°59'59.09"	23°24'11.59"
309	लातेहर	महुआडाड़	पहरकापु	84°11'12.10"	23°24'30.35"
310	लातेहर	महुआडाड़	पकड़डीह	84°10'36.59"	23°28'28.56"

311	लातेहर	महुआडाड़	परेवा	84°02'38.16"	23°29'28.18"
312	लातेहर	महुआडाड़	परहाटोली	84°08'39.94"	23°24'33.53"
313	लातेहर	महुआडाड़	परही	84°04'27.20"	23°23'57.43"
314	लातेहर	महुआडाड़	परताबपुरनगर	84°08'20.56"	23°24'10.32"
315	लातेहर	महुआडाड़	पतरुंगी	84°05'43.90"	23°22'46.56"
316	लातेहर	महुआडाड़	राजेन्द्र	84°07'19.23"	23°25'47.53"
317	लातेहर	महुआडाड़	रामपुर	84°07'05.26"	23°24'42.51"
318	लातेहर	महुआडाड़	रेगाई	84°05'13.23"	23°23'52.15"
319	लातेहर	महुआडाड़	साले	84°08'30.24"	23°28'21.59"
320	लातेहर	महुआडाड़	सरनाडीह(भैरनीटाल)	84°04'34.31"	23°29'57.18"
321	लातेहर	महुआडाड़	सेमरबुढनी	84°06'18.40"	23°28'00.57"
322	लातेहर	महुआडाड़	शाहपुर	84°09'35.68"	23°22'43.55"
323	लातेहर	महुआडाड़	सिदरा	84°06'57.02"	23°22'05.25"
324	लातेहर	महुआडाड़	सिरसी	84°13'48.11"	23°26'30.49"
325	लातेहर	महुआडाड़	सोहर	84°10'46.97"	23°20'29.77"
326	लातेहर	महुआडाड़	सुगी	84°06'03.63"	23°25'25.24"
327	लातेहर	महुआडाड़	सुरकैन	84°00'16.47"	23°21'51.86"
328	लातेहर	महुआडाड़	ताहीर	84°05'57.57"	23°20'36.27"
329	लातेहर	महुआडाड़	तमोली	84°04'00.69"	23°30'56.33"
330	लातेहर	महुआडाड़	तेवाही	84°02'32.52"	23°27'18.67"
331	लातेहर	महुआडाड़	तिसीया	84°03'21.77"	23°34'47.50"
332	लातेहर	महुआडाड़	उरुंबी	84°04'09.57"	23°28'55.54"
333	लातेहर	मनिका	अम्वाटीकर	84°20'34.55"	23°45'54.86"
334	लातेहर	मनिका	अंटीखेता	84°19'55.21"	23°46'35.12"
335	लातेहर	मनिका	बरकाडीह	84°21'50.84"	23°46'04.03"
336	लातेहर	मनिका	भटकी	84°18'50.44"	23°48'19.78"
337	लातेहर	मनिका	दसदीह	84°19'30.22"	23°48'17.53"
338	लातेहर	मनिका	देवबर आर.एफ.	84°23'49.61"	23°46'27.33"
339	लातेहर	मनिका	हट्टा	84°19'48.58"	23°45'20.35"
340	लातेहर	मनिका	हमामारा	84°20'34.76"	23°46'57.72"
341	लातेहर	मनिका	जगतु	84°18'34.96"	23°49'16.74"
342	लातेहर	मनिका	जमुना	84°21'37.08"	23°48'55.67"
343	लातेहर	मनिका	जुरूआ	84°18'02.55"	23°48'55.98"
344	लातेहर	मनिका	जोबला	84°21'11.69"	23°46'09.58"
345	लातेहर	मनिका	काउली	84°17'08.41"	23°50'49.59"
346	लातेहर	मनिका	कोपे	84°17'15.16"	23°49'04.50"

347	लातेहर	मनिका	कुई	84°17'46.27"	23°51'17.03"
348	लातेहर	मनिका	कुमान्द आर.एफ	84°22'23.54"	23°44'24.65"
349	लातेहर	मनिका	कुरुमखेता	84°19'15.33"	23°44'59.96"
350	लातेहर	मनिका	कुरुमखेता आर.एफ	84°18'55.17"	23°44'39.69"
351	लातेहर	मनिका	लंका	84°16'13.19"	23°49'53.36"
352	लातेहर	मनिका	लावागडा	84°22'40.31"	23°45'54.80"
353	लातेहर	मनिका	पटकी	84°21'27.78"	23°47'08.43"
354	लातेहर	मनिका	रंकीकला	84°16'07.25"	23°52'12.25"
355	लातेहर	मनिका	सेवाधारा	84°16'14.19"	23°51'09.98"
356	लातेहर	मनिका	सिमरी	84°20'13.22"	23°48'57.09"
357	लातेहर	मनिका	सिवचरनटोला	84°20'42.21"	23°47'42.89"
358	पलामू	चैनपुर	औसाने	84°08'03.72"	23°55'56.80"
359	पलामू	डालटनगंज	बनुआ उर्फ साला	84°09'41.89"	23°57'21.38"
360	पलामू	डालटनगंज	चामा	84°11'29.85"	23°57'14.72"
361	पलामू	डालटनगंज	हिसहा उर्फ साला	84°09'10.52"	23°58'00.35"
362	पलामू	डालटनगंज	करमा	84°11'39.78"	23°56'45.39"
363	पलामू	डालटनगंज	लेदवा खाड़	84°12'16.16"	23°55'08.24"
364	पलामू	डालटनगंज	पोलपोल	84°10'15.48"	23°57'00.14"
365	पलामू	सतबरवा	बारी	84°12'35.78"	23°56'51.45"
366	पलामू	सतबरवा	चेतमा	84°15'51.46"	23°53'36.48"
367	पलामू	सतबरवा	डलसुलमी	84°16'01.92"	23°54'35.59"
368	पलामू	सतबरवा	हुरमुर	84°15'07.64"	23°54'08.55"
369	पलामू	सतबरवा	जोरा हुंहे उर्फ जोरा	84°15'46.51"	23°54'48.81"
370	पलामू	सतबरवा	कमारू	84°18'00.64"	23°52'28.61"
371	पलामू	सतबरवा	मनासोती	84°12'30.09"	23°55'47.08"
372	पलामू	सतबरवा	नलुमाड़	84°13'19.14"	23°55'20.19"
373	पलामू	सतबरवा	रबदा	84°14'05.16"	23°54'21.94"
374	पलामू	सतबरवा	सलैया	84°15'34.25"	23°53'09.24"
375	पलामू	सतबरवा	तुमागडा	84°16'11.60"	23°54'02.76"
376	पलामू	चैनपुर	खपिया	84°07'31.19"	23°54'27.91"
377	लातेहर	लातेहर	पतकी	84°25'35.26"	23°47'25.47"
378	लातेहर	लातेहर	होतवाग	84°27'26.61"	23°46'33.53"
379	लातेहर	लातेहर	क्रउतपलंजदन्त	84°26'22.50"	23°46'24.47"
380	लातेहर	मनिका	देवबार आर.एफ	84°22'12.18"	23°47'46.87"
381	लातेहर	मनिका		84°23'19.43"	23°47'32.84"
382	पलामू	चैनपुर	देवबार बेरिया	84°06'42.20"	23°53'48.74"

उपाबंध-IV

की गई कार्रवाई की रिपोर्ट का रूप विधान.-

1. बैठकों की संख्या और तारीख ।
2. बैठकों का कार्यवृत्त : (कृपया मुख्य उल्लेखनीय बिंदुओं का उल्लेख करें । बैठक के कार्यवृत्त को एक पृथक उपाबंध में उपाबद्ध करें) ।
3. आंचलिक महायोजना की तैयारी की प्रास्थिति जिसके अंतर्गत पर्यटन महायोजना भी है।
4. भू-अभिलेख में सदृश्य त्रुटियों के सुधार के लिए व्यवहार किए गए मामलों का सारांश (पारिस्थितिकी संवेदी जोन वार) । ब्यौरे उपाबंध के रूप में संलग्न किए जाएं।
5. पर्यावरण समाघात निर्धारण अधिसूचना, 2006 के अधीन आने वाले क्रियाकलापों की संवीक्षा के मामलों का सारांश। (ब्यौरे एक पृथक् उपाबंध के रूप में संलग्न किए जाएं)।
6. पर्यावरण समाघात निर्धारण अधिसूचना, 2006 के अधीन न आने वाली गतिविधियों की संवीक्षा के मामलों का सारांश । (ब्यौरे एक पृथक् उपाबंध के रूप में संलग्न किए जाएं)।
7. पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा 19 के अधीन दर्ज की गई शिकायतों का सारांश ।
8. कोई अन्य महत्वपूर्ण विषय ।

MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

NOTIFICATION

New Delhi, the 9th August, 2019

S.O. 2898(E).—WHEREAS, a draft notification was published in the Gazette of India, Extraordinary, *vide* notification of the Government of India in the Ministry of Environment, Forest and Climate Change number S.O. 779(E), dated the 21st February, 2018, inviting objections and suggestions from all persons likely to be affected thereby within the period of sixty days from the date on which copies of the Gazette containing the said notification were made available to the public;

AND WHEREAS, copies of the Gazette containing the said draft notification were made available to the public on the 21st February, 2018;

AND WHEREAS, objections and suggestions were received from persons and stakeholders in response to the aforesaid draft notification were duly considered in the Ministry;

AND WHEREAS, the Palamau Wildlife Sanctuary, Betla National Park and Mahuadanr Wolf Sanctuary are situated in Latehar and Garhwa Districts of Jharkhand. These protected areas are comprises the Core or Critical Tiger Habitat of Palamau Tiger Reserve;

AND WHEREAS, the Palamau Wildlife Sanctuary, Betla National Park and Mahuadanr Wolf Sanctuary are situated about 175 kilometers from Ranchi, the capital of Jharkhand. The boundaries of these 3 protected areas are either included (Betla National Park and Palamau Wildlife Sanctuary) or adjacent to each other and the entire area is rich in flora and fauna. The Palamau Tiger Reserve comprising of Betla National Park, Palamau Wildlife Sanctuary and Mahuadanr Wolf Sanctuary situated in Latehar and Garhwa districts of Jharkhand is spread over an area of 1042.52 square kilometers. The Mahuadanr Wolf Sanctuary is adjacent to the boundary of Palamau Wildlife Sanctuary and is co-terminus with the Palamau Tiger Reserve which was declared in the year 1974 for conservation and Protection of Tigers;

AND WHEREAS, the Palamau Wildlife Sanctuary and Betla National Park along with the Mahuadanr Wolf Sanctuary have wide Range of Biodiversity. It is located in Deccan Plateau Province of Chotanagpur plateau (6D)

biogeographic zone. Tiger is the main species of vital importance in Betla National Park and Palamau Wildlife Sanctuary whereas Wolf is the main species of vital importance in Mahuadanr Wolf Sanctuary. Besides, Tiger and wolf some of the most endangered species like Ratel Mouse deer, Python, Pangolin, black necked crane, four-horned antelope, etc. are also represented in the area;

AND WHEREAS, the protected areas constitute wide ranges of biodiversity including many endangered, rare and threatened species of flora and fauna viz. About 47 species of mammals, 174 species of birds, 970 species of flora, 25 species of climbers, 46 species of shrubs and 139 species of valuable medicinal plants;

AND WHEREAS, in addition to the above, the catchment of Palamau Wildlife Sanctuary, Betla National Park and Mahuadanr Wolf Sanctuary is constituted of three rivers- North Koel, Auranga and Burha. The forests of these protected areas intercept rainfall and increases ground water recharge. It protects the rivers, streams against siltation by minimizing soil erosion;

AND WHEREAS, it is necessary to conserve and protect the area, the extent and boundaries of Palamau Wildlife Sanctuary, Betla National Park and Mahuadanr Wolf Sanctuary which are specified in paragraph 1 as Eco-sensitive Zone from ecological, environmental and biodiversity point of view and to prohibit industries or class of industries and their operations and processes in the said Eco-sensitive Zone;

NOW, THEREFORE, in exercise of the powers conferred by sub-section (1) and clauses (v) and (xiv) of sub-section (2) and sub-section (3) of section 3 of the Environment (Protection) Act, 1986 (29 of 1986) (hereafter in this notification referred to as the Environment Act) read with sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986, the Central Government hereby notifies an area to an extent varying from zero kilometres to 7 kilometres around the boundary of Palamau Wildlife Sanctuary, Betla National Park and Mahuadanr Wolf Sanctuary, in Latehar and Garhwa districts in the State of Jharkhand as the Eco-sensitive Zone (hereafter in this notification referred to as the Eco-sensitive Zone) details of which are as under, namely: -

1. **Extent and boundaries of Eco-sensitive Zone.** - (1) The Eco-sensitive Zone shall be to an extent of zero to 7 kilometres around the boundary of Palamau Wildlife Sanctuary and the area of the Eco-sensitive Zone is 1253.49 square kilometres. (*Zero extent of Eco-sensitive Zone is due to Inter-State boundary*).
 - (2) The map of the Eco-sensitive Zone boundary along with boundary description is at **Annexure I**;
 - (3) The list of geo co-ordinates of the boundary of the Protected Area and the Eco-Sensitive Zone is at **Annexure II**;
 - (4) The list of villages falling in the Eco-sensitive zone is appended as **Annexure III**.
2. **Zonal Master Plan for Eco-sensitive Zone.**- (1) The State Government shall, for the purposes of the Eco-sensitive Zone prepare a Zonal Master Plan within a period of two years from the date of publication of this notification in the Official Gazette, in consultation with local people and adhering to the stipulations given in this notification for approval of the competent authority of State.
 - (2) The Zonal Master Plan for the Eco-sensitive Zone shall be prepared by the State Government in such manner as is specified in this notification and also in consonance with the relevant Central and State laws and the guidelines issued by the Central Government, if any.
 - (3) The Zonal Master Plan shall be prepared in consultation with the following Departments of the State Government, for integrating the ecological and environmental considerations into the said plan:-
 - (i) Environment;
 - (ii) Forest and Wildlife;
 - (iii) Agriculture and Horticulture;
 - (iv) Revenue;
 - (v) Urban Development;
 - (vi) Tourism including eco-tourism;
 - (vii) Rural Development;
 - (viii) Irrigation and Flood Control;
 - (ix) Municipal;
 - (x) Panchayati Raj;
 - (xi) Public Works Department; and
 - (xii) Jharkhand State Pollution Control Board.
 - (4) The Zonal Master Plan shall not impose any restriction on the approved existing land use, infrastructure and activities, unless so specified in this notification and the Zonal Master Plan shall factor in improvement of all infrastructure and activities to be more efficient and eco-friendly.
 - (5) The Zonal Master Plan shall provide for restoration of denuded areas, conservation of existing water bodies, management of catchment areas, watershed management, groundwater management, soil and moisture

conservation, needs of local community and such other aspects of the ecology and environment that need attention.

- (6) The Zonal Master Plan shall demarcate all the existing worshipping places, villages and urban settlements, types and kinds of forests, agricultural areas, fertile lands, green area, such as, parks and like places, horticultural areas, orchards, lakes and other water bodies with supporting maps giving details of existing and proposed land use features.
- (7) The Zonal Master Plan shall regulate development in Eco-sensitive Zone and adhere to prohibited and regulated activities listed in the Table in paragraph 4 and also ensure and promote eco-friendly development for security of local communities' livelihood.
- (8) The Zonal Master Plan shall be co-terminus with the Regional Development Plan.
- (9) The Zonal Master Plan so approved shall be the reference document for the Monitoring Committee for carrying out its functions of monitoring in accordance with the provisions of this notification.

3. Measures to be taken by the State Government.- The State Government shall take the following measures for giving effect to the provisions of this notification, namely:-

- (1) **Land use.-** (a) Forests, horticulture areas, agricultural areas, parks and open spaces earmarked for recreational purposes in the Eco-sensitive Zone shall not be used or converted into areas for commercial or residential or industrial activities:

Provided that the conversion of agricultural and other lands, for the purpose other than that specified in part (a) above, within the Eco-sensitive Zone may be permitted on the recommendation of the Monitoring Committee, and with the prior approval of the competent authority under Regional Town Planning Act and other rules and regulations of Central Government or State Government as applicable and *vide* provisions of this Notification, to meet the residential needs of the local residents and for activities such as:-

- (i) widening and strengthening of existing roads and construction of new roads;
- (ii) construction and renovation of infrastructure and civic amenities;
- (iii) small scale industries not causing pollution;
- (iv) cottage industries including village industries; convenience stores and local amenities supporting eco-tourism including home stay; and
- (v) promoted activities given under paragraph 4:

Provided further that no use of tribal land shall be permitted for commercial and industrial development activities without the prior approval of the competent authority under Regional Town Planning Act and other rules and regulations of the State Government and without compliance of the provisions of article 244 of the Constitution or the law for the time being in force, including the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 (2 of 2007):

Provided also that any error appearing in the land records within the Eco-sensitive Zone shall be corrected by the State Government, after obtaining the views of Monitoring Committee, once in each case and the correction of said error shall be intimated to the Central Government in the Ministry of Environment, Forest and Climate Change:

Provided also that the correction of error shall not include change of land use in any case except as provided under this sub-paragraph.

- (b) Efforts shall be made to reforest the unused or unproductive agricultural areas with afforestation and habitat restoration activities.
- (2) **Natural water bodies.-**The catchment areas of all natural springs shall be identified and plans for their conservation and rejuvenation shall be incorporated in the Zonal Master Plan and the guidelines shall be drawn up by the State Government in such a manner as to prohibit development activities at or near these areas which are detrimental to such areas.
- (3) **Tourism or Eco-tourism.-** (a) All new eco-tourism activities or expansion of existing tourism activities within the Eco-sensitive Zone shall be as per the Tourism Master Plan for the Eco-sensitive Zone.
 - (b) The Eco-Tourism Master Plan shall be prepared by the State Department of Tourism in consultation with State Departments of Environment and Forests.
 - (c) The Tourism Master Plan shall form a component of the Zonal Master Plan.

- (d) The Tourism Master Plan shall be drawn based on the study of carrying capacity of the Eco-sensitive Zone.
- (e) The activities of eco-tourism shall be regulated as under, namely:-
- (i) New construction of hotels and resorts shall not be allowed within one kilometre from the boundary of the protected areas or upto the extent of the Eco-sensitive Zone whichever is nearer:
- Provided that beyond the distance of one kilometre from the boundary of the protected area till the extent of the Eco-sensitive Zone, the establishment of new hotels and resorts shall be allowed only in pre-defined and designated areas for eco-tourism facilities as per Tourism Master Plan;
- (ii) all new tourism activities or expansion of existing tourism activities within the Eco-sensitive Zone shall be in accordance with the guidelines issued by the Central Government in the Ministry of Environment, Forest and Climate Change and the eco-tourism guidelines issued by National Tiger Conservation Authority (as amended from time to time) with emphasis on eco-tourism, eco-education and eco-development;
- (iii) until the Zonal Master Plan is approved, development for tourism and expansion of existing tourism activities shall be permitted by the concerned regulatory authorities based on the actual site specific scrutiny and recommendation of the Monitoring Committee and no new hotel, resort or commercial establishment construction shall be permitted within Eco-sensitive Zone area.
- (4) **Natural heritage.**- All sites of valuable natural heritage in the Eco-sensitive Zone, such as the gene pool reserve areas, rock formations, waterfalls, springs, gorges, groves, caves, points, walks, rides, cliffs, etc. shall be identified and a heritage conservation plan shall be drawn up for their preservation and conservation as a part of the Zonal Master Plan.
- (5) **Man-made heritage sites.**- Buildings, structures, artefacts, areas and precincts of historical, architectural, aesthetic, and cultural significance shall be identified in the Eco-sensitive Zone and heritage conservation plan for their conservation shall be prepared as part of the Zonal Master Plan.
- (6) **Noise pollution.** - Prevention and control of noise pollution in the Eco-sensitive Zone shall be complied in accordance with the provisions of the Noise Pollution (Regulation and Control) Rules, 2000 under the Environment Act.
- (7) **Air pollution.**- Prevention and control of air pollution in the Eco-sensitive Zone shall be compiled in accordance with the provisions of the Air (Prevention and Control of Pollution) Act, 1981 (14 of 1981) and the rules made thereunder.
- (8) **Discharge of effluents.**- Discharge of treated effluent in Eco-sensitive Zone shall be in accordance with the provisions of the General Standards for Discharge of Environmental Pollutants covered under the Environment Act and the rules made thereunder or standards stipulated by State Government whichever is more stringent.
- (9) **Solid wastes.**- Disposal and Management of solid wastes shall be as under:-
- (a) the solid waste disposal and management in the Eco-sensitive Zone shall be carried out in accordance with the Solid Waste Management Rules, 2016, published by the Government of India in the Ministry of Environment, Forest and Climate Change *vide* notification number S.O. 1357 (E), dated the 8th April, 2016; the inorganic material may be disposed in an environmental acceptable manner at site identified outside the Eco-sensitive Zone;
- (b) safe and Environmentally Sound Management (ESM) of Solid wastes in conformity with the existing rules and regulations using identified technologies may be allowed within Eco-sensitive Zone.
- (10) **Bio-Medical Waste.**- Bio Medical Waste Management shall be as under:-
- (a) The Bio-Medical Waste disposal in the Eco-sensitive Zone shall be carried out in accordance with the Bio-Medical Waste Management, Rules, 2016 published by the Government of India in the Ministry of Environment, Forest and Climate Change *vide* notification number G.S.R 343 (E), dated the 28th March, 2016.
- (b) Safe and Environmentally Sound Management of Bio-Medical Wastes in conformity with the existing rules and regulations using identified technologies may be allowed within the Eco-sensitive Zone.
- (11) **Plastic waste management.**- The plastic waste management in the Eco-sensitive Zone shall be carried out as per the provisions of the Plastic Waste Management Rules, 2016, published by the Government of India in the Ministry of Environment, Forest and Climate Change *vide* notification number G.S.R. 340(E), dated the 18th March, 2016, as amended from time to time.

- (12) **Construction and demolition waste management.-** The construction and demolition waste management in the Eco-sensitive Zone shall be carried out as per the provisions of the Construction and Demolition Waste Management Rules, 2016 published by the Government of India in the Ministry of Environment, Forest and Climate Change *vide* notification number G.S.R. 317(E), dated the 29th March, 2016, as amended from time to time.
- (13) **E-waste.-** The e - waste management in the Eco-sensitive Zone shall be carried out as per the provisions of the E-Waste Management Rules, 2016, published by the Government of India in the Ministry of Environment, Forest and Climate Change, as amended from time to time.
- (14) **Vehicular traffic.-** The vehicular movement of traffic shall be regulated in a habitat friendly manner and specific provisions in this regard shall be incorporated in the Zonal Master Plan and till such time as the Zonal Master plan is prepared and approved by the Competent Authority in the State Government, the Monitoring Committee shall monitor compliance of vehicular movement under the relevant Acts and the rules and regulations made thereunder.
- (15) **Vehicular pollution.-** Prevention and control of vehicular pollution shall be in compliance with applicable laws and efforts shall be made for use of cleaner fuels.
- (16) **Industrial units.-** (i) On or after the publication of this notification in the Official Gazette, no new polluting industries shall be permitted to be set up within the Eco-sensitive Zone.
(ii) Only non-polluting industries shall be allowed within Eco-sensitive Zone as per the classification of Industries in the guidelines issued by the Central Pollution Control Board in February, 2016, unless so specified in this notification, and in addition, the non-polluting cottage industries shall be promoted.
- (17) **Protection of hill slopes.-** The protection of hill slopes shall be as under:-
(a) The Zonal Master Plan shall indicate areas on hill slopes where no construction shall be permitted;
(b) construction shall not be permitted on existing steep hill slopes or slopes with a high degree of erosion.
- 4. List of activities prohibited or to be regulated within Eco-sensitive Zone.-** All activities in the Eco sensitive Zone shall be governed by the provisions of the Environment Act and the rules made thereunder including the Coastal Regulation Zone, 2011 and the Environmental Impact Assessment Notification, 2006 and other applicable laws including the Forest (Conservation) Act, 1980 (69 of 1980), the Indian Forest Act, 1927 (16 of 1927), the Wildlife (Protection) Act 1972 (53 of 1972), and amendments made thereto and be regulated in the manner specified in the Table below, namely:-

TABLE

Sl. No. (1)	Activity (2)	Description (3)
A. Prohibited Activities		
1.	Commercial mining, stone quarrying and crushing units.	(a) All new and existing mining (minor and major minerals), stone quarrying and crushing units are prohibited with immediate effect except for meeting the domestic needs of bona fide local residents including digging of earth for construction or repair of houses and for manufacture of country tiles or bricks for housing and for personal consumption; (b) The mining operations shall be carried out in accordance with the order of the Hon'ble Supreme Court dated the 4 th August, 2006 in the matter of T.N. Godavarman Thirumulpad Vs. UOI in W.P.(C) No.202 of 1995 and dated the 21 st April, 2014 in the matter of Goa Foundation Vs. UOI in W.P.(C) No.435 of 2012.
2.	Setting of industries causing pollution (Water, Air, Soil, Noise, etc.).	New industries and expansion of existing polluting industries in the Eco-sensitive Zone shall not be permitted: Provided that non-polluting industries shall be allowed within Eco-sensitive Zone as per classification of Industries in the guidelines issued by the Central Pollution Control Board in

Sl. No. (1)	Activity (2)	Description (3)
		February, 2016, unless so specified in this notification and in addition the non-polluting cottage industries shall be promoted.
3.	Establishment of major hydro-electric project.	Prohibited (except as otherwise provided) as per the applicable laws.
4.	Use or production or processing of any hazardous substances.	Prohibited (except as otherwise provided) as per the applicable laws.
5.	Discharge of untreated effluents in natural water bodies or land area.	Prohibited (except as otherwise provided) as per the applicable laws.
6.	Setting up of new saw mills and wood based industries.	New or expansion of existing saw mills shall not be permitted within the Eco-sensitive Zone.
7.	Commercial use of firewood.	Prohibited (except as otherwise provided) as per applicable laws.
8.	Setting up of brick kilns.	Prohibited (except as otherwise provided) as per the applicable laws.
B. Regulated Activities		
9.	Commercial establishment of hotels and resorts.	<p>No new commercial hotels and resorts shall be permitted within one kilometer of the boundary of the protected areas or upto the extent of Eco-sensitive Zone, whichever is nearer, except for small temporary structures for eco-tourism activities:</p> <p>Provided that, beyond one kilometer from the boundary of the protected area or upto the extent of Eco-sensitive Zone whichever is nearer, all new tourist activities or expansion of existing activities shall be in conformity with the Tourism Master Plan and guidelines as applicable.</p>
10.	Construction activities.	<p>(a) New commercial construction of any kind shall not be permitted within one kilometer from the boundary of the protected areas or upto extent of the Eco-sensitive Zone, whichever is nearer:</p> <p>Provided that, local people shall be permitted to undertake construction in their land for their use including the activities mentioned in sub-paragraph (1) of paragraph 3 as per building bye-laws to meet the residential needs of the local residents.</p> <p>Provided further that the construction activity related to small scale industries not causing pollution shall be regulated and kept at the minimum, with the prior permission from the competent authority as per applicable rules and regulations, if any.</p> <p>(b) Beyond one kilometer it shall be regulated as per the Zonal Master Plan.</p>
11.	Small scale non polluting industries.	Non polluting industries as per classification of industries issued by the Central Pollution Control Board in February, 2016 and non-hazardous, small-scale and service industry, agriculture, floriculture, horticulture or agro-based industry producing products from indigenous materials from the Eco-sensitive Zone shall be permitted by the competent Authority.
12.	Ongoing agriculture and horticulture practices by local communities along with dairies, dairy farming, aquaculture and	Permitted as per the applicable laws for use of locals.

Sl. No. (1)	Activity (2)	Description (3)
	fisheries.	
13.	Establishment of large-scale commercial livestock and poultry farms by firms, corporate and companies.	Regulated (except as otherwise provided) as per applicable laws except for meeting local needs.
14.	Felling of trees.	(a) There shall be no felling of trees in the forest or Government or revenue or private lands without prior permission of the Competent Authority in the State Government. (b) The felling of trees shall be regulated in accordance with the provisions of the concerned Central or State Act and the rules made thereunder.
15.	Collection of Forest produce or Non-Timber Forest produce.	Regulated as per the applicable laws.
16.	Erection of electrical and communication towers and laying of cables and other infrastructures.	Regulated under applicable laws (underground cabling may be promoted).
17.	Infrastructure including civic amenities.	Taking measures of mitigation as per the applicable laws, rules, and regulations available guidelines.
18.	Widening and strengthening of existing roads and construction of new roads.	Taking measures of mitigation as per applicable laws, rules, regulations and available guidelines.
19.	Undertaking other activities related to tourism like flying over the Eco-sensitive Zone area by hot air balloon, helicopter, drones, Microlites, etc.	Regulated as per the applicable laws.
20.	Protection of hill slopes and river banks.	Regulated as per the applicable laws.
21.	Movement of vehicular traffic at night.	Regulated for commercial purpose under applicable laws.
22.	Discharge of treated waste water or effluents in natural water bodies or land area.	The discharge of treated waste water or effluents shall be avoided to enter into the water bodies and efforts shall be made for recycle and reuse of treated waste water. Otherwise the discharge of treated waste water or effluent shall be regulated as per the applicable laws.
23.	Commercial extraction of surface and ground water.	Regulated as per the applicable laws.
24.	Open Well, Bore Well etc. for agriculture or other usage.	Regulated and the activity should be strictly monitored by the appropriate authority.
25.	Use of polythene bags.	Regulated as per the applicable laws.
26.	Solid waste management.	Regulated as per the applicable laws.
27.	Introduction of exotic species.	Regulated as per the applicable laws.
28.	Eco-tourism.	Regulated as per the applicable laws.
29.	Commercial sign boards and hoardings.	Regulated as per the applicable laws.
C. Promoted Activities		
30.	Rain water harvesting.	Shall be actively promoted.
31.	Organic farming.	Shall be actively promoted.

Sl. No. (1)	Activity (2)	Description (3)
32.	Adoption of green technology for all activities.	Shall be actively promoted.
33.	Cottage industries including village artisans, etc.	Shall be actively promoted.
34.	Use of renewable energy and fuels.	Bio-gas, solar light etc. shall be actively promoted.
35.	Agro-Forestry.	Shall be actively promoted.
36.	Plantation of Horticulture and Herbals.	Shall be actively promoted.
37.	Use of eco-friendly transport.	Shall be actively promoted.
38.	Skill Development.	Shall be actively promoted.
39.	Restoration of degraded land/ forests/ habitat.	Shall be actively promoted.
40.	Environmental awareness.	Shall be actively promoted.

- 5. Monitoring Committee for Monitoring the Eco-sensitive Zone Notification.-** For effective monitoring of the provisions of this notification under sub-section (3) of section 3 of the Environment (Protection) Act, 1986, the Central Government hereby constitutes a Monitoring Committee, comprising of the following, namely:-

S N	Constituent of the Monitoring Committee	Designation
(1)	Concerned Divisional Commissioner	Chairman, ex officio.
(2)	Representative of State Pollution Control Board	Member;
(3)	A representative of non-governmental organisation working in the field of wildlife conservation to be nominated by the State Government	Member;
(4)	A representative nominated by the Forest and Environment Department of Jharkhand	Member;
(5)	an expert in Biodiversity nominated by the State Government	Member;
(6)	One expert in Ecology from reputed institution or University of the State	Member;
(7)	Concerned territorial Divisional Forest Officer	Member;
(8)	Divisional Forest Officer-In Charge of Protected Area	Member-Secretary.

- 6. Terms of reference. –** (1) The Monitoring Committee shall monitor the compliance of the provisions of this notification.

- (2) The tenure of the Monitoring committee shall be for three years or till the re-constitution of the new Committee by the State Government and subsequently the Monitoring Committee shall be constituted by the State Government.
- (3) The activities that are covered in the Schedule to the notification of the Government of India in the erstwhile Ministry of Environment and Forests number S.O. 1533 (E), dated the 14th September, 2006, and are falling in the Eco-sensitive Zone, except for the prohibited activities as specified in the Table under paragraph 4 thereof, shall be scrutinised by the Monitoring Committee based on the actual site-specific conditions and referred to the Central Government in the Ministry of Environment, Forest and Climate Change for prior environmental clearances under the provisions of the said notification.
- (4) The activities that are not covered in the Schedule to the notification of the Government of India in the erstwhile Ministry of Environment and Forests number S.O. 1533 (E), dated the 14th September, 2006 and are falling in the Eco-sensitive Zone, except for the prohibited activities as specified in the Table under paragraph 4 thereof, shall be scrutinised by the Monitoring Committee based on the actual site-specific conditions and referred to the concerned regulatory authorities.

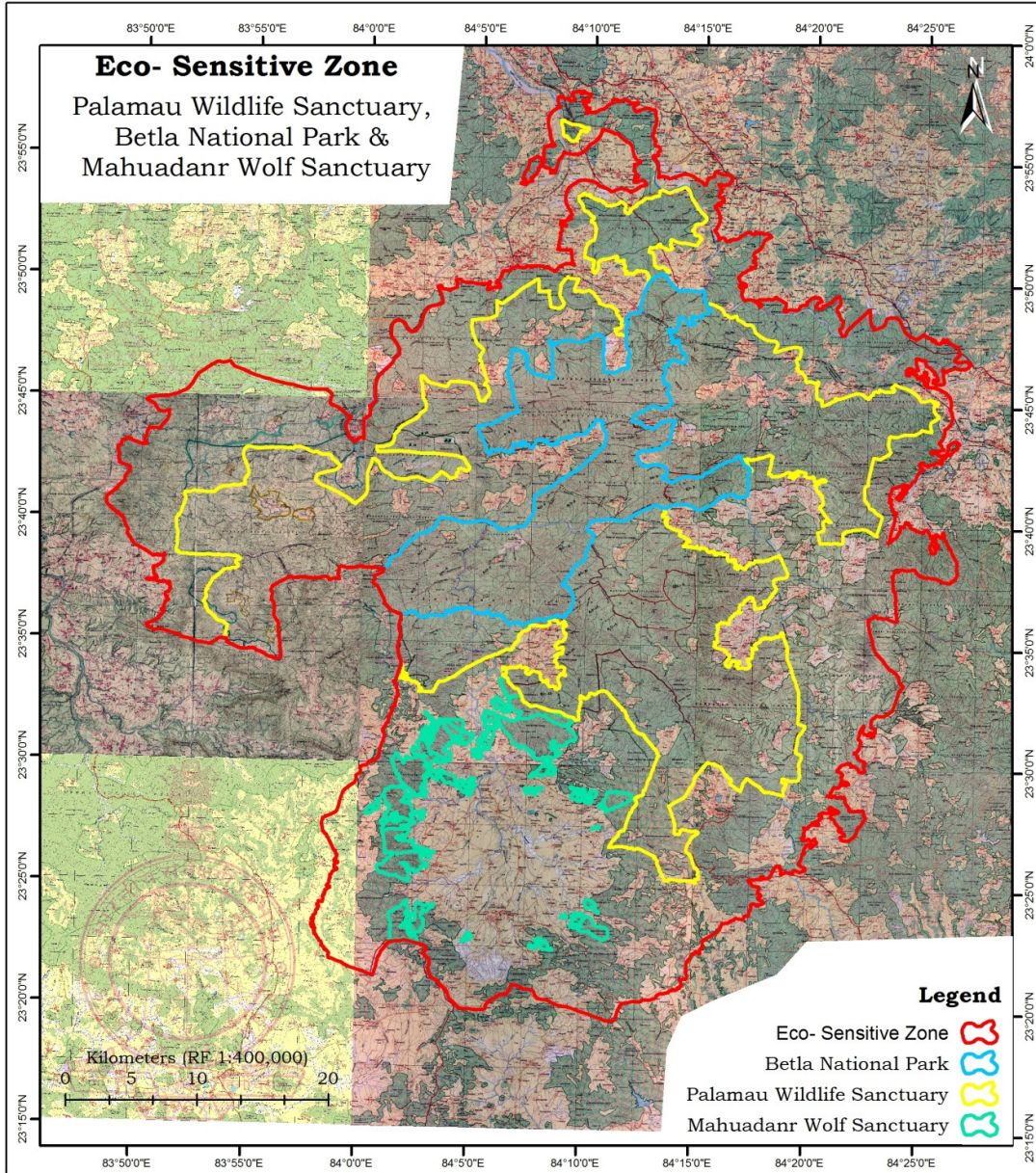
- (5) The Member-Secretary of the Monitoring Committee or the concerned Deputy Commissioner(s) shall be competent to file complaints under section 19 of the Environment Act, against any person who contravenes the provisions of this notification.
 - (6) The Monitoring Committee may invite representatives or experts from concerned Departments, representatives from industry associations or concerned stakeholders to assist in its deliberations depending on the requirements on issue to issue basis.
 - (7) The Monitoring Committee shall submit the annual action taken report of its activities as on the 31st March of every year by the 30th June of that year to the Chief Wildlife Warden in the State as per proforma appended at **Annexure IV**.
 - (8) The Central Government in the Ministry of Environment, Forest and Climate Change may give such directions, as it deems fit, to the Monitoring Committee for effective discharge of its functions.
7. The Central Government and State Government may specify additional measures, if any, for giving effect to provisions of this notification.
8. The provisions of this notification shall be subject to the orders, if any passed or to be passed by the Hon'ble Supreme Court of India or the High Court or the National Green Tribunal.

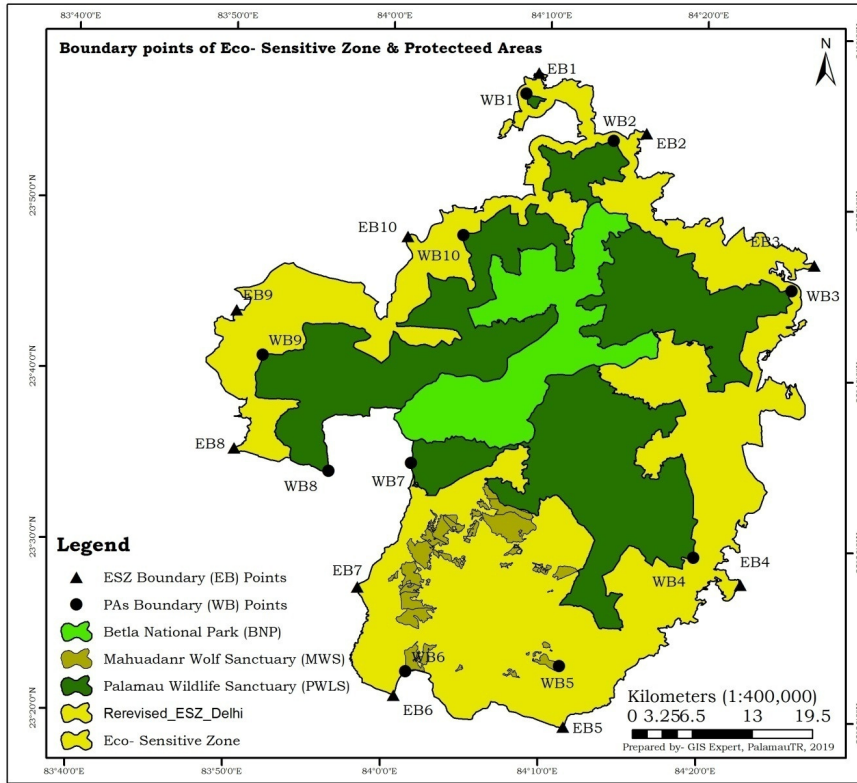
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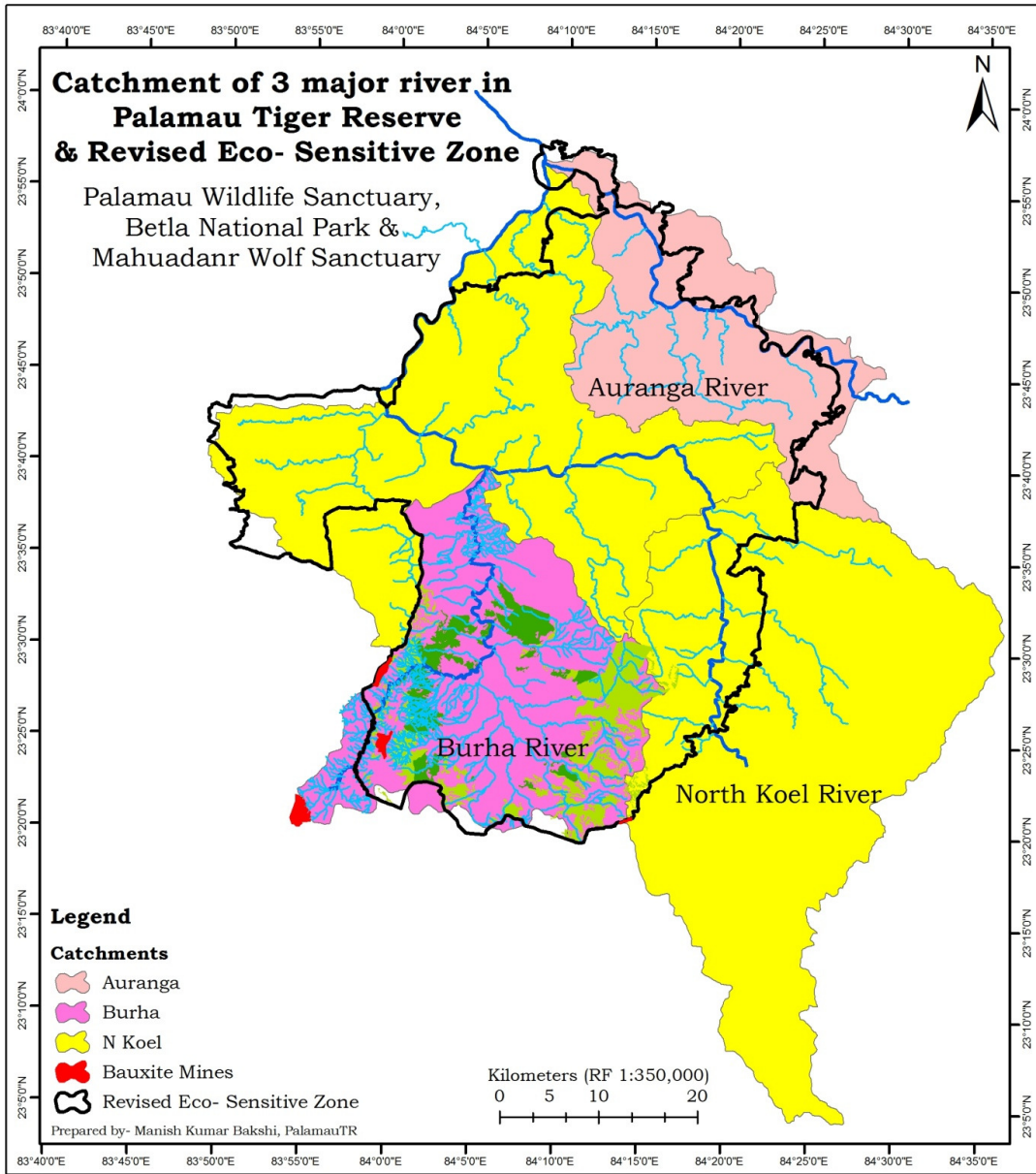
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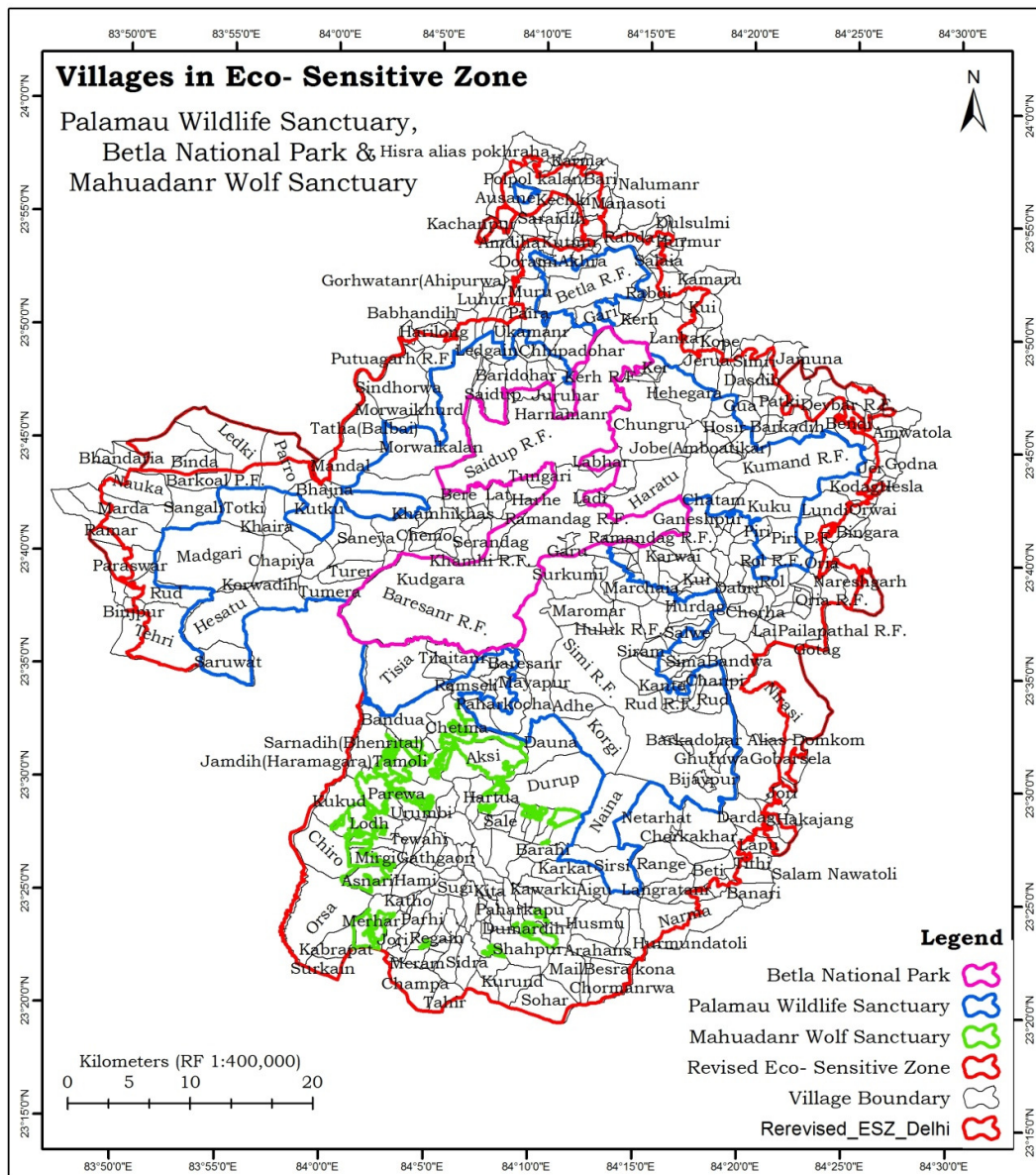
Annexure-I

Map of Eco-Sensitive Zone of Palamau Wildlife Sanctuary, Betla National Park









Boundary description of Eco-Sensitive Zone:

North East:

Rankikalan, Rabdi, Kui, Koili, Lanka, Jerua, Kope, Jagtu, Bhatko, Simri, Jamuna, Dasdih, Bari, Manasoti, Nalumandr, Jora hunhe alias jora, Rabda, Dulsulmi, Hurmur, Tumagara, Salaia, Kamaru, Chama, Hisra alias pokhriha, Polpol kalan, Karma, Banua alias sala, Chetma, Patuki, Devbar, Devbar R.F., Hotwag, Dumriyatnr, Bendi, Amwatola, Churia, Bachra.

South East:

Jer, Godna, Kodag, Hesla, Lundi, Orwai, Ori, Bingara, Baheratanr, Nareshgarh, Ori R.F., Pailapathal R.F., Gotag, Besra kona, Hurmundatoli, Arahans, Mail, Chormanrwa, Kurund, Korwadih, Sohar, Gobarsela, Jori, Salam Nawatoli, Banari, Nirasi, Barkadohar Alias Domkom, Dardag, Hakajang, Lapu, Tithi, Chatakpur, Balatu, Narma

South West:

Baresanr R.F., Jamdih (Haramagara), Tisia, Kukud, Chiro, Orsa, Jamdih, Tahir, Merhar, Jori, Sidra, Goal khar, Surkain, Champa, Bhandaria, Nauka, Marda, Ramar, Paraswar, Tamera, Rud, Korwadih, Hesatu, Binjpur, Tehri, Saruwat

North West:

Kechki, Saraidih, Pokhari kalan, Kolpurwa, Kushabathan, Kachanpur, Pokharikhurd, Kutmu, Kalyanpur, Muru, Akhra, Amdiha, Dorami, Akhra, Betla, Hendehas, Babhandih, Bode, Luhur, Gorwatanr (Ahipurwa), Paira, Ledgain, Putuagarh, Harilong, Putuagarh R.F., Sindhorwa, Tatha(Balbai), Mandal, Ausane, Ledki, Barkoal P.F., Parro, Bairiya, Khapia.

Annexure-II**GPS Co-ordinates of 10 Important Points of Eco- Sensitive Zone and Palamau Wildlife Sanctuary, Betla National Park and Mahuadanr Wolf Sanctuary****List of Geo- coordinates of boundary of Protected Areas**

Boundary Point	Longitude (E)	Latitude (N)
WB1	84°08'29.31"	23°56'34.62"
WB2	84°14'06.71"	23°53'54.80"
WB3	84°25'36.60"	23°45'17.68"
WB4	84°19'39.60"	23°29'35.42"
WB5	84°01'31.89"	23°22'36.31"
WB6	84°11'16.11"	23°23'05.90"
WB7	83°56'23.47"	23°34'15.07"
WB8	84°01'36.60"	23°34'49.59"
WB9	83°52'02.17"	23°40'58.31"
WB10	84°04'38.59"	23°48'13.52"

List of Geo- coordinates of boundary of Eco- Sensitive Zone of Palamau Wildlife Sanctuary, Betla National Park and Mahuadanr Wolf Sanctuary

Boundary Point	Longitude (E)	Latitude (N)
EB1	84°09'14.95"	23°57'48.68"
EB2	84°16'11.11"	23°54'23.16"
EB3	84°27'01.08"	23°46'50.34"
EB4	84°22'40.11"	23°28'03.18"
EB5	84°11'34.91"	23°19'32.51"
EB6	84°00'47.27"	23°21'12.56"
EB7	83°58'22.29"	23°27'30.61"
EB8	83°50'20.47"	23°35'29.50"
EB9	83°50'19.55"	23°43'34.80"
EB10	84°01'06.77"	23°48'04.91"

Annexure-III

List of Villages fall within Eco- Sensitive Zone

S No	Name of District	Name of Taluk	Name of Village	Long (E)	Lat (N)
1	Garhwa	Bhandaria	Barkoal P.F.	83°52'42.73"	23°44'06.59"
2	Garhwa	Bhandaria	Bhajna	83°58'13.18"	23°42'15.72"
3	Garhwa	Bhandaria	Bhandaria	83°49'56.03"	23°44'03.74"
4	Garhwa	Bhandaria	Binda	83°53'28.39"	23°43'56.13"
5	Garhwa	Bhandaria	Binjpur	83°50'37.40"	23°37'33.91"
6	Garhwa	Bhandaria	Chapiya	83°57'31.36"	23°39'41.54"
7	Garhwa	Bhandaria	Chemo	84°03'05.70"	23°41'07.88"
8	Garhwa	Bhandaria	Hesatu	83°54'50.67"	23°37'00.44"
9	Garhwa	Bhandaria	Khaira	83°57'17.59"	23°41'48.19"
10	Garhwa	Bhandaria	Khura	83°58'37.24"	23°40'43.64"
11	Garhwa	Bhandaria	Korwadih	84°00'24.24"	23°40'54.01"
12	Garhwa	Bhandaria	Korwadih	83°57'34.68"	23°38'09.76"
13	Garhwa	Bhandaria	Kudgara	84°02'56.06"	23°39'50.22"
14	Garhwa	Bhandaria	Kulhi	83°55'14.99"	23°38'24.65"
15	Garhwa	Bhandaria	Kutku	83°59'14.41"	23°42'01.66"
16	Garhwa	Bhandaria	Ledki	83°55'05.59"	23°44'47.59"
17	Garhwa	Bhandaria	Madgari	83°54'10.79"	23°39'48.28"
18	Garhwa	Bhandaria	Marda	83°50'02.28"	23°41'52.95"
19	Garhwa	Bhandaria	Nauka	83°50'40.92"	23°42'46.58"
20	Garhwa	Bhandaria	Paraswar	83°50'14.38"	23°39'19.71"
21	Garhwa	Bhandaria	Parro	83°57'43.57"	23°44'02.76"
22	Garhwa	Bhandaria	Polpol	83°59'23.90"	23°39'44.16"
23	Garhwa	Bhandaria	Ramar	83°49'27.20"	23°41'05.80"
24	Garhwa	Bhandaria	Rud	83°52'11.28"	23°38'10.12"
25	Garhwa	Bhandaria	Saneya	84°01'19.07"	23°40'45.20"
26	Garhwa	Bhandaria	Sangali	83°53'28.09"	23°41'58.09"
27	Garhwa	Bhandaria	Saruwat	83°55'17.82"	23°35'09.42"
28	Garhwa	Bhandaria	Tehri	83°51'52.75"	23°36'11.06"
29	Garhwa	Bhandaria	Totki	83°55'49.07"	23°41'59.82"
30	Garhwa	Bhandaria	Tumera	84°00'03.35"	23°38'29.01"
31	Garhwa	Bhandaria	Turer	84°01'00.28"	23°39'17.48"
32	Gumla	Bishunpur	Balatu	84°17'47.45"	23°25'13.81"
33	Gumla	Bishunpur	Banari	84°20'36.03"	23°25'24.46"
34	Gumla	Bishunpur	Barkadohar Alias Domkom	84°20'38.50"	23°31'00.18"

35	Gumla	Bishunpur	Beti	84°18'38.57"	23°26'22.73"
36	Gumla	Bishunpur	Birjiatoli	84°16'39.66"	23°27'53.27"
37	Gumla	Bishunpur	Chatakpur	84°18'56.53"	23°25'40.44"
38	Gumla	Bishunpur	Chorkakhar	84°18'19.80"	23°28'16.06"
39	Gumla	Bishunpur	Dardag	84°20'23.71"	23°28'45.74"
40	Gumla	Bishunpur	Gobarsela	84°22'17.55"	23°31'23.11"
41	Gumla	Bishunpur	Hakajang	84°21'52.90"	23°28'41.40"
42	Gumla	Bishunpur	Jori	84°21'56.42"	23°29'52.03"
43	Gumla	Bishunpur	Langratanr	84°16'33.46"	23°25'29.82"
44	Gumla	Bishunpur	Lapu	84°20'51.28"	23°27'35.92"
45	Gumla	Bishunpur	Marwai	84°17'53.34"	23°27'12.42"
46	Gumla	Bishunpur	Narma	84°17'19.42"	23°24'13.13"
47	Gumla	Bishunpur	Nirasi	84°21'42.67"	23°34'00.75"
48	Gumla	Bishunpur	Range	84°16'10.53"	23°26'37.66"
49	Gumla	Bishunpur	Salam Nawatoli	84°20'25.54"	23°26'11.77"
50	Gumla	Bishunpur	Tithi	84°20'29.47"	23°26'53.81"
51	Latehar	Barwadih	Akhra	84°12'02.97"	23°53'52.40"
52	Latehar	Barwadih	Akhra	84°10'52.97"	23°53'32.40"
53	Latehar	Barwadih	Amdiha	84°08'17.99"	23°53'19.45"
54	Latehar	Barwadih	Babhandih	84°06'19.61"	23°50'09.05"
55	Latehar	Barwadih	Barichatan	84°09'50.23"	23°48'09.09"
56	Latehar	Barwadih	Barichatan R.F.	84°09'40.45"	23°49'06.98"
57	Latehar	Barwadih	Barichatan R.F.	84°07'27.21"	23°49'06.46"
58	Latehar	Barwadih	Barichatan R.F.	84°10'05.13"	23°47'38.18"
59	Latehar	Barwadih	Baridohar	84°08'47.97"	23°48'06.99"
60	Latehar	Barwadih	Barkheta	84°09'21.68"	23°43'00.33"
61	Latehar	Barwadih	Bere	84°06'08.64"	23°42'20.11"
62	Latehar	Barwadih	Betla	84°11'50.22"	23°53'25.70"
63	Latehar	Barwadih	Betla P.F.	84°12'48.54"	23°53'57.11"
64	Latehar	Barwadih	Betla P.F.	84°12'30.59"	23°53'47.22"
65	Latehar	Barwadih	Betla P.F.	84°11'03.71"	23°52'53.62"
66	Latehar	Barwadih	Betla R.F.	84°12'35.32"	23°52'17.16"
67	Latehar	Barwadih	Bode	84°05'37.87"	23°50'16.49"
68	Latehar	Barwadih	Chatam	84°18'54.67"	23°41'57.39"
69	Latehar	Barwadih	Chatam R.F.	84°18'57.95"	23°42'50.33"
70	Latehar	Barwadih	Chhipadohar	84°11'26.60"	23°49'13.71"
71	Latehar	Barwadih	Chungru	84°15'11.15"	23°46'02.24"
72	Latehar	Barwadih	Dorami	84°09'26.40"	23°53'09.48"

73	Latehar	Barwadih	Ganeshpur	84°17'44.84"	23°41'38.38"
74	Latehar	Barwadih	Gari	84°12'44.54"	23°50'47.61"
75	Latehar	Barwadih	Gasedag	84°07'03.31"	23°42'43.71"
76	Latehar	Barwadih	Gorhwatanr (Ahipurwa)	84°07'16.27"	23°51'05.49"
77	Latehar	Barwadih	Gua	84°18'49.88"	23°46'56.13"
78	Latehar	Barwadih	Haratu	84°15'20.35"	23°43'15.92"
79	Latehar	Barwadih	Harhe	84°08'57.36"	23°42'14.56"
80	Latehar	Barwadih	Harilong	84°04'46.07"	23°49'47.29"
81	Latehar	Barwadih	Harnamanr	84°10'57.20"	23°46'29.25"
82	Latehar	Barwadih	Hehegara	84°16'54.14"	23°47'27.85"
83	Latehar	Barwadih	Hendehas	84°08'27.83"	23°52'30.81"
84	Latehar	Barwadih	Hosir	84°18'51.07"	23°46'03.29"
85	Latehar	Barwadih	Jargarh(Pipratnr)	84°07'04.28"	23°47'54.82"
86	Latehar	Barwadih	Jobe(Amboatikar)	84°17'50.64"	23°43'49.69"
87	Latehar	Barwadih	Juruhar	84°11'13.97"	23°47'14.86"
88	Latehar	Barwadih	Kachanpur	84°09'05.34"	23°54'43.95"
89	Latehar	Barwadih	Kalyanpur	84°08'43.80"	23°54'02.51"
90	Latehar	Barwadih	Karamdih	84°05'38.07"	23°40'39.47"
91	Latehar	Barwadih	Kechki	84°09'29.15"	23°55'52.77"
92	Latehar	Barwadih	Ker	84°15'24.59"	23°48'34.09"
93	Latehar	Barwadih	Kerh	84°14'40.32"	23°50'26.75"
94	Latehar	Barwadih	Kerh R.F.	84°14'49.67"	23°48'09.21"
95	Latehar	Barwadih	Khamhi R.F.	84°07'55.93"	23°41'16.55"
96	Latehar	Barwadih	Khamhikhas	84°05'22.51"	23°41'04.01"
97	Latehar	Barwadih	Kolpurwa	84°12'00.44"	23°54'08.40"
98	Latehar	Barwadih	Kuchila	84°10'47.11"	23°50'17.56"
99	Latehar	Barwadih	Kuku	84°20'47.09"	23°42'30.62"
100	Latehar	Barwadih	Kushabathan	84°11'33.43"	23°55'20.86"
101	Latehar	Barwadih	Kutmu	84°10'00.05"	23°54'00.97"
102	Latehar	Barwadih	Labhar	84°12'56.45"	23°44'21.68"
103	Latehar	Barwadih	Ladi	84°12'26.15"	23°42'44.59"
104	Latehar	Barwadih	Lat	84°08'01.56"	23°42'36.78"
105	Latehar	Barwadih	Ledgain	84°08'33.09"	23°50'10.49"
106	Latehar	Barwadih	Lohara R.F.	84°03'27.23"	23°45'54.74"
107	Latehar	Barwadih	Luhur	84°08'01.54"	23°51'13.15"
108	Latehar	Barwadih	Lukumkhar	84°14'09.37"	23°51'15.48"
109	Latehar	Barwadih	Manatu	84°18'55.66"	23°40'53.25"
110	Latehar	Barwadih	Mandal	84°00'39.04"	23°43'57.14"

111	Latehar	Barwadih	Morwaikalan	84°04'54.81"	23°45'43.45"
112	Latehar	Barwadih	Morwaikhurd	84°04'49.73"	23°46'24.63"
113	Latehar	Barwadih	Mundu	84°14'08.81"	23°43'45.65"
114	Latehar	Barwadih	Muru	84°09'28.42"	23°51'49.09"
115	Latehar	Barwadih	Naurnagu	84°04'29.55"	23°40'42.79"
116	Latehar	Barwadih	Nawadih	84°17'27.34"	23°45'31.16"
117	Latehar	Barwadih	Paira	84°08'00.77"	23°50'22.19"
118	Latehar	Barwadih	Patradih	84°06'45.24"	23°41'32.42"
119	Latehar	Barwadih	Pokharikalan	84°11'08.35"	23°54'47.37"
120	Latehar	Barwadih	Pokharikhurd	84°12'10.66"	23°54'40.37"
121	Latehar	Barwadih	Putuagarh	84°03'31.12"	23°49'50.67"
122	Latehar	Barwadih	Putuagarh R.F.	84°04'58.02"	23°48'57.96"
123	Latehar	Barwadih	Rabdi	84°15'04.91"	23°52'06.49"
124	Latehar	Barwadih	Romandag	84°11'30.63"	23°40'53.44"
125	Latehar	Barwadih	Saidup	84°07'47.97"	23°47'14.86"
126	Latehar	Barwadih	Saraidih	84°10'33.21"	23°55'20.46"
127	Latehar	Barwadih	Selaritanr	84°19'05.78"	23°41'32.85"
128	Latehar	Barwadih	Serandag	84°07'13.05"	23°40'48.50"
129	Latehar	Barwadih	Sindhorwa	84°03'08.52"	23°47'28.86"
130	Latehar	Barwadih	Sukalkatha	84°18'26.90"	23°41'37.70"
131	Latehar	Barwadih	Tanwai	84°04'25.04"	23°41'48.31"
132	Latehar	Barwadih	Tatha(Balbal)	84°01'33.88"	23°45'37.25"
133	Latehar	Barwadih	Tungari	84°10'12.96"	23°43'36.26"
134	Latehar	Barwadih	Ukamanr	84°09'27.68"	23°50'03.05"
135	Latehar	Barwadih	Wopag	84°18'25.76"	23°45'18.46"
136	Latehar	Garu	Alagdiha	84°21'39.08"	23°37'55.45"
137	Latehar	Garu	Armum	84°14'41.63"	23°39'39.47"
138	Latehar	Garu	Baherwatola	84°16'01.79"	23°40'20.24"
139	Latehar	Garu	Baigatoli	84°16'57.84"	23°36'16.08"
140	Latehar	Garu	Bandwa	84°19'44.98"	23°35'39.48"
141	Latehar	Garu	Baresanr	84°08'50.98"	23°35'33.80"
142	Latehar	Garu	Baresanr	84°07'21.55"	23°35'05.91"
143	Latehar	Garu	Baribandh	84°15'09.73"	23°34'55.64"
144	Latehar	Garu	Bhanwarbandh P.F.	84°13'02.70"	23°38'58.46"
145	Latehar	Garu	Bheriabathan	84°20'07.43"	23°39'55.94"
146	Latehar	Garu	Bijaypur	84°18'11.34"	23°30'18.11"
147	Latehar	Garu	Chanclu	84°22'40.93"	23°37'57.58"
148	Latehar	Garu	Chanpi	84°18'12.91"	23°34'54.10"

149	Latehar	Garu	Chipru(Dudhimatia)	84°20'11.28"	23°39'20.03"
150	Latehar	Garu	Chiraiya	84°17'04.22"	23°34'32.01"
151	Latehar	Garu	Chorha	84°19'34.04"	23°37'19.49"
152	Latehar	Garu	Dabri	84°20'11.28"	23°38'13.41"
153	Latehar	Garu	Danrkocha	84°07'47.52"	23°33'52.29"
154	Latehar	Garu	Darichhapar	84°15'45.02"	23°35'29.55"
155	Latehar	Garu	Darichhapar P.F.	84°17'33.28"	23°37'23.72"
156	Latehar	Garu	Derhgaon	84°07'45.61"	23°35'38.77"
157	Latehar	Garu	Dhangartola	84°14'00.71"	23°40'02.28"
158	Latehar	Garu	Doram	84°18'48.99"	23°39'53.82"
159	Latehar	Garu	Garu	84°13'06.26"	23°40'24.56"
160	Latehar	Garu	Gasigara	84°20'36.62"	23°36'23.00"
161	Latehar	Garu	Ghasitola	84°21'54.16"	23°38'31.77"
162	Latehar	Garu	Ghutuwa	84°18'51.63"	23°31'27.25"
163	Latehar	Garu	Goandi	84°16'14.21"	23°38'47.50"
164	Latehar	Garu	Gotag	84°23'38.70"	23°36'36.55"
165	Latehar	Garu	Hanumantola	84°22'31.08"	23°38'53.36"
166	Latehar	Garu	Hendehans	84°16'32.14"	23°35'09.04"
167	Latehar	Garu	Hesag	84°14'29.86"	23°39'56.37"
168	Latehar	Garu	Hethatol	84°16'45.98"	23°39'43.29"
169	Latehar	Garu	Huluk R.F.	84°15'38.97"	23°37'27.24"
170	Latehar	Garu	Hurdag	84°17'35.63"	23°38'03.69"
171	Latehar	Garu	Hurdagtola	84°17'58.73"	23°38'52.77"
172	Latehar	Garu	Kabri	84°17'02.59"	23°34'53.56"
173	Latehar	Garu	Kante	84°16'25.93"	23°34'04.88"
174	Latehar	Garu	Karitola	84°19'27.69"	23°39'25.93"
175	Latehar	Garu	Karwai	84°16'30.62"	23°40'50.01"
176	Latehar	Garu	Korwatola	84°18'04.62"	23°39'57.55"
177	Latehar	Garu	Kotam	84°18'11.51"	23°36'19.53"
178	Latehar	Garu	Kui	84°17'28.41"	23°39'14.41"
179	Latehar	Garu	Lai	84°20'59.01"	23°36'58.21"
180	Latehar	Garu	Lohargara	84°15'21.63"	23°39'35.77"
181	Latehar	Garu	Luhurtanr	84°14'31.25"	23°40'39.14"
182	Latehar	Garu	Mahuadabar	84°16'38.64"	23°34'31.27"
183	Latehar	Garu	Mangra	84°05'16.59"	23°35'00.98"
184	Latehar	Garu	Marchaia	84°14'32.17"	23°38'44.67"
185	Latehar	Garu	Maromar	84°12'28.85"	23°38'07.02"
186	Latehar	Garu	Mayapur	84°08'22.03"	23°34'52.31"

187	Latehar	Garu	Mukundpur	84°19'56.11"	23°40'24.96"
188	Latehar	Garu	Murpa	84°20'57.39"	23°38'22.85"
189	Latehar	Garu	Paharkocha	84°08'49.28"	23°33'33.87"
190	Latehar	Garu	Pailapathal R.F.	84°22'39.58"	23°37'15.91"
191	Latehar	Garu	Pandra	84°17'03.22"	23°31'55.47"
192	Latehar	Garu	Patratu	84°22'24.86"	23°39'35.42"
193	Latehar	Garu	Piri	84°20'23.80"	23°41'23.96"
194	Latehar	Garu	Piri P.F.	84°21'39.42"	23°41'08.10"
195	Latehar	Garu	Purnakidabri(Khairgi)	84°19'25.45"	23°38'34.67"
196	Latehar	Garu	Purni Hesag	84°14'41.40"	23°40'11.83"
197	Latehar	Garu	Ramseli	84°06'41.21"	23°34'16.97"
198	Latehar	Garu	Rol	84°21'29.25"	23°39'12.64"
199	Latehar	Garu	Rol R.F.	84°21'48.17"	23°40'02.34"
200	Latehar	Garu	Rud	84°18'32.74"	23°33'58.06"
201	Latehar	Garu	Rud R.F.	84°17'16.07"	23°33'52.74"
202	Latehar	Garu	Salwe	84°17'26.65"	23°36'52.20"
203	Latehar	Garu	Samodhtola	84°13'46.00"	23°40'44.67"
204	Latehar	Garu	Sarju	84°22'46.60"	23°38'30.23"
205	Latehar	Garu	Sima	84°17'57.09"	23°35'35.93"
206	Latehar	Garu	Simi R.F.	84°15'27.45"	23°33'17.43"
207	Latehar	Garu	Siram	84°15'50.54"	23°36'03.22"
208	Latehar	Garu	Sonwar	84°23'09.39"	23°39'06.44"
209	Latehar	Garu	Surkumi	84°11'28.16"	23°39'21.02"
210	Latehar	Garu	Tati	84°17'05.67"	23°34'03.67"
211	Latehar	Garu	Tilaitanr	84°06'00.49"	23°35'36.22"
212	Latehar	Garu	Udaipur	84°22'47.62"	23°38'56.12"
213	Latehar	Latehar	Amwatola	84°26'15.24"	23°45'52.46"
214	Latehar	Latehar	Bachra	84°25'52.69"	23°44'57.99"
215	Latehar	Latehar	Baheratanr	84°23'29.35"	23°40'50.85"
216	Latehar	Latehar	Bendi	84°24'55.83"	23°46'15.36"
217	Latehar	Latehar	Bingara	84°23'49.91"	23°41'31.09"
218	Latehar	Latehar	Churia	84°26'46.60"	23°45'18.16"
219	Latehar	Latehar	Godna	84°26'45.11"	23°44'30.33"
220	Latehar	Latehar	Hesla	84°26'42.62"	23°43'43.25"
221	Latehar	Latehar	Jer	84°25'56.14"	23°44'10.87"
222	Latehar	Latehar	Kodag	84°25'07.62"	23°43'25.76"
223	Latehar	Latehar	Lundi	84°24'04.17"	23°42'25.02"
224	Latehar	Latehar	Nareshgarh	84°25'27.42"	23°39'16.26"

225	Latehar	Latehar	Oria	84°23'39.60"	23°40'01.90"
226	Latehar	Latehar	Oria R.F.	84°24'13.24"	23°38'58.87"
227	Latehar	Latehar	Orwai	84°25'27.32"	23°42'29.84"
228	Latehar	Mahuadanr	Adhe	84°11'49.64"	23°33'38.01"
229	Latehar	Mahuadanr	Ahirpurwa	84°06'45.63"	23°26'47.54"
230	Latehar	Mahuadanr	Aigu	84°13'01.58"	23°25'25.08"
231	Latehar	Mahuadanr	Aksi	84°07'31.97"	23°31'02.00"
232	Latehar	Mahuadanr	Ambatoli	84°06'10.03"	23°23'50.32"
233	Latehar	Mahuadanr	Arahans	84°13'19.84"	23°22'43.20"
234	Latehar	Mahuadanr	Asnari	84°02'28.23"	23°25'41.06"
235	Latehar	Mahuadanr	Aunratoli(Khapartoli)	84°08'39.57"	23°27'02.63"
236	Latehar	Mahuadanr	Baheratoli	84°07'44.23"	23°26'18.81"
237	Latehar	Mahuadanr	Bandua	84°04'20.93"	23°32'59.74"
238	Latehar	Mahuadanr	Banskarcha	84°07'26.68"	23°29'53.66"
239	Latehar	Mahuadanr	Barahi	84°10'32.99"	23°27'02.88"
240	Latehar	Mahuadanr	Baraudih	84°11'34.87"	23°27'56.52"
241	Latehar	Mahuadanr	Bardaunikalan	84°09'20.40"	23°28'17.62"
242	Latehar	Mahuadanr	Bardaunikhurd(Pand eytoli)	84°09'43.30"	23°28'26.84"
243	Latehar	Mahuadanr	Bartoli	84°06'39.63"	23°23'18.70"
244	Latehar	Mahuadanr	Beltoli	84°08'10.34"	23°25'23.30"
245	Latehar	Mahuadanr	Belwar	84°11'23.31"	23°23'26.42"
246	Latehar	Mahuadanr	Besra kona	84°12'39.58"	23°21'21.03"
247	Latehar	Mahuadanr	Bisrampur	84°07'58.84"	23°23'53.11"
248	Latehar	Mahuadanr	Chainpur	84°05'55.73"	23°26'43.87"
249	Latehar	Mahuadanr	Champa	84°04'30.92"	23°21'06.98"
250	Latehar	Mahuadanr	Chatakpur	84°04'07.67"	23°27'39.79"
251	Latehar	Mahuadanr	Chetma	84°06'26.23"	23°32'28.37"
252	Latehar	Mahuadanr	Chiro	84°00'02.60"	23°26'56.78"
253	Latehar	Mahuadanr	Chormanrwa	84°13'44.12"	23°21'25.81"
254	Latehar	Mahuadanr	Chutia	84°10'07.80"	23°24'14.48"
255	Latehar	Mahuadanr	Danrkapu	84°09'36.99"	23°25'05.85"
256	Latehar	Mahuadanr	Dauna	84°10'39.76"	23°31'53.95"
257	Latehar	Mahuadanr	Dipatoli	84°06'47.35"	23°23'52.14"
258	Latehar	Mahuadanr	Duari	84°04'31.45"	23°22'16.74"
259	Latehar	Mahuadanr	Dumardih	84°09'42.91"	23°24'03.36"
260	Latehar	Mahuadanr	Durup	84°11'12.42"	23°30'03.84"
261	Latehar	Mahuadanr	Gansa	84°08'09.40"	23°21'56.87"
262	Latehar	Mahuadanr	Garhburhni	84°09'24.22"	23°26'15.68"

263	Latehar	Mahuadanr	Gathgaon	84°05'06.19"	23°27'03.37"
264	Latehar	Mahuadanr	Gaugara	84°04'19.93"	23°31'12.75"
265	Latehar	Mahuadanr	Goal khar	84°03'37.68"	23°22'26.36"
266	Latehar	Mahuadanr	Hami	84°04'20.10"	23°25'40.98"
267	Latehar	Mahuadanr	Harinaghura (Birgatola)	84°07'35.76"	23°27'25.93"
268	Latehar	Mahuadanr	Hartua	84°08'00.52"	23°29'25.42"
269	Latehar	Mahuadanr	Horheng	84°14'25.78"	23°24'59.49"
270	Latehar	Mahuadanr	Hurmundatoli	84°15'03.19"	23°23'21.40"
271	Latehar	Mahuadanr	Husmu	84°13'13.25"	23°23'56.51"
272	Latehar	Mahuadanr	Jaipur	84°04'47.98"	23°27'43.22"
273	Latehar	Mahuadanr	Jamdih	84°03'17.28"	23°22'11.97"
274	Latehar	Mahuadanr	Jamdih(Haramagara)	84°02'02.28"	23°31'45.09"
275	Latehar	Mahuadanr	Jangsi	84°06'08.69"	23°26'00.19"
276	Latehar	Mahuadanr	Janta	84°04'39.72"	23°31'35.01"
277	Latehar	Mahuadanr	Jarhatoli	84°05'33.94"	23°23'10.34"
278	Latehar	Mahuadanr	Jori	84°03'31.00"	23°23'31.94"
279	Latehar	Mahuadanr	Kabrapat	84°00'42.73"	23°22'49.11"
280	Latehar	Mahuadanr	Karkat	84°11'36.20"	23°26'14.18"
281	Latehar	Mahuadanr	Katho	84°04'06.66"	23°24'44.28"
282	Latehar	Mahuadanr	Kawarki	84°11'03.97"	23°25'24.58"
283	Latehar	Mahuadanr	Khajurtola (Putmadih)	84°05'52.41"	23°29'05.69"
284	Latehar	Mahuadanr	Kita	84°07'38.68"	23°24'24.88"
285	Latehar	Mahuadanr	Korgi	84°13'11.56"	23°32'10.54"
286	Latehar	Mahuadanr	Korwadih	84°07'50.61"	23°21'01.25"
287	Latehar	Mahuadanr	Korwatoli	84°05'15.17"	23°22'11.43"
288	Latehar	Mahuadanr	Kukud	84°00'43.14"	23°29'06.10"
289	Latehar	Mahuadanr	Kurokalan	84°07'44.03"	23°22'58.19"
290	Latehar	Mahuadanr	Kurokhurd	84°07'49.86"	23°23'29.73"
291	Latehar	Mahuadanr	Kurund	84°09'13.95"	23°21'16.30"
292	Latehar	Mahuadanr	Kutudiri	84°07'31.29"	23°28'20.82"
293	Latehar	Mahuadanr	Lakhepur	84°06'35.85"	23°29'32.54"
294	Latehar	Mahuadanr	Lodh	84°02'02.27"	23°28'09.09"
295	Latehar	Mahuadanr	Lurgumikalan	84°10'03.75"	23°28'17.83"
296	Latehar	Mahuadanr	Lurgumikhurd	84°11'06.64"	23°28'18.02"
297	Latehar	Mahuadanr	Mahuadanr	84°06'27.53"	23°24'29.37"
298	Latehar	Mahuadanr	Mail	84°11'44.30"	23°21'49.10"
299	Latehar	Mahuadanr	Maunadih	84°08'35.29"	23°29'03.84"

300	Latehar	Mahuadanr	Meram	84°06'05.34"	23°22'02.08"
301	Latehar	Mahuadanr	Merhar	84°02'34.07"	23°23'50.37"
302	Latehar	Mahuadanr	Merharua	84°09'17.72"	23°30'51.83"
303	Latehar	Mahuadanr	Mirgi	84°02'29.14"	23°26'38.69"
304	Latehar	Mahuadanr	Naina	84°13'38.11"	23°28'53.40"
305	Latehar	Mahuadanr	Nawadih	84°07'07.50"	23°28'51.51"
306	Latehar	Mahuadanr	Nawatoli (Pakripat)	84°14'26.95"	23°23'45.22"
307	Latehar	Mahuadanr	Netarhat	84°15'38.15"	23°28'39.09"
308	Latehar	Mahuadanr	Orsa	83°59'59.09"	23°24'11.59"
309	Latehar	Mahuadanr	Paharkapu	84°11'12.10"	23°24'30.35"
310	Latehar	Mahuadanr	Pakardih	84°10'36.59"	23°28'28.56"
311	Latehar	Mahuadanr	Parewa	84°02'38.16"	23°29'28.18"
312	Latehar	Mahuadanr	Parhatoli	84°08'39.94"	23°24'33.53"
313	Latehar	Mahuadanr	Parhi	84°04'27.20"	23°23'57.43"
314	Latehar	Mahuadanr	Partabpurnagar	84°08'20.56"	23°24'10.32"
315	Latehar	Mahuadanr	Patrungi	84°05'43.90"	23°22'46.56"
316	Latehar	Mahuadanr	Rajdanda	84°07'19.23"	23°25'47.53"
317	Latehar	Mahuadanr	Rampur	84°07'05.26"	23°24'42.51"
318	Latehar	Mahuadanr	Regain	84°05'13.23"	23°23'52.15"
319	Latehar	Mahuadanr	Sale	84°08'30.24"	23°28'21.59"
320	Latehar	Mahuadanr	Sarnadih (Bhenrital)	84°04'34.31"	23°29'57.18"
321	Latehar	Mahuadanr	Semarburhni	84°06'18.40"	23°28'00.57"
322	Latehar	Mahuadanr	Shahpur	84°09'35.68"	23°22'43.55"
323	Latehar	Mahuadanr	Sidra	84°06'57.02"	23°22'05.25"
324	Latehar	Mahuadanr	Sirsi	84°13'48.11"	23°26'30.49"
325	Latehar	Mahuadanr	Sohar	84°10'46.97"	23°20'29.77"
326	Latehar	Mahuadanr	Sugi	84°06'03.63"	23°25'25.24"
327	Latehar	Mahuadanr	Surkain	84°00'16.47"	23°21'51.86"
328	Latehar	Mahuadanr	Tahir	84°05'57.57"	23°20'36.27"
329	Latehar	Mahuadanr	Tamoli	84°04'00.69"	23°30'56.33"
330	Latehar	Mahuadanr	Tewahi	84°02'32.52"	23°27'18.67"
331	Latehar	Mahuadanr	Tisia	84°03'21.77"	23°34'47.50"
332	Latehar	Mahuadanr	Urumbi	84°04'09.57"	23°28'55.54"
333	Latehar	Manika	Amwatikar	84°20'34.55"	23°45'54.86"
334	Latehar	Manika	Antikheta	84°19'55.21"	23°46'35.12"
335	Latehar	Manika	Barkadih	84°21'50.84"	23°46'04.03"
336	Latehar	Manika	Bhatko	84°18'50.44"	23°48'19.78"
337	Latehar	Manika	Dasdih	84°19'30.22"	23°48'17.53"

338	Latehar	Manika	Devbar R.F.	84°23'49.61"	23°46'27.33"
339	Latehar	Manika	Hatta	84°19'48.58"	23°45'20.35"
340	Latehar	Manika	Humamara	84°20'34.76"	23°46'57.72"
341	Latehar	Manika	Jagtu	84°18'34.96"	23°49'16.74"
342	Latehar	Manika	Jamuna	84°21'37.08"	23°48'55.67"
343	Latehar	Manika	Jerua	84°18'02.55"	23°48'55.98"
344	Latehar	Manika	Jobla	84°21'11.69"	23°46'09.58"
345	Latehar	Manika	Koili	84°17'08.41"	23°50'49.59"
346	Latehar	Manika	Kope	84°17'15.16"	23°49'04.50"
347	Latehar	Manika	Kui	84°17'46.27"	23°51'17.03"
348	Latehar	Manika	Kumand R.F.	84°22'23.54"	23°44'24.65"
349	Latehar	Manika	Kurumkheta	84°19'15.33"	23°44'59.96"
350	Latehar	Manika	Kurumkheta R.F.	84°18'55.17"	23°44'39.69"
351	Latehar	Manika	Lanka	84°16'13.19"	23°49'53.36"
352	Latehar	Manika	Lawagara	84°22'40.31"	23°45'54.80"
353	Latehar	Manika	Patki	84°21'27.78"	23°47'08.43"
354	Latehar	Manika	Rankikalan	84°16'07.25"	23°52'12.25"
355	Latehar	Manika	Sewadhara	84°16'14.19"	23°51'09.98"
356	Latehar	Manika	Simri	84°20'13.22"	23°48'57.09"
357	Latehar	Manika	Siwacharantola	84°20'42.21"	23°47'42.89"
358	Palamau	Chainpur	Ausane	84°08'03.72"	23°55'56.80"
359	Palamau	Daltanganj	Banua alias sala	84°09'41.89"	23°57'21.38"
360	Palamau	Daltanganj	Chama	84°11'29.85"	23°57'14.72"
361	Palamau	Daltanganj	Hisra alias pokhraha	84°09'10.52"	23°58'00.35"
362	Palamau	Daltanganj	Karma	84°11'39.78"	23°56'45.39"
363	Palamau	Daltanganj	Ledwa khar	84°12'16.16"	23°55'08.24"
364	Palamau	Daltanganj	Polpol kalan	84°10'15.48"	23°57'00.14"
365	Palamau	Satbarwa	Bari	84°12'35.78"	23°56'51.45"
366	Palamau	Satbarwa	Chetma	84°15'51.46"	23°53'36.48"
367	Palamau	Satbarwa	Dulsulmi	84°16'01.92"	23°54'35.59"
368	Palamau	Satbarwa	Hurmur	84°15'07.64"	23°54'08.55"
369	Palamau	Satbarwa	Jora hunhe alias jora	84°15'46.51"	23°54'48.81"
370	Palamau	Satbarwa	Kamaru	84°18'00.64"	23°52'28.61"
371	Palamau	Satbarwa	Manasoti	84°12'30.09"	23°55'47.08"
372	Palamau	Satbarwa	Nalumanr	84°13'19.14"	23°55'20.19"
373	Palamau	Satbarwa	Rabda	84°14'05.16"	23°54'21.94"
374	Palamau	Satbarwa	Salaia	84°15'34.25"	23°53'09.24"
375	Palamau	Satbarwa	Tumagara	84°16'11.60"	23°54'02.76"

376	Palamau	Chainpur	Khapia	84°07'31.19"	23°54'27.91"
377	Latehar	Latehar	Patuki	84°25'35.26"	23°47'25.47"
378	Latehar	Latehar	Hotwag	84°27'26.61"	23°46'33.53"
379	Latehar	Latehar	Dumriyatnr	84°26'22.50"	23°46'24.47"
380	Latehar	Manika	Devbar R.F.	84°22'12.18"	23°47'46.87"
381	Latehar	Manika	Devbar	84°23'19.43"	23°47'32.84"
382	Palamau	Chainpur	Bairiya	84°06'42.20"	23°53'48.74"

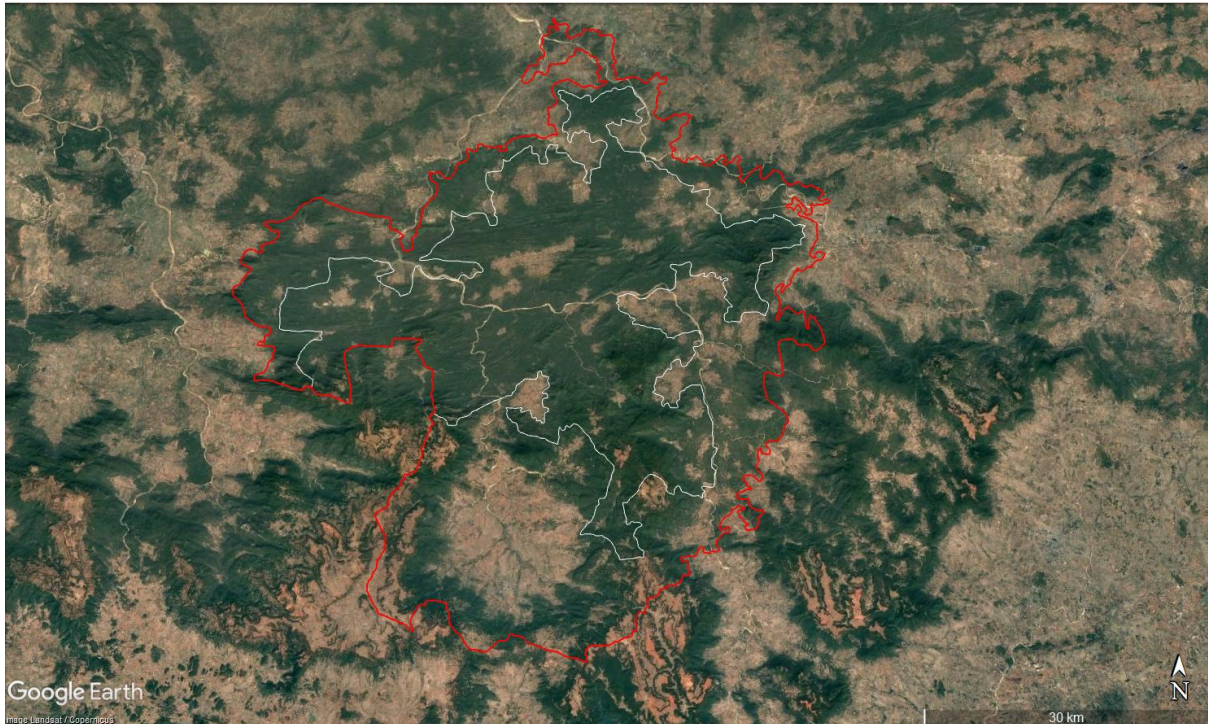
ANNEXURE –IV**Performa of Action Taken Report.-**

1. Number and date of meetings.
2. Minutes of the meetings: (mention noteworthy points. Attach minutes of the meeting as separate Annexure).
3. Status of preparation of Zonal Master Plan including Tourism Master Plan.
4. Summary of cases dealt with rectification of error apparent on face of land record (Eco-sensitive Zone wise). Details may be attached as Annexure.
5. Summary of cases scrutinised for activities covered under the Environment Impact Assessment Notification, 2006 (Details may be attached as separate Annexure).
6. Summary of cases scrutinised for activities not covered under the Environment Impact Assessment Notification, 2006 (Details may be attached as separate Annexure).
7. Summary of complaints lodged under section 19 of the Environment (Protection) Act, 1986.
8. Any other matter of importance.









Red Line ESZ Boundary of Palamau TR and White line is boundary of Palamau WLS



Location of 57 hotels and resorts under the ESZ boundary of Palamau TR. The location of hotel listed at s.no. 44-46 are within the boundary of Palamu WLS

S. No.	HOTEL NAME	latitude	longitude
1	Jhumar Resort	23.475922	84.272761
2	Art Village	23.479544	84.272305
3	Hotel Dream Days	23.478996	84.273793
4	Divyansh Lake Home Stay	23.479256	84.271529
5	Hotel Suryalok	23.473722	84.277551
6	Aasra Hotel	23.474213	84.277576
7	Bhagwati Lodge And Restaurant	23.474443	84.277634
8	Ridhi Sidhi Guest House	23.474627	84.277499
9	Mountail Eco Resort	23.475148	84.277040
10	Bilung Guest House	23.476346	84.274665
11	Vally View	23.475344	84.272908
12	Hotel Prakash	23.473088	84.274725
13	Hills Queen	23.472954	84.274128
14	Nagwanshi Hotel	23.472732	84.273780
15	Aarohi Lodge	23.473080	84.273603
16	Hotel Paradise	23.472830	84.272988
17	Hotel Ravi And Shahi	23.473475	84.273192
18	Hotel Pine Vally	23.473235	84.272743
19	Madhu Guest House	23.473421	84.272407
20	Charku Guest House	23.472855	84.273108
21	Hotel Four Season	23.474558	84.269850
22	Royal Hill Claut	23.474284	84.268098
23	Hotel Mangnolia	23.474807	84.268134
24	Hotel Aryavart	23.474850	84.267992
25	Utkantha Guest House	23.475600	84.267394
26	Wood Cottage	23.475644	84.266152
27	Awadesh Hotel	23.475289	84.266153
28	Kujur Hotel	23.475401	84.265460
29	Panna Lodge	23.475722	84.265233
30	Tigga Home Stay	23.475838	84.264208
31	Pahi Palace	23.484476	84.249490
32	Nawa Bihan Home Stay	23.485594	84.250174
33	Hotel Green Palace	23.476734	84.266143
34	Hotel Royal Residency	23.476638	84.265858
35	Rk Soni Guest House	23.477169	84.265727
36	Sadni Home Stay	23.477844	84.265904
37	Hotel Galaxy	23.478905	84.265844
38	Hotel Palash	23.479286	84.265646
39	Sarovar Vatika	23.479827	84.265921
40	Mallika Hotel	23.481555	84.264745
41	J S Paradoor	23.484770	84.264914
42	Hotel Peer Garden	23.486036	84.265664

43	Hotel Red Label	23.484800	84.264713
44	Koel View Resort	23.489319	84.275634
45	Summit Nature Camp	23.504289	84.264668
46	Larang Camping, Netarhat	23.492657	84.275046
47	Sn Sarna Residency	23.482557	84.273085
48	Magolia Home Stay	23.483732	84.272848
49	Prabhat Hotel	23.486719	84.272863
50	Niranajan Hotel	23.485098	84.272488
51	Hotel Spice & Tastey	23.473712	84.272015
52	Natureherat Resort	23.483847	84.272249
53	Sanjay Kujur Hotel	23.475465	84.265500
54	Gopal Sahu Hotel	23.487503	84.265200
55	Dharmendra Hotel	23.483925	84.270455
56	Sh Bamboo Cottage, Netarhat	23.483847	84.272249
57	Ajay Prasad	23.474403	84.268310
58	Pradeep Sahu	23.479789	84.265623
59	Hemant Prasad	23.474175	84.267830



पलामू भास्कर 28-12-2025

पलामू भास्कर

मोदिनीनगर • पांकी • छतरपुर  हुरैनाबाद • हरिहरगंज

सेंसिटिव जोन में किसी प्रकार के रिसॉर्ट या होटल बनाने की मनाही है, बावजूद बने हैं 100 ज्यादा होटल इएसजेड नेतरहाट में बने अवैध होटलों से मांगा गया एनओसी

भास्कर न्यूज़ | लातेहार

वन विभाग ने इको सेंसिटिव जोन (इएसजेड) नेतरहाट में अवैध तरीके से बनाए गए होटल संचालकों को नोटिस जारी किया है। नोटिस के माध्यम से उनसे कई तरह के अनापत्ति प्रमाण पत्र (एनओसी) मांगे गए हैं। विभाग ने 15 दिनों के भीतर उनसे नोटिस का जवाब मांगा है। नेतरहाट में जिन होटल संचालकों को नोटिस भेजा गया है, उनकी संख्या 81 है। इसमें कई ऐसे लोग भी हैं, जिनके होटल निर्माणाधीन हैं। पलामू व्यापार परियोजना (पीटीआर) के उपनिदेशक कुमार आशीष ने शनिवार को दैनिक भास्कर से कहा कि नोटिस भेजे गए होटल संचालकों से संतोषजनक जवाब नहीं मिलने पर विभागीय नियम के तहत आगे की कार्रवाई की जाएगी।

81 को भेजा गया है नोटिस, 15 दिनों में मांगा है जवाब

सबसे संवेदनशील इलाके में होटल निर्माण की बाढ़

बाहरी निवेशकों द्वारा स्थानीय आदिवासियों की भूमि को एग्रिमेंट और समझौतों के माध्यम से अधिग्रहित कर पिछले कुछ महीनों में नेतरहाट के सबसे संवेदनशील इलाकों में शामिल सनसेट और कोयल वू पॉइंट के आसपास अचानक कई नए होटल और रिसॉर्ट खड़े कर दिए गए हैं। स्थानीय लोगों के अनुसार अधिकांश संरचनाओं में कोई पर्यावरणीय अनुमति या एनओसी नहीं ली गई है। कई प्रोजेक्ट बाहरी निवेशकों द्वारा संचालित हो रहे हैं।

भास्कर इम्पीट

इको-सेंसिटिव जोन है नेतरहाट, बिना अनुमति के बन गए 50 होटल

वन विभाग ने नोटिस जारी किए हैं संचालकों को

कई निर्माणाधीन होटल भी नोटिस के दायरे में हैं

एनओसी के बिना ही होटल बनाए गए हैं

संरचनाओं में कोई पर्यावरणीय अनुमति नहीं ली गई है

कई प्रोजेक्ट बाहरी निवेशकों द्वारा संचालित हो रहे हैं

खड़ जानना भी जरूरी : यहां बिना पर्यावरणीय मंजूरी के कोई भी निर्माण अवैध माना जाएगा। सुप्रीम कोर्ट ने देशभर के इको सेंसिटिव जोन में बिना अनुमति निर्माण पर स्पष्ट रोक लगाई है। निर्देशों में कहा गया है कि बिना पर्यावरणीय मंजूरी के कोई भी निर्माण अवैध है। संरक्षित क्षेत्रों में वाणिज्यिक ढांचे जैव विविधता के लिए खतरनाक हैं।

ईएसजेड नेतरहाट को ऐसे समझें

नेतरहाट इको सेंसिटिव जोन (इएसजेड) है। यह पलामू टहगर रिजर्व (पीटीआर) के बफर क्षेत्र में आता है। भारत सरकार के वर्ष, 2019 में जारी गजट अधिसूचना के अनुसार इस क्षेत्र में किसी भी प्रकार के नए वाणिज्यिक होटल-रिसॉर्ट निर्माण पर सख्त प्रतिबंध है। इसके बाद भी पिछले 5 सालों में यहां होटलों की संख्या 20 से बढ़कर 50 से अधिक हो गई है। इससे ईएसजेड नेतरहाट वास्तविक स्थिति से अब विपरीत दिखाई देने लगी है।

जिम्मेदार बोलें

■ झारखंड के इकोलॉजिकल हिल स्टेशन नेतरहाट को बचाने के लिए विभाग गंभीर है। यहां निर्मित एवं निर्माणाधीन 81 होटल संचालकों को नोटिस भेजकर जवाब मांगा गया है। संतोषजनक जवाब नहीं देने पर आगे की कार्रवाई की जाएगी।
कुमार आशीष
उप निदेशक पीटीआर।

VAKALATNAMA



In re: Govind Pathak

Juri

Piff./Applt./Pet

VERSUS

State of Jharkhand & ors.

Defnt./Respdt./Accused

KNOW'ALL to whom these present shall come that I/We Govind Pathak
Applicant

do hereby appoint (herein after called the advocated/s) be
my/our Advocate in the above-noted case authorize him:

Saurabh Sharma, Advocate (D-2329/1999)

(M): 9810983559

e-mail: saurabh.envirolawyer@gmail.com

To act, appear and plead in the above-noted case in this Court or in any other Court in Which the same may be tried or heard and also in the appellate Court including High Court Subject to payment of fee separately for each by me/us. To sign, file verify and present pleading appeals cross-objections or petitions for execution re-view, revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages.

To file and take back documents to admit and/or deny documents of opposite party.

To withdraw or compromise the said case or submit to arbitration any difference or disputes that may arise touching or in any manner relating to the said case.

To take execution proceedings. To deposit draw and receive money cheque, cash and grant receipts hereof and to do all others acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case.

To appoint and instruct and other Legal Practitioner authorizing him to exercise the power and authority hereby conferred upon the advocate whenever he may think fit to do so and to sign the power of attorney on our behalf.

And I/We the undersigned do hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as my/our acts, as if done by me/us all intents and purposes.

And I/We undertake that I/We or my/our duly authorized agent would appear in the court on all hearing and will inform the Advocate for appearance when the case is called.

And I/We undersigned do hereby agree that in the event of the whole or part of the fee-agreed by me/us to be paid to the advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settled is only for the above case and above court. I/We hereby agree that once the fee is paid. I/We will not be entitled for the refund of the same in any case whatsoever.

IN WITNESSS WHEROF I/We do hereunto set my/our hand to these present the content or which have been understand by me/us on this18.....day of ...05...2026

Accepted subject to the terms of fees.

Saurabh Sharma
Advocate

Govind Pathak
Client